

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT
CHENNAI**

Appeal No. 11 of 2020

K.Saravanan

...Appellant

Vs.

The Tamilnadu Polymer Industries Park Ltd

rep by its Managing Director

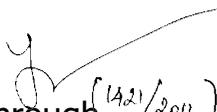
and Another

...Respondents

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Through (14.21/2011)

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REJOINDER FILED ON BEHALF OF THE APPELLANT

It is submitted on behalf of the Appellant as follows:

- 1.It is submitted that the contents of the counter affidavit filed by the 1st and 2nd Respondent are false except to the extent as admitted hereunder. The counter affidavit of the 1st respondent is dealt with before proceeding to the 2nd respondent's counter affidavit.

Reply to 1st respondent's counter affidavit

- 2.The averment in para 2 and 3 of the 1st Respondent's counter affidavit is denied as false. The present appeal concerns an important question relating to the protection of the environment and the procedure of law established by the EIA Notification, 2006. I submit that as pleaded in the appeal, the subject area was originally covered within the CZMP of 1996 and the present controversy also has its roots in the fact that in another unapproved illegal map dated 1997, the authority excluded these areas from the CZMP. In fact, the appellant along with others filed OA No. 241 of 2017 aggrieved by this illegal sheet 2 map of Ennore region and this Hon'ble Tribunal vide order dated 22.02.2021 had held that the 1997 map was unapproved and directed that the original approved 1996 CZMP be used as a base map while delineating and drawing the revised CZMP. It is

submitted that the Appellant herein has been actively involved in environmental causes in the Ennore region and destruction of eco sensitive areas such as the present. He has filed W.P No. 30237 of 2018 on the file of the Hon'ble High Court, Madras concerning a similar attempt to construct an ash pond for NTECL thermal power plant inside the Ennore creek. An order of injunction was passed by the Hon'ble Court, further action has been taken by the MoEF and further destruction was stopped. The subject area is also part of the ennore creek and its destruction has to be stopped. The Appellant has also been working with the local fisher panchayats in Ennore such as Mugathuvarakuppam, Kaatukuppam etc as part of the Coastal Resource Centre, providing assistance to the local fishers to protect their areas from pollution and protection of the creek. Protection of the Ennore wetland complex is directly connected to ensuring that Chennai does not flood during monsoon. It is submitted that "person aggrieved" has to be interpreted widely in environmental issues so that the merit and judicial review of clearances issued can be examined by this Hon'ble Tribunal. It has become fashionable for project proponents to cast aspersions on persons speaking truth to authority. Protection of the environment is of the highest public interest. The respondent has made scurrilous remarks about the appellant's knowledge of issues and has even attributed vested interest saying that the appeal is to help other countries. All these statements have been without even a perfunctory attempt to provide evidence of these baseless allegations. The respondent is called upon to either prove these allegations or withdraw them, with apology to the appellant. The role of vigilant litigant public in safeguarding the environment has been recognised time and again by Courts and project proponents like the 1st Respondent who exploit nature for profit and view laws governing environmental protection as a hinderance, perhaps find it beyond their comprehension to understand these issues.

- 3.** Contrary to the assertions of the 1st respondent, no information regarding the said project was available in the public domain including the EIA report of the project. These common waterbodies where fishing is carried on are livelihood commons that the fisherfolk mainly depend on. It is also pertinent to point out that the proponent has wrongly classified the project as category 8 (b), thereby escaping the rigour of public consultation etc. required of projects classified as “industrial estates”. A mere perusal of condition 29 of the impugned clearance indicates that there is a possibility of industries classified under category A or category B could be housed inside the said estate, which would mean that the project ought to have been assessed under category 7 (c) and not 8 (b) of the EIA Notification.
- 4.** The averments in para 4,5 and 8 are denied as false. The 1st respondent has made submissions contrary to their own records, studies and reports. It is submitted that the 4th respondent has admitted that the classification of the area is poromboke and salt pans in the revenue records. The 1st respondent appears to be under a misconception that this classification means that the area is not a waterbody. The subject site is a waterbody influenced by both rainwater and sea-tides, forming part of the Ennore wetland complex. This entire area was covered under the CRZ area demarcated in the 1996 approved CZMP. These naturally tidally influenced lands were used for salt production in dry seasons earlier, with brackish water brought by the tides evaporated for manufacture of salt. During and for a few months after monsoon, they are inundated with rainwater. These wetlands are not excluded from the definition of wetlands under the 2017 Rules and the 1st respondent appears to be under the misconception that all salt pans were excluded from the definition of wetlands. In any event, a waterbody cannot be converted for any purpose, more so for an industrial purpose. The respondent’s own studies and documents show that the project site is a tidally influenced waterbody apart

from the photographs and google earth imagery of the site. Inter alia, the following references may be seen:

(a) EIA report at page 40 while discussing the current status of the project site clearly mentions that “the project site is low lying in nature and is devoid of any noticeable vegetation. The site gets inundated during high tide period and is prone to flooding during monsoon....”.

(b) Field photographs at Annexure V of the IRS, Anna University report at page 240 of the documents filed by the 1st respondent show the site is filled with water.

(c) SIPCOT land allotment guidelines available on the website of the 1st respondent has a map marking the location of the project site and it is clearly marked in an area marked on satellite imagery as a waterbody. This document is filed as **Annexure A14**.

(d) Photographs and google earth imagery filed as Annexure A2 and A3.

5. It is submitted that the assertion of the 1st respondent that the site is barren land is thus patently false. The 1st respondent appears to have selectively read the 2017 Wetland Conservation Rules and has made a false statement that salt pans are excluded from the wetland rules. Rule 2 (1) (g) of the 2017 Wetland Conservation Rules reads thus,

“wetland” means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, **but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;** (emphasis supplied)

6. Only man made structures specifically constructed for salt production are excluded from the definition provided at Rule 2 (1) (g) and the present area is not a man made structure constructed for salt production.

7. The MoEF has issued guidelines for implementation of the 2017 Rules and these guidelines also clearly state as follows,

“4. All wetlands, irrespective of their location, size, ownership, biodiversity, or ecosystem services values, can be notified under the Wetlands Rules, except:

a) River channels;

b) Paddy fields;

c) Human-made waterbodies specifically constructed for drinking water purposes;

d) Human-made waterbodies specifically constructed for aquaculture purposes;

e) **Human-made waterbodies specifically constructed for salt production purposes;**

(f)

6. Natural wetlands, partly or wholly used for purposes as mentioned at 4c) – 4g), attract the provisions of the Wetlands Rules.”

8. Thus there is no doubt that the subject tidally influenced waterbody is not excluded from the definition of wetland under the 2017 Rules as contended by the 1st respondent. The MOEF’s guidelines are filed as **Annexure A15**. Further, the Ramsar convention classifies salt pans such as these as wetlands. Hence, the subject lands should be managed based on the principle of “wise use”. According to the Guidelines of the MoEF, the present use of the wetland is not wise use.

9. As submitted earlier, the approved 1996 CZMP included the entire area inside CRZ but due to an illegal unproved map dated 1997 excusing major areas from CRZ, several illegal industrial establishments came up in the Ennore wetland complex including ash ponds and industries. The 1st respondent's project is the latest to try and convert the wetland for industrial purposes. However, in the order dated 22.02.2021 in OA 241 of 2017, this Hon'ble Tribunal has recognised that the 1997 map was illegal and that the 1996 plan has to be used a base to redraw the CZMP. The project site marked on the approved 1996 CZMP map is filed herewith as **Annexure A16**.

10. It is trite that Waterbodies cannot be converted for any purpose and this position of law is well settled. The 1st respondent by handing the true nature of the land and projecting the same as a barren wasteland, has obtained allotment and the same is illegal.

EIA report is liable to be rejected

11. The contents of para 6,8,9,10 and 14 are denied as false. It is submitted that the 1st respondent has not provided any justification except to state that EIA reports were prepared by consultants with accreditation. It is submitted that the mere allegation that a consultant allegedly possessed accreditation does not make an EIA report immune from scrutiny. Unfortunately, in the instant case, certain basic glaring illegalities that render the EIA report otiose have not been considered by the SEIAA.

12. Firstly, it is submitted that the EIA report was never communicated to the public. The Respondents in their counter affidavits have not addressed this specific allegation regarding the non-availability of the EIA report in the public domain and have also not produced any document to demonstrate the availability of the same.

EIA report not prepared by accredited agencies

13.It is submitted that a perusal of the EIA report filed along with the counter affidavit of the 1st Respondent exposes the fact that the EIA report has been prepared by consultants who are not accredited to undertake Environment Impact Assessments for the prescribed category of projects under the EIA Notification, 2006 and hence the entire EIA report is liable to be rejected and this fact ought to have been noticed by the SEAC and SIEAA while evaluating the project. As per the disclosure of consultants available at page 185 onwards of the EIA report, the proponent has engaged CEHS Annamalai University, Hubert Enviro Care Systems and ITCOT Chennai for undertaking the EIA study. The accreditation status of CEHS dated 18.04.2019 clearly demonstrates that they have not been accredited to undertake EIA studies for category 8(b) projects and thus are not qualified to have undertaken the present EIA study.

14.It is further submitted that no details regarding the accreditation status of ITCOT consultancy services is made available as part of the EIA report. ITCOT is not an accredited EIA consultant. Further, they could not have collected any data for this project as the present proponent as SIPCOT is a shareholder of the said agency and the present project is nothing but a special purpose vehicle of TIDCO and SIPCOT. Thus, there is a clear conflict of interest in ITCOT Consultancy being engaged in the EIA study and the same is liable to be rejected. The list of shareholders of ITCOT as available on their website filed as **Annexure A17**.

15. It is the mandate of the law that an EIA Report is prepared only by a consultant with necessary sector specific accreditation from NABET. The law does not permit a situation where unaccredited consultants prepare an EIA Report/ work on preparation of an EIA Report along with another consultant with requisite accreditation and all of them produce an EIA report. Permitting such modus operandi will defeat the very purpose of accreditation as non-

accredited consultants will prepare report, conduct studies, and perform tests, finally labelling the report with the name of an accredited consultant. It is also possible that sections of an EIA are prepared by different consultants, some of whom may not have necessary accreditation, impacting the EIA Report as a whole. It is submitted that M/s Hubert Enviro care systems appears to have accreditation for category 8 (b) however, the EIA report has been prepared by two other consultants who do not possess requisite accreditation and the EIA report thus could not have been accepted by the SEIAA.

Data collected during monsoon period

16. It is submitted that it is seen from the EIA report that primary baseline data has been collected during the months July - September 2019 (Please see page 79 of EIA report for example). It is submitted that it is trite that data collection should be during non monsoon period. The MoEF's sector specific manual for EIA studies clearly states that baseline data collection should be during non monsoon period. Extracts from the Sector specific manual are annexed as **Annexure A18**. The CPCB in its report on mixing heights also clearly states that during monsoon pollution levels will be lower due to washout effect. It is a simple phenomenon where due to rainfall and increased moisture in the air, pollution levels will be much lower as pollutants will be washed down by the rains, leaving the air cleaner than usual. Similarly, ground and surface water will get diluted during the monsoon period due to rain and the pollutants in water will also be lower than normal due to dilution. This is why baseline data collection should be done during non-monsoon period. Extracts from CPCB report is annexed as **Annexure A19**.

17. It is a matter of record that during the months of June - September, during the south west monsoon period, substantial rainfall is received by areas in the State of Tamilnadu. In fact, Thiruvallur district where the project is located,

receives around 40 % of its rainfall during these months. Copy of IMD report is annexed as **Annexure A20**.

18. It is submitted that these areas receive substantial rainfall during both the southwest and north east monsoons and hence data collection during this period will not present a true picture and this is why the law demands that data be collected during non monsoon period. The present EIA report is liable to be rejected on this very ground as any assessment based on faulty baseline data is useless and cannot form the basis of any informed environmental decision making.

Baseline data collected prior to issuance of ToR

19. It is submitted that the terms of reference was issued on 31.10.2019 and the EIA report was submitted on 20.11.2019. The EIA report mentions that the baseline data used for the evaluation was collected between July-September 2019, well before the issuance of the ToR. The same is sought to be further justified by the 1st Respondent in para 9 of their counter affidavit with reference to the Office Memorandum dated 09.08.2017.

20. It is submitted that the prescription in the OM dated 29.08.2017 that baseline data can be collected even prior to TOR is void as it is contrary to the judgment of this Hon'ble Tribunal in **Sreeranganathan K.P. Vs Union of India** (Appeal No. 172 of 2012) wherein it was held

“168. The practice of collecting data even before the finalization of ToR by the EAC and the communication of the same to the project proponent is untenable in the eyes of law and it also sends wrong procedural signals. Accepting such a procedure is bound to set very unhealthy precedent. Instead of deprecating the practice, the EAC, in the instant case, has given

its seal of approval. We direct the concerned officials of MoEF to take note of this and initiate procedural reform(s) to discourage this practice.”

- 21.** Collecting baseline data prior to issuance of ToR cannot be countenanced and the EIA report ought to be rejected on this ground as well.

Non application of mind

22.It is submitted further that as per para 9 of the counter affidavit of the 1st Respondent, the reference to the project has been mentioned in the 132nd and 133rd meeting of the 2nd Respondent. It is submitted that the 132nd and 133rd meetings of SIEAA were conducted in the year 2015. Assuming that the reference to the 132nd and 133rd meetings are to that of the meetings of SEAC, a perusal of the minutes of these meetings shows that there was no discussion about this project in the 132nd meeting and the 133rd meeting also hardly discussed the issues in detail before recommending for the issuance of ToR and the issue of baseline data from previous months being used was never considered or approved. Minutes of the 132nd meeting is filed as **Annexure A21**.

False information in Form -I

23.It is submitted that the project proponent has provided false information about the fact that the entire project area is situated on a water body. At entry 8.3 in Form -1, the proponent states “Nil” in response to the question relating to whether the project area is affected by natural disasters e.g flood etc. However, the EIA report at page 40 while discussing the current status of the project site clearly mentions that

“the project site is low lying in nature and is devoid of any noticeable vegetation. The site gets inundated during high tide period and is prone to flooding during monsoon....”.

24.It is submitted that the project proponent in form-1 has answered in the negative with respect to the need for reclamation, dredging or filling works. However, the EIA report at page 43 clearly mentions “the low lying nature of the site calls for large scale filling...” and also discusses the proposal to use wet ash as fill material.

25.It is submitted that the project proponent in form-1 has answered in the negative with respect to the presence of water body in the core area, while the EIA report at page 40 while discussing the current status of the project site clearly mentions that

“the project site is low lying in nature and is devoid of any noticeable vegetation. The site gets inundated during high tide period and is prone to flooding during monsoon....”. Indicating the tidal nature of this area.

26.It is submitted that there is nothing in the EIA about the impact of filling up low-lying areas with wet ash from thermal power plants. The EIA report does not even have an assessment of the impact on hydrology, drainage pattern of the area due to the filling up of the waterlogged area.

27.It is further submitted that the EIA report while dealing with environmentally sensitive areas within 15 kms of the project site (at pages 52 and 53) is replete with false information. The EIA study ignores the fact that the project area is situated within the Ennore-Pulicat wetlands, tidally influenced water body rich in biodiversity and that the Ennore region is also already heavily polluted and the region is flood prone.

Absence of impact assessment during operation phase in the entire EIA report

28. It is submitted that the entire purpose of conducting an EIA study is to forecast the anticipated impacts of an activity on the receiving environment so

that decision can be taken on whether the activity can be permitted or not. In the present EIA chapter 4 deals with anticipated impacts. Though chapter 4 is 22 pages long starting at page 121, impact during operation phase starts at page 141. Under air environment, the EIA report says "not applicable" and the entire assessment is over in page 142. The report is bereft of any information or assessment.

29.The anticipated impact of the project is not even quantified / modelled and hence there is no question of calculating incremental impact of the project. The entire chapter on mitigation measures is generic and non-specific and is irrelevant to consideration of the environmental impact of the project.

30.It is thus submitted that the entire EIA report ought to be rejected since the same has been prepared by unaccredited consultants, baseline data collection has been contrary to law and the basis of the report is based on false and incorrect information submitted by the project proponent and its consultants have been accepted by the 2nd respondent without application of mind and in abdication of the duty cast on them under law.

31.The contents of para 11 are denied as false. The submissions made above on the latter of the land prove that the land is no barren as claimed but a tidally influenced, biologically active waterbody that has now been converted and destroyed. The 1st respondent's understanding of ecological imbalance is unscientific and contrary to common sense.

32.The contents of para 12 and 13 are denied as false and it is submitted that the 1st respondent true to form is also not clear about the draft 2020 EIA notification and is demonstrative of the contempt the 1st respondent holds for public consultation or environmental justice. There is no merit or relevance in the submissions made in these paragraphs.

33.The contents of para 15 are denied as false and a scrutiny of the process in the present matter shows substantial violation of the environmental clearance process and subversion at very stage. In fact, the filling up of the water body was done by the 1st respondent without obtaining consent to establish from the pollution control board and is illegal on that count as well. The present project is sited illegally and will result in further destruction of a fragile environment that is already severely challenged by anthropogenic factors. The contents about SEIAA's application of mind etc. are dealt with in the response to the 2nd respondent's counter below.

REJOINDER TO THE 2ND RESPONDENT'S COUNTER AFFIDAVIT

34. The SEAC and the SEIAA have a solemn duty under law to examine a proposal in detail and recommend the proposal / grant clearance only when the environmental impact of a project has been assessed and appraised in detail and found within the parameters of sustainable development. In the instant case, none of the meetings record any reason for the decisions taken and this very ground vitiates the proceedings.

35.The impugned clearance states that the SEAC recommended the grant of clearance in its meeting on 23.11.2019. It is the case of the Appellant herein that **there is no mention or discussion of the present project in the minutes of the meeting of the 139th meeting of the SEAC dated 23.11.2019.** While the said averment has merely been denied by the 1st Respondent in para 9 of their counter affidavit, the 2nd Respondent in its counter affidavit at para 7 merely states that "the project proposal was placed in the 139th SEAC meeting held on 23.11.2019 after detail deliberations, the SEAC recommended the proposal for grant of environmental clearance" However, a reading of the 139th meeting minutes annexed as Annexure A6 shows that the entire minutes do not even

make reference to this project. The agenda of the 139th meeting of the SEAC also has no reference to this project. Copy is annexed as **Annexure A22**.

Issuance of ToR

36.It is submitted that the application dated 22.07.2019 of the proponent for **issuance of terms of reference** is said to have been evaluated by SEAC in its 133rd meeting on 24.08.2019 and the complete lack of application of mind is evident from the categorization of the project in the introduction as under “mining”. The further discussion reveals that no substantial issues relating to the project were evaluated before recommending the issuance of ToR. These minutes are filed as **Annexure A 23**.

37.Thereafter SIEAA in its 358th meeting on 31.10.2019 has issued the terms of reference. A perusal of the minutes at item 10 will once again indicate the complete lack of any kind of discussion before the issuance of ToR. These minutes are filed as **Annexure A24**.

Consideration after submission of EIA

38.It is further submitted that the EIA report is said to have been submitted by the project proponent on 20.11.2019 and the same is said to have been evaluated in the following meetings:

- a. SEAC in its 139th meeting on 23.11.2019
- b. SIEAA in its 362nd meeting on 27.11.2019
- c. SIEAA in its 363rd meeting on 11.12.2019 issued the impugned clearance.

SEAC - 139th meeting on 23.11.2019

39.A detailed perusal of the minutes of this 139th SEAC meeting filed from page 52-177 of file A of the Appellant will establish beyond doubt that this project was never discussed during the said meeting. Even assuming it was discussed, the said

meeting took place within 3 days of submission of the EIA report, there is no mention as to whether the same was circulated and a total of 25 other agenda items seem to have been discussed on the said date and had the project also been evaluated at the said meeting, the same would have been done within a span of 13 minutes. Further, only 4 out of the 12 members of the SEAC have signed the minutes. The agenda items for the 139th SEAC meetings as available on the SIEAA website also clearly indicates that the present project was not listed for discussion on either 22.11.2019 or 23.11.2019, the two days on which the SEAC convened for its 139th meeting.

SIEAA in its 362nd meeting on 27.11.2019

40. It is further submitted that the 362nd meeting of the SIEAA also has no discussion on the project and the minutes of the 363rd meeting of the SIEAA also merely mentions that a “detailed discussion” took place with no elaboration on the contents of the discussion. The complete lack of reasoning for the recommendation of the project vitiates the entire process and the law in this regard has been well-settled in several decisions of this Hon’ble Tribunal.

41. It is submitted that it is also seen from the impugned EC that a “revised” EIA was submitted by the project proponent to the SEIAA on 09.12.20219 and thereafter the SEIAA granted clearance on 11.12.2019 after its meeting.

42. It is submitted that under the EIA Notification, 2006, the duty of the SEIAA and the SEAC are well defined. The revised EIA report should have been sent back to the SEAC for consideration and based on their recommendations, the SEIAA should have applied its mind and decided on the grant of clearance. In the instant case, this process was defeated and the SEIAA appears to have usurped the powers of the SEAC and has granted clearance after a revised EIA was submitted to the SEIAA on 09.12.2019. This also vitiates the process.

43. The counter affidavit of the SEIAA is bereft of any particulars except for stating the dates on which meetings were held etc. It is submitted that the 2nd respondent has failed to perform their duty under law and have failed to apply their mind in granting the impugned clearance.

44. It is further submitted that while construction work has been proceeding at the project site, the Tamil Nadu Pollution Control Board vide letter dated 10.02.2021 has instructed the unit “not to carry out establishment activity without obtaining CTE of the Board”. A copy of the said letter is produced as **Annexure A25**. While the 1st Respondent has stated in para 15 of the counter affidavit that the project has commenced even as of February, 2020, the requisite consents under the Air Act and Water Act have been issued only on 22.03.2021. Thus it is clear that the 1st Respondent has been carrying on establishment activities in violation of the law for over a year in addition to the fact that the impugned clearance itself has been obtained by fraud and non- application of mind.

It is therefore prayed that the appeal may be allowed as prayed for in the interest of justice.



Signature of the appellant

VERIFICATION

I, K.Saravanan, Son of Kasinathan, Aged about 37 years, residing at No. 30, Urur Kuppam, Besant Nagar, Chennai – 90 do hereby verify that the contents in the above paragraphs are true to the best of my knowledge and based on legal advice and that I have not suppressed any material fact.

Date : 24.06.2021

Place : Chennai



Signature of the appellant

Guidelines to apply online for Land allotment of Industrial Plots at Tamilnadu Polymer Industries Park, Ponneri Taluk, Thiruvallur District



Tamilnadu Polymer Industries Park Ltd
(A Government of Tamilnadu Enterprise)

III Floor, 19-A, Rukmini Lakshmi pathy Road, Egmore, Chennai - 600008

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ABOUT TPIPL

Tamilnadu Polymer Industries Park Limited (TPIPL) is a joint venture between Tamilnadu Industrial Development Corporation Limited (TIDCO) and State Industries Promotion of Corporation of Tamilnadu Limited (SIPCOT), incorporated as a Special Purpose Vehicle as mandated by the Government of Tamilnadu, for establishment of Polymer Industries Park at Puzdhivakkam and Voyalur Villages, Ponneri Taluk, in Thiruvallur District, Tamilnadu, India. The Polymer Industries Park is a sector specific cluster development program initiated by Department of Chemicals and Petrochemicals, Government of India under its Scheme for setting up of Plastic Parks in co-operation with Government of Tamilnadu.

The Park is spread over 239.82 acres and the total allotable plot area of 164.22 acres. The Park is located in close proximity to three major Ports Ennore, Kattupalli and Chennai. The Athipattu railway station is located at a distance of 3.3 km from the Park. The State Highway 56 connects the Park to Tiruvottriyur and Ponneri. The NH – 16 is only 22 kms away from the Site. The Northern Port Access Road currently under development shall further augment the connectivity of Polymer Park.

This state of the art Industrial Park will have complete support of all services at the door step for the Polymer based industries. Research & Development facility, Warehousing facility, uninterrupted power supply, Truck Terminal facility, Skill development facility and presence of Central Institute of Plastics Engineering & Technology shall be the hallmark of the Polymer Park. The Park shall also provide plug and play facilities for investors and also have incubator for start-ups in the field of polymer technology.

The well-established ecosystem for the industry, in tandem with good connectivity is a boon for the Polymer industries to flourish in this Park.

DISCLAIMER

I. The information contained in guidelines provided to the Applicant(s), by or on behalf of Tamilnadu Polymer Industries Park Limited (TPIPL) or any of its employees or advisors, is provided to the Applicant(s), on the terms and conditions set out in guidelines and all other terms and conditions subject to which such information is provided.

II. The purpose of this guidelines is to provide the Applicant(s), with information to assist the online filling of the application form. This guidelines may not be appropriate for all persons, and it is not possible for TPIPL, its employees or advisors to consider the functional/investment objectives, financial situation and particular needs of each Applicant who reads or uses this guidelines. Each Applicant should conduct its own investigations and analysis and should check the accuracy, reliability and completeness of the information in this guidelines and where necessary obtain independent advice from appropriate sources. TPIPL, its employees and advisors make no representation or warranty and shall incur no liability under any law, statute, rules or regulations as to the accuracy, reliability or completeness of the guidelines.

LAND ALLOTMENT OF INDUSTRIAL PLOTS AT TAMILNADU POLYMER INDUSTRIES PARK

1. Background

TPIPL intends to allot industrial plots in Tamilnadu Polymer Industries Park, Puzhuvivakkam & Voyalur Villages, Ponneri Taluk, Thiruvallur District to industrial units involved in manufacture of polymer components, equipments and allied product or service units on long term lease basis.

2. About Park

Tamilnadu Polymer Industries Park is spread over an area of around 239.82 acres. It has been earmarked for industries manufacturing of polymer components and allied products. The total allottable area is 164.22 acres. The location and indicative layout of the Park is provided in Annexure 1 & Annexure 2 respectively. The details of plots in Phase-I available for allotment is provided in Annexure 3. Phase II is under development stage.

3. Lease Period

Land shall be transferred on lease for a period of 98 years.

4. Existing Land Rate

The upfront lease premium for plots in the Park is Rs.110 lakhs per acre (Tentative).

5. The Industries in the Park shall be eligible to avail benefits as per the prevailing Industrial Policy of the Government of Tamilnadu.

6. How to Apply for Land Allotment

The Application for Land allotment can be submitted only online through the URL: <http://tnpolymerparkonlineapplication.com/>

7. Application Fees

Online payment of non-refundable application fee of Rs.10,000 plus 18% GST.

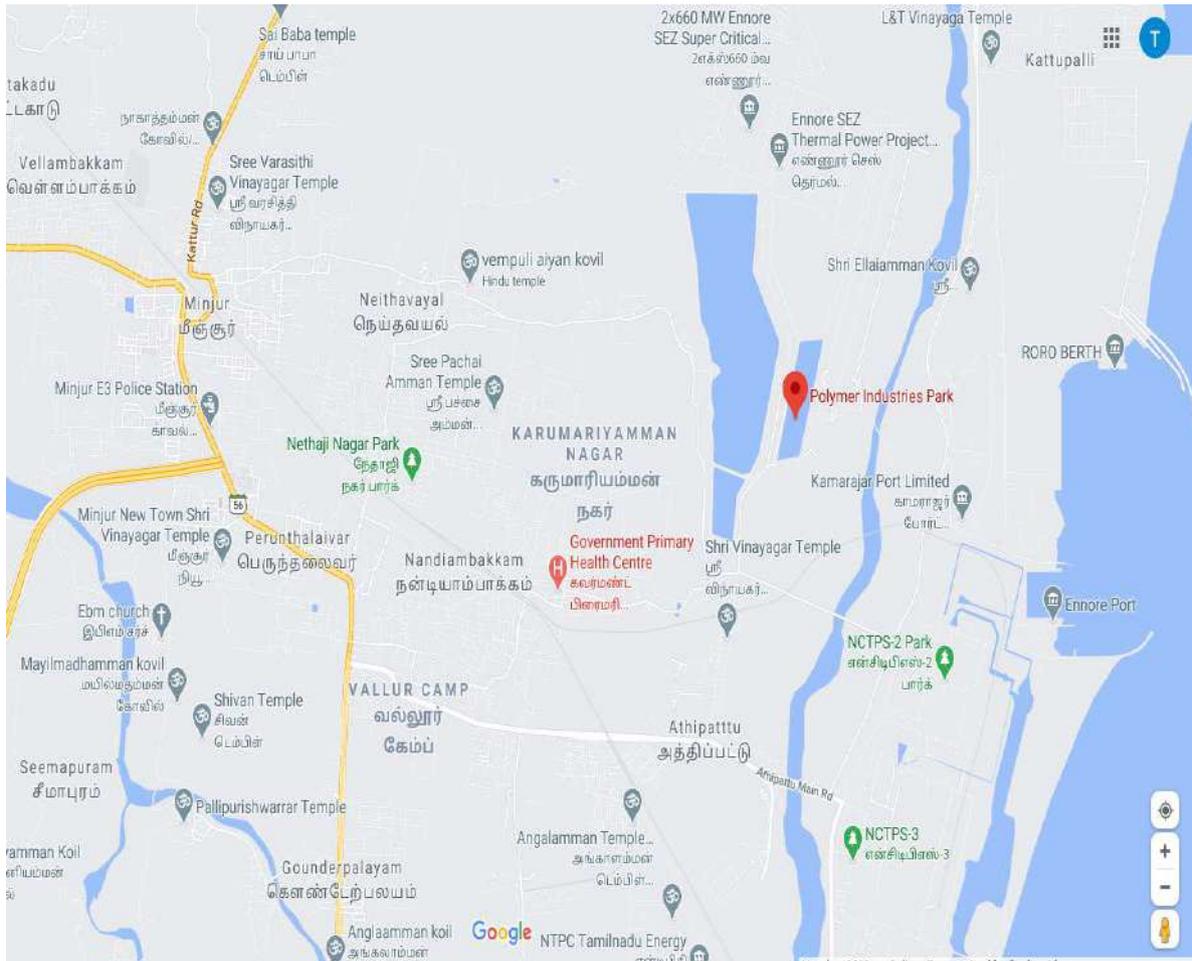
8. Initial Deposit

Online Payment of initial deposit @1% of the applicable upfront lease premium of the plot(s) applied.

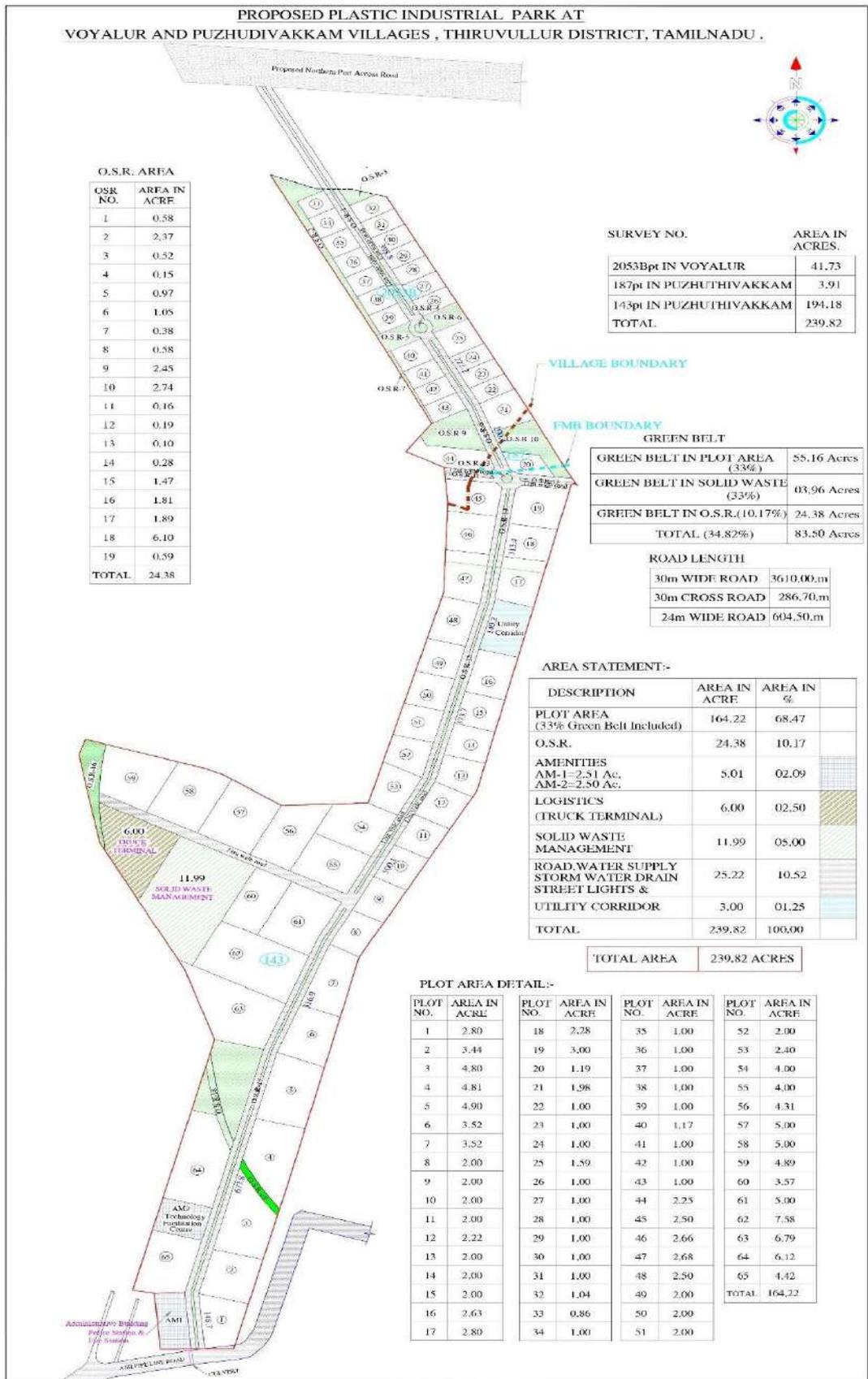
9. Terms and Conditions:

- a. The filing of application and payment of Initial Deposit alone does not entitle the applicants for allotment of land.
- b. "Application Fee" is non-refundable.
- c. The Initial Deposit amount paid shall be adjusted towards the Upfront lease premium payable for the plot allotted.
- d. The allotment letter will be issued to the successful applicants and they are mandated to pay the upfront lease premium less initial deposit already paid within 90 days from the date of allotment letter. No extension of time will be considered for the payment of balance amount. In case, the balance payment is not received within the stipulated time period indicated in the allotment letter, the allotment shall stand automatically cancelled without any further notice. No request for restoration of allotment shall be considered and initial deposit paid shall be forfeited.
- e. In case of rejection of Application, the applicants may re-apply after attending to the deficiencies. If rejected after submission /re-submission of application, applicants may claim the Initial Deposit within 30 days from the date of rejection letter.
- f. The plot is allotted on long term lease of 98 years.
- g. Lease deed in a prescribed format will be executed and registered by the allottee and TPIPL within 45 days from the date of receipt of entire upfront lease premium for Plot.
- h. The Plot will be handed over to the allottee within 15 days after the execution of the lease deed.
- i. The allottee, within Thirty-Six (36) months from the date of execution of lease deed, will take necessary steps for implementation of the project and file such papers in evidence of implementation.

Annexure 1 – Location Map



Annexure 2 – Park Layout



Annexure 3 – PLOT DETAILS – PHASE-I

Plot No.	Area in Acre	Plot No.	Area in Acre
1	2.80	47	2.68
2	3.44	48	2.50
3	4.80	49	2.00
4	4.81	50	2.00
5	4.90	51	2.00
6	3.52	52	2.00
7	3.52	53	2.40
8	2.00	54	4.00
9	2.00	55	4.00
10	2.00	56	4.31
11	2.00	57	5.00
12	2.22	58	5.00
13	2.00	59	4.89
14	2.00	60	3.57
15	2.00	61	5.00
16	2.63	62	7.58
17	2.80	63	6.79
		64	6.12
		65	4.42
		Total	125.70



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Guidelines for implementing Wetlands (Conservation and Management) Rules, 2017

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
GOVERNMENT OF INDIA

Guidelines for implementing Wetlands (Conservation and Management) Rules, 2017

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
GOVERNMENT OF INDIA

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I. Guidelines Purpose and Scope

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified **Wetlands (Conservation and Management) Rules, 2017** (hereinafter **Wetlands Rules**) under the provisions of the Environment (Protection) Act, 1986 as regulatory framework for conservation and management of wetlands in India. These guidelines have been drafted to support the State Governments / Union Territory (UT) Administrations in the implementation of the Rules by providing guidance on:
 - a) Preparing a list of wetlands in the State / UT
 - b) Identifying wetlands for notification under Wetlands (Conservation and Management) Rules, 2017
 - c) Delineating wetlands, wetlands complexes and zone of influence
 - d) Preparation of Brief Document
 - e) Determining 'wise use' and ecological character
 - f) Developing a list of activities to be regulated and permitted
 - g) Developing an Integrated Management Plan
 - h) Constitution and operational matters of the Wetlands Authorities
 - i) Overlapping provisions.

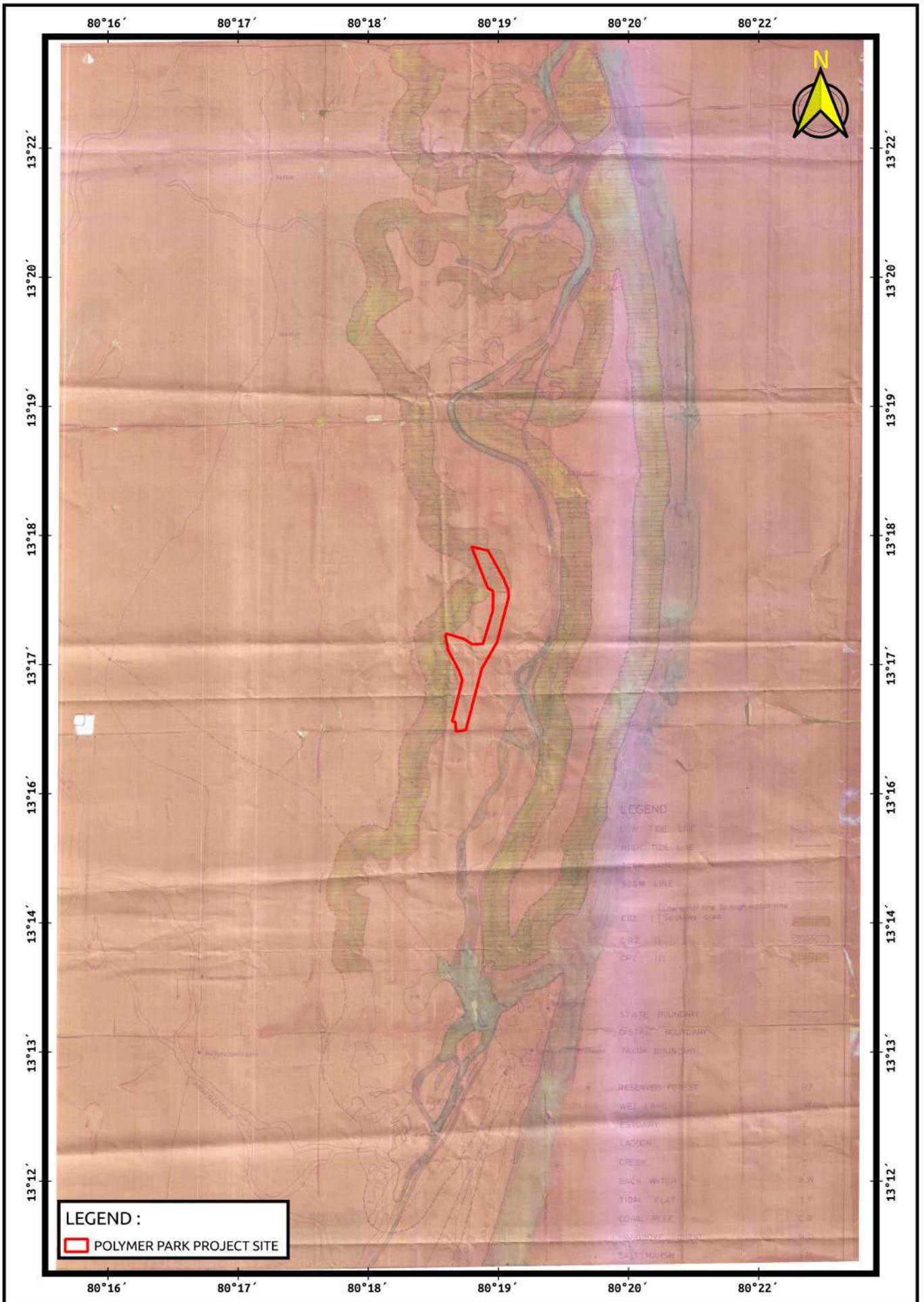
2. These guidelines were drafted by a committee constituted by the MoEF&CC vide OM dated August 10, 2018. The committee comprised Mr U.A.Vora (former CCF Wildlife, Government of Gujarat), Dr Arvind Kumar (President, India Water Foundation), Dr B.C. Jha (Former Director (Wetlands), Central Inland Fisheries Research Institute), Dr P. S. N. Rao (Director, School of Planning and Architecture), Dr Afroz Ahmad (Member, Environment and Rehabilitation, Narmada Control Authority) and Dr Ritesh Kumar (Director, Wetlands International South Asia). The committee met on five occasions at MoEF&CC, New Delhi for the said purpose, and submitted final version of the guidelines to the Ministry on December 5, 2018. The draft guidelines were subsequently sent for comments to all State Governments / UT Administrations, and have been finalized after due consideration of the comments received. The Committee immensely benefitted from the discussions held with Ms Manju Pandey (Joint Secretary). The Committee also acknowledges the support received from Ms Rita Khanna (Scientist 'F'), Dr M. Ramesh (Scientist 'E'), Mr Chandan Singh (Scientist 'D'), Dr Anu Chetal (Research Assistant) and Ms Pallavi Mukherjee (Research Assistant) during the guidelines preparation process.

II. Wetlands to be regulated

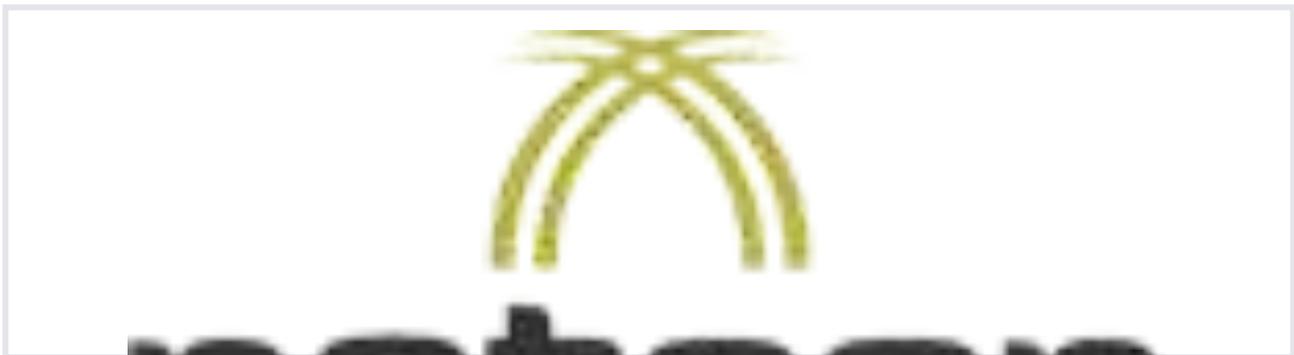
3. The provisions of Wetlands Rules apply to:
 - a) Wetlands designated by the Government of India to the List of Wetlands of International Importance under the provisions of the Convention on Wetlands (Ramsar Convention). [Ref. Rule 3 (a) of Wetlands Rule]
 - b) Wetlands notified under the rules by the Central Government, State Government and UT Administration. [Ref. Rule 3 (b) of Wetlands Rule]

4. All wetlands, irrespective of their location, size, ownership, biodiversity, or ecosystem services values, can be notified under the Wetlands Rules, except:
 - a) River channels;
 - b) Paddy fields;
 - c) Human-made waterbodies specifically constructed for drinking water purposes;
 - d) Human-made waterbodies specifically constructed for aquaculture purposes;
 - e) Human-made waterbodies specifically constructed for salt production purposes;
 - f) Human-made waterbodies specifically constructed for recreation purposes;
 - g) Human-made waterbodies specifically constructed for irrigation purposes;
 - h) Wetlands falling within areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof;
 - i) Wetlands falling within areas covered under the Wildlife (Protection) Act, 1972 and amendments thereof;
 - j) Wetlands falling within areas covered under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

[Ref. Rule 2 (g) and Rule 3 of Wetlands Rules]
5. Human-made wetlands are defined as wetlands that are planned, designed and operated to meet a specific purpose (such as providing water for irrigation, producing fish through culture operations, producing salt, recreation, preventing salinity intrusion, flood control etc.). Only those human-made wetlands that have been built for purposes, mentioned at paras 4c) - 4g) above, are excluded from notification under these Rules.
6. Natural wetlands, partly or wholly used for purposes as mentioned at 4c) - 4g), attract the provisions of the Wetlands Rules.
7. Wetlands designated as Ramsar Sites may be notified under the Rules as per the process mentioned in paragraphs 57-65, even when partly or wholly overlapping with areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof; Wildlife (Protection) Act, 1972 and amendments thereof; Coastal Regulation Zone Notification, 2011 and amendments thereof. Regulations for parts of wetlands overlapping with 4h-4j (supra) will, however, be as per the corresponding regulatory framework. Ramsar site areas, not covered under any of the overlapping laws and rules, will attract the provisions of the Wetlands Rules (Refer illustration 1 below).



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Ministry of Environment & Forests
GOVERNMENT OF INDIA, NEW DELHI

Environmental Impact Assessment Guidance Manual
for
BUILDING, CONSTRUCTION, TOWNSHIPS
and AREA DEVELOPMENT PROJECTS



Prepared by



Administrative Staff College of India
Bellavista, Khairatabad, Hyderabad

February 2010

DESCRIPTION OF THE ENVIRONEMENT

3.0 Introduction

Environment facets to be considered in relation to building construction are: (a) land (b) air (c) noise (d) water (e) biological (f) socio-economic and (g) solid waste management. Hence it is necessary to ascertain the baseline data of these environmental facets.

Study Area

In the case of building construction projects, EIA guidelines are specifically mentioned in Form 1A of EIA notification 2006. The following details are to be given:

1. Site development area
2. Area with angular distance of 500 meters surrounding the site.

The project study area comprises the site earmarked for building construction with specified surrounding area. The baseline data collection / monitoring should be from primary and secondary sources and field monitoring studies. When secondary data is used source of data is to be mentioned clearly. The period of study for collecting primary data would be one season other than the monsoon season.

3.1 Land Environment

Existing status of baseline conditions of land use can be determined by studying the changes in the land use pattern in the past 10yrs by collecting data from secondary sources such as census records, agricultural census and land records. The land use pattern covering forest land, total irrigated land, non-irrigated land, cultivable waste, are to be calculated and given as a map (Annexure 2).

Mainly climate, geology, relief and other biotic interactions influence soil formation. The soil characteristics in the project area, which would affect the agricultural and afforestation potential of the area need to be studied. Particle size scale is to be given based on the texture analysis. Soil porosity and SAR ratios are important and are to be assessed for all locations. The samples are to be collected and analyzed as per CPCB norms (Annexure 3). The hydraulic conductivities in soil are important for building construction activities and are given in Annexure 4. The rating chart for the soil test values for primary nutrients is given in Annexure 4. The physical and chemical properties of soil are to be analysed and presented as given in Table 3.1 and 3.2

3.2 Water Environment

The physiography of the land will control the drainage pattern in the region. The drainage pattern in the area is to be drawn. Hydro-geological settings and the ground water levels are to be

examined and presented. Ground water and surface water in the study area is to be collected as per CPCB norms (annexure 3) and examined for physico- chemical, heavy metals and bacteriological parameters. The drinking water and fresh water standards are given in Annexure 5. These projects create a continuous demand on the water resources. As per BIS, for residential buildings with a population of 20,000-1,00,000, the per capita consumption is 100-150 lpcd and for those with population above 1,00,000, the consumption is 150-200 lpcd. Out of the 150 to 200 litres per head per day, 45 litres per head per day for flushing requirements and the remaining quantity for other domestic purposes. For the other types of buildings, the water requirement varies between 30 to 340 lpcd. The water requirements for different type of buildings are given in Annexure 6. The format for ground water quality data presentation is given in Table 3.3 and Table 3.4 and for surface water quality as shown in Tables 3.5 and 3.6.

3.3 Air Environment

The climatic data procured from secondary sources is very important for identifying the season and period of monitoring primary data. The climatic data can help in using suitable building technologies and energy conservation measures. The methodology to be adopted for collection of climatic data specific to the site is to compile the mean monthly normals of atmospheric parameters, from previous 10yrs data recorded by the nearest IMD station. Wind Roses for each month giving the wind direction speed are to be collected and presented. Most probable wind speed class and wind direction at the nearest IMD site is to be estimated from this.

Baseline data of air pollutant parameters extending an area of 500meters from the project should be monitored at a number of locations. Description of baseline data of ambient air parameters namely RSPM, nitrogen dioxide, sulphur dioxide, and carbon monoxide are to be collected. One season data is to be monitored other than monsoon as per the CPCB Norms. Sampling locations are to be located as per CPCB norms. The air quality standards are given in Annexure 7. Number and locations of Ambient Air quality monitoring (AAQM) stations are decided based on the nature of project, meteorological conditions, Topography, selected pollution pockets in the area and likely impact areas. The parameters measured, frequencies of sampling, technique to be as prescribed by CPCB are given in Annexure 3. The monitoring locations for air quality are to be given as shown in Table 3.7. The monitoring locations are to be shown on the area map. The data is to be shown as represented in Table 3.8.

3.4 Noise Environment

Construction equipment and road traffic are the major sources of noise. Baseline data of noise at the project area and the neighbourhood habitat areas is to be ascertained. Day-time and night-time data should be collected and presented as shown in Table 3.9. The parameters, frequencies of sampling are shown in Annexure 3 and the standards for noise are given in Annexure 8.

3.5 Biological Environment

Baseline data from field observations for various terrestrial and aquatic systems are to be generated. Wild life sanctuaries and National parks location within 10km radius from project boundary are

identified based on secondary data. Primary data on survey of the wild animals and birds in the study area is collected and identified with the classification into various schedules taken from secondary data.

3.6 Socio-economic Environment

Baseline data on the socio economic environment in the study area is to be collected. The issues to be focused include demographic structure, economic activity, education, literacy profile, land use and infrastructure resources. Primary data through designed questionnaires from the house hold survey within the study area is collected and from secondary sources represented as shown in Table 3.10 and 3.11. The demographic details consisting of population distribution, Average household size, population density, sex ratio, social structure and literacy levels within project study area are concluded from this data collected.

3.7 Solid Waste

Present data available on solid waste generated in the area are to be collected. If possible the present quantities of wastes – hazardous, biomedical and non-hazardous generated in the study area are to be collected and presented.

SPATIAL DISTRIBUTION OF HOURLY MIXING DEPTH OVER INDIAN REGION



CENTRAL POLLUTION CONTROL BOARD
MINISTRY OF ENVIRONMENT & FORESTS

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July 2002

SPATIAL DISTRIBUTION OF HOURLY MIXING DEPTH OVER INDIAN REGION

Meteorological potential for Air Pollution Study

CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment & Forests, Govt. of India)

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1.0 INTRODUCTION

Generally, the principal types of meteorological data that are available and reliable for use in studies in air pollution potential are surface and upper air observations as commonly made. Such observations have been designed and are taken for the main purpose of satisfying weather forecast requirements for general public and for aviation forecast and usually have not been greatly concerned with applications to the problems of air pollution. Thus, the available data often require special processing and interpretation in terms of their impact on atmospheric transport and diffusion. Sometimes such interpretations are very difficult due to various reasons and we will not go in such details. Out of various meteorological parameters which are required in the application of air pollution meteorology, the mixing depth (height) is one of the important parameter.

The mixing depth at every hour of the day is one of the important parameters for evaluating the impact of any air polluting industry or power plant etc on Air Environment in and around the project site. Environmental protection is of great concern to both society and the Government. The proper planning of urbanization and industrialization is a must to avoid environmental degradation. The process of the industrial development goes vis-à-vis to the environment imbalance.

It becomes essential to carry out Rapid Environmental Impact Assessment (REIA) of any proposed power plant / Industry for various environmental components of the area i.e. Air, Water, Noise, Land and Socio-economics etc. REIA involves identification, prediction and evaluation of impact on the environment due to proposed activity. Baseline data is required to be collected during the representative month of one season except for Monsoon season for various environmental components in respect of Air Environment in order to assess the existing environmental status as well as for evaluating the impact of proposed activity around the project site.

Meteorology plays a major role in the study of Air Environment in and around the project site. So it becomes necessary for us to examine base line data in respect of meteorological parameters and Ambient Air Quality Data which will be also required as the input for Environmental Impact Assessment. Mixing depth at every hour at project site is one of such important parameter required as input for such a study.

2.0 CONCEPTS & DATA

The concept of a mixing layer is based on the principle that when the atmosphere is heated from below (i.e. at ground level as a consequence of solar heating at the ground), it becomes unstable, leading to vertical motions, mixing and

consequently a tendency for establishment of a dry adiabatic lapse rate (in the absence of condensation) in the mixing layer. It is recognized that the lapse rate near the ground, especially on sunny afternoons, is often super-adiabatic but that at equilibrium it becomes more nearly dry adiabatic. Thus, the mixing height is defined as the top of the surface-based layer in which vertical mixing is relatively vigorous and in which the lapse rate necessarily is approximately dry adiabatic. In the case of a ground based inversion the mixing height is zero, but such a value for the atmosphere has no real meaning. A logical interpretation of this situation is that relatively vigorous vertical mixing is not occurring in the ground based layer. Assuming that changes in air temperature occur only as a consequence of solar heating at the ground, the mixing height at a given time of the day may be readily estimated from the surface temperature at that time together with the vertical profile of temperature at an earlier time. Such estimates are valid, however, only until the time when afternoon temperatures begin to cool rapidly, indicating the end of convective activity. Thus, in fair weather situations the mixing height increases during the day in proportion to rising surface temperatures, reaches a maximum around the time of maximum surface temperature, and later in the afternoon over open country ceases to exist as a surface based inversion forms. Over a city the evening mixing layer is more likely to be maintained to heights of roughly a hundred or so meters as the city cools more slowly than the nearby countryside.

Mixing heights are seldom measured directly due to high cost involvement and such measurements do not indicate the realistic values. So the mixing heights are being worked out by utilizing Radiosonde (RS) data (vertical distribution of temperature) together with hourly surface temperatures. Hourly surface temperatures need to be recorded continuously by thermograph or by other good sensors. India Meteorological Department has 35 of such Observatories (List enclosed- Annexure A) which take RS flights twice a day i.e. at 00 GMT and 12 GMT and 32 stations are recording surface temperatures continuously out of 35 observatories. The map showing Radiosonde stations network can be seen at Annexure B. We do not have continuous record of surface temperature at Ranchi, Siliguri and Cochin. It was found that the simultaneous data of Radiosonde and Hourly surface temperature at these 32 observatories were readily available for limited period only i.e. for the years 1990 – 1992.

So three years data (1990-1992) of the representative months of non-monsoon seasons i.e. winter, summer and post-monsoon have been considered for working out hourly mixing depth at all 32 RS Stations. 00 GMT RS data and hourly surface temperature data have been used for working out hourly mixing depth based on techniques as suggested by Holzworth (1971), Ludwig (1970) and Raman & Kelkar (1972). In view of the complex structure of the real atmosphere, these definitions of mixing depth will be recognised as approximations particularly applicable in climatological and Air Pollution studies.

3.0 METHODOLOGY

The early morning i.e. 00 Z Radio Sonde data and hourly surface temperatures have been utilized for computation of hourly mixing depths during day time. Normally the radio-sonde stations for studying vertical profile of temperatures are situated outside the urban area. The calculations of mixing depths are made in pressure coordinates and then converted to heights (m) with the hydrostatic equation and Gas law.

We know from Gas Laws and hydrostatic equation:

$$pV = R_d T \quad (\text{for dry air})$$

$$p / \rho = R_d T$$

$$1 / \rho = R_d T / p \quad (\text{Gas Law}) \quad \dots\dots(1)$$

$$dp = -g \rho dz \quad (\text{hydrostatic equation})$$

$$dz = -dp / g \rho \quad \dots\dots(2)$$

From (1) and (2), we get:

$$dz = - (R_d T / g) dp / p$$

The height of the mixing depth means that there is an inversion layer or isothermal layer or a stable layer at the top of this layer. Let us consider the surface pressure is p_0 and p_1 be the pressure at height h (mixing depth) at which the dry adiabatic lapse rate from the surface temperature intersects the morning sounding.

$$\begin{aligned} \therefore \int_0^h dz &= - (R_d \bar{T} / g) \int_{p_0}^{p_1} dp / p \\ &= - (R_d \bar{T} / g) \ln (p_1 / p_0) \\ &= (R_d \bar{T} / g) \ln (p_0 / p_1) \end{aligned}$$

Where \bar{T} is the mean temperature of the atmosphere between pressure p_0 and p_1 . In the above discussion, the atmosphere has been considered to be dry. When the atmosphere contains moisture which is generally the case, virtual temperature correction is required to be applied instead of actual dry bulb temperature in the mixing depth computations. It has been seen that that the virtual temperature correction leads to only insignificant change in mixing height calculations. Therefore, virtual temperature corrections have not been applied in this report while computing the mixing depth.

So the above methodology has been adopted for determining the mixing depth at every hour for the period when the atmosphere is likely to be unstable or neutral. Likewise, hourly mixing depths for every day of the representative months of winter, summer and post-monsoon seasons by utilizing 00 Z RS, and hourly surface temperature data monitored during the year 1990 – 1992 have been worked out with the help of software developed for this purpose. Subsequently hourly mean mixing depths for those hours when the atmosphere is likely to be adiabatic or super adiabatic for each season separately have been worked out. Similar computations are made for all 32 RS stations. For every hour and for each season, hourly mixing depth have been plotted separately and isolines are drawn. So these maps provide us most likely spatial distribution of hourly mixing depths during all three non-monsoon seasons over Indian region.

4.0 RESULTS & DISCUSSION

Hourly mean mixing depths have not been worked out for Monsoon period as air pollution is not much problematic during rainy days due to washout effect. Figure 1 depicts spatial distribution of hourly mixing depth during 7th hour of winter season over Indian region. This gives the mean value of hourly mixing depth at 7th hour of winter season which is quite relevant for working out g.l.c. values at any of the receptor's points. Hourly mean mixing depths have been worked out only when the atmosphere is likely to be adiabatic or super adiabatic. The hourly mixing depth values during sub-adiabatic conditions will indicate highly unrealistic values and do not carry any meaning and a logical interpretation of this situation is that relatively vigorous vertical mixing is not occurring in the ground based layer. Similarly figures 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, and 12 indicate spatial distribution of hourly mean mixing depths during 8th, 9th, 10th, 11th, 12th, 13th, 14th, 15th, 16th, 17th, * 18th hours respectively of winter season over Indian region. It is quite clear that hourly mean mixing depths at a point are increasing in concurrence with the rising surface temperature and then starts decreasing with the decrease of surface temperatures. It is also seen that hourly mean mixing depths at a particular point of time follows the temperature pattern over the region.

The hourly mean mixing depth so obtained from figures 1-12 at any site having flat terrain and at any point of time during winter season is a very good approximation to real values. So it works as a very good advisory which will indicate spatial variation of mixing depth values as well as its variation with time.

While figures 13,14,15,16,17,18,19,20,21,22,23,24,25,26 and 27 indicate spatial variation of hourly mean mixing depth during 5th, 6th, 7th, 8th, 9th, 10th, 11th, 12th, 13th, 14th, 15th, 16th, 17th, 18th and 19th hours respectively during summer season over Indian region. Similarly figures 18,19,30,31,31,33,34, 35,36,37,38,39 and 40 indicate spatial variation of hourly mean mixing depth during 7th, 8th, 9th, 10th, 11th, 12th, 13th, 14th, 15th, 16th, 17th, 18th and 19th hours respectively during post monsoon season over Indian region.

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2. Ludwig, F.L. : "Determination of Mixing Depths for use with synoptic Model", Proc. Symp. On Multiple - Source Urban Diffusion Models, 1970, pp. 5-33 - 5-35.
3. Raman, C.R.V. and Kelkar, R.R. : "Urban Air Pollution Potential Over Bombay, India derived from mixing depths and mean layer wind". Proc. Of Conference on Urban Environment & Second Conference on Bio-meteorology sponsored by American Met. Society & Co-sponsored by American Institute of Medical Climatology, 1972, pp 303-309.



DISTRICT WISE CLIMATE CHANGE INFORMATION FOR THE STATE OF TAMIL NADU RAINFALL PROJECTIONS FOR THIRUVALLUR



2.1 About Thiruvallur

Thiruvallur district, a newly formed district bifurcated from the erstwhile Chengalpattu district (on 1st January 1997), is located in the northeast part of Tamil Nadu. It lies in North latitude between 12°15' and 13°15' East longitude between 79°15' and 80°20'. It is bounded on the north by Andhra Pradesh State, on the east by the Bay of Bengal, on the southeast by Chennai district, on the south by Kanchipuram and on the west by Vellore district. The coastal region of the district is mostly flat and dreary; but in the other parts it is undulating and even hilly in some places.^{1,2}

2.2 Climate of Thiruvallur

The average rainfall of the district is 1104 mm. Out of which 52% has been received during Northeast monsoon period and 41% has been received during Southwest monsoon period.^{1,2}

2.3 Rainfall projections for Thiruvallur

The annual rainfall normal (1970-2000) of Thiruvallur district is 1152mm.³ The annual rainfall projection for the periods 2010-2040 (2020s), 2040-2070 (2050s) and 2070-2100 (2080s) indicate a general decrease of **0.1%**, **5.0%** and **5.0%** respectively with respect to the baseline (1970 -2000).

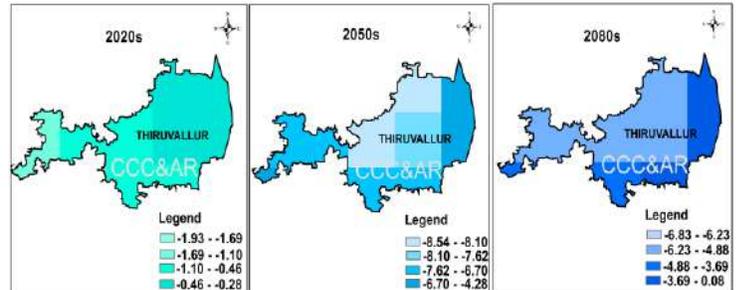


Fig 2.1 Percent change in Annual Rainfall for the period 2020s, 2050s and 2080s

Table 2.1 Percent change in Annual Rainfall

Parameter	2020s	2050s	2080s
Annual Rainfall	-0.1%	-5.0%	-5.0%

2.4 Key Findings

The annual rainfall for Thiruvallur may reduce by **5.0%** by the end of the century as per the emission scenario of A1B. It is also noted from the map that the major decrease of rainfall is found in the north western part of the Thiruvallur district.

2.5 References

1. http://tiruvallur.tn.nic.in/district_profile/profile.htm
2. ENVIS 2015. Thiruvallur District. ENVIS Centre Tamilnadu, Available at tnenvis.nic.in/files/THIRUVALLUR%20%20.pdf
3. IMD, 2013. Temperature of Thiruvallur District. Regional Meterological Centre, Chennai.

Subject:- 132 nd Meeting Schedule on 25 and 26 th July 2019

Venue:- SEAC Conference Hall

From :- 25 Jul 2019

To :- 26 Jul 2019

Date :- 23 Sep 2019

(1.) Proposal No. :- SIA/TN/MIN/36049/2019 File No- 0024

Type- EC

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/36049/2019** dated **10 May 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **P.I.Jambert Maduram, Rough stone and Gravel quarry from over an Extent of 4.18.0ha in S.F.No. 216/3,4,8, 218/3,4 & 220/3C at Erachi Village of Ettayapuram Taluk, Thoothukudi District of M/s GEO EXPLORATION MINING** located in Village State **Tamil Nadu** was initially received in the Ministry on **03 Apr 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **0024** th/nd/rd meeting held between **01 Apr 2019 to 03 Apr 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **03 Apr 2019**

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Thoothukkudi	Ettayapuram	Erachi

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Quarrying lease area	4.180	3		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details

S. No.	Item	Quantity per annum	Unit	Other Unit	Source	51 Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Rough Stone	47324	9	Cubic meter	Quarrying	Road		1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: 1. Government Order / Lease details: The Quarry lease was applied in the name of Thiru.P.I.Jambert Maduram, Thoothukudi, Precise Area Communication was issued by the District Collector, Thoothukudi vide Rc. No. 452/G&M/2018, Dated: 04.10.2018 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry lease over an extent of 4.18.0Ha in S.F.No. 216/3,4,8, 218/3,4 & 220/3C at Erachi Village of Ettayapuram Taluk, Thoothukudi District. 2. Mining Plan / Scheme of Mining approved details: The Mining plan was prepared for a period of 5 years. The mining plan got approved by the Assistant Director, Department of Geology and Mining, Thoothukudi District vide Rc. No. 452/G&M/2018, Dated: 16.10.2018. 3. As per the Department of Geology and Mining, Thoothukudi District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 2,36,620m³ and Topsoil with Gravel should not exceed 52,936m³ For First year- 42,345m³ of Rough stone and 6,816m³ of Topsoil with Gravel For Second year- 47,450m³ of Rough stone and 16,872m³ of Topsoil with Gravel For Third year- 47,825m³ of Rough stone For Fourth year- 47,000m³ of Rough stone and 13,912m³ of Topsoil with Gravel For Fifth year- 47,000m³ of Rough stone and 15,336m³ of Topsoil with Gravel 4. The quarry operation is proposed upto a depth of 24m (4m topsoil with gravel and 20m Rough stone). 5. The Quarry operation is proposed to be carried out with open cast semi mechanized mining with 5.0m vertical bench & width. 6. Rough stone are to be transported by Tippers (10/20 T Capacity). 7. The project is locate at 09°07'05.48"N to 09°07'10.70"N latitude and 77°55'11.01"E to 77°55'21.67"E Longitude. 8. The total Manpower requirement is 16 Nos. 9. Total cost of the projects is Rs. 1,29,37,000/- and EMP cost about Rs. 1,80,000/- 10. Lease applied area is not covered under HACA region. 11. No Coastal Regulation Zone (CRZ) within the radius of 10km. 12. No Interstate boundary & Western Ghats Boundary within the radius of 10km 13. No National Park & Wild Life Sanctuary within the radius of 10km. 14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km 15. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 16. No habitation within the radius of the 300m from the lease area. 17. Letter obtained from the Assistant Director, Department of Geology and Mining, Thoothukudi vide Letter RC. No. 452/G&M/2018 dated 22.07.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows**

RECOMMENDATIONS OF EAC

The committee's recommendation: **SEAC decided to direct the proponent to furnish the following details. 1. Village map and Register 2. Lithology details of the project site 3. Details of the water bodies located within & nearby project site. 4. The detailed mitigation measures to avoid the impact of mining on nearby water bodies. 5. The proponent has reported that penalty of 51 Lakhs was remitted as per the direction of the AD mines. Hence the SEAC decided to obtain the clarification from the AD/DD mines about the above said penalty paid by the proponent. Further the report for any damage of water bodies (odai/orani/water tank) nearby the mining site due to this project activity. 6. Letter obtained from the Assistant Director, Department of Geology and Mining, Thoothukudi vide Letter RC. No. 452/G&M/2018**

dated 22.07.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. i. Existing Quarries 1. NIL j. Abandoned / Expired Quarries 2. Thiru. S.Anand Erachi 219/3,220/2etc., 3.22.0 3. Thiru. Kalimuthu Erachi 220/3B 1.33.5 TOTAL (B) 3.22.0 k. Proposed Quarries NIL In another letter obtained from the Assistant Director, Department of Geology and Mining, Thoothukudi vide Letter RC. No. 452/G&M/2018 dated 16.04.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. l. Existing Quarries 1. NIL m. Abandoned / Expired Quarries 2. Thiru. S.Anand Erachi 219/3,220/2etc., 3.22.0 TOTAL (B) 3.22.0 n. Proposed Quarries 3. Thiru. Kalimuthu Erachi 220/3B 1.33.5 when both letters issued by the Assistant Director, Department of Geology and Mining, Thoothukudi are contrasting with each other and it is decided to clarify the same from the Assistant Director, Department of Geology and Mining, Thoothukudi and submit to SEAC.

Conclusion

Deferred

Member Secretary Condition

Specific Condition

S.No	Condition
(1)	In another letter obtained from the Assistant Director, Department of Geology and Mining, Thoothukudi vide Letter RC. No. 452/G&M/2018 dated 16.04.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. l. Existing Quarries 1. NIL m. Abandoned / Expired Quarries 2. Thiru. S.Anand Erachi 219/3,220/2etc., 3.22.0 TOTAL (B) 3.22.0 n. Proposed Quarries 3. Thiru. Kalimuthu Erachi 220/3B 1.33.5 when both letters issued by the Assistant Director, Department of Geology and Mining, Thoothukudi are contrasting with each other and it is decided to clarify the same from the Assistant Director, Department of Geology and Mining, Thoothukudi and submit to SEAC. After receipt of the above details the proposal will be considered for appraisal by SEAC.
(2)	5. The proponent has reported that penalty of 51 Lakhs was remitted as per the direction of the AD mines. Hence the SEAC decided to obtain the clarification from the AD/DD mines about the above said penalty paid by the proponent. Further the report for any damage of water bodies (odai/orani/water tank) nearby the mining site due to this project activity. 6. Letter obtained from the Assistant Director, Department of Geology and Mining, Thoothukudi vide Letter RC. No. 452/G&M/2018 dated 22.07.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows.
(3)	1. Village map and Register 2. Lithology details of the project site 3. Details of the water bodies located within & nearby project site. 4. The detailed mitigation measures to avoid the impact of mining on nearby water bodies.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the

recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- 23 Sep 2019

(1.) Proposal No. :- SIA/TN/MIN/36122/2019 File No- 0029

Type- EC

INTRODUCTION

The proponent made online application vide proposal no. SIA/TN/MIN/36122/2019 dated 03 Jul 2019 along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,1(a) Mining of minerals , under Category "B2 " of EIA Notification 2006 and the proposal is appraised at Central level.

The R.Gunasekaran, Rough stone and Gravel quarry over an Extent of 1.49.0 Ha in S.F.No. 245, 246/1 & 246/2A at Valavanthal Village of Vembakkam Taluk, Tiruvannamalai District of M/s GEO EXPLORATION MINING located in Village State Tamil Nadu was initially received in the Ministry on 11 Apr 2019 for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its 0028 th/nd/rd meeting held between 02 Apr 2019 to 05 Apr 2019 and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on 11 Apr 2019

PROJECT DETAILS

The project of M/s GEO EXPLORATION MINING located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Tiruvannamalai	Tiruvannamalai	Valavanthal

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Quarrying area	1.490	3		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Rough Stone	29411	9	cubic meter	Quarrying	Road		1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: 1. Government Order / Lease details: The Quarry lease was applied in the name of Thiru. R.Gunasekaran, Tiruvannamalai, Precise Area Communication was issued by the District Collector, Tiruvannamalai vide Rc. No. 378/Mines/2018, Dated: 06.08.2018. for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry lease over an extent of 1.49.0Ha in S.F.No. 245, 246/1& 246/2A at Valavanthal Village, Vembakkam Taluk, Tiruvannamalai District. 2. Mining Plan / Scheme of Mining approved details: The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Tiruvannamalai District vide Rc. No. 378/Kanimam/2017 Dated: 31.08.2018. 3. As per the Department of Geology and Mining, Tiruvannamalai District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 1,47,059m³ and Gravel should not exceed 13,686m³ For First year - 29,324m³ of Rough stone and 738m³ of Gravel For Second year - 30.745m³ of Rough stone and 12.948m³ of Gravel For Third year - 28,885m³ of Rough stone For Fourth year - 27,240m³ of Rough stone Fifth year - 30,865m³ of Rough stone 4. The quarry operation is proposed upto a depth of 38m (3m gravel and 35m Rough stone). 5. The Quarry operation is proposed to carry out with open cast mechanized mining with 5.0m vertical bench width. 6. Rough stone and Gravel are to be transported by Tippers of 2 Nos. (20 T Capacity). 7. The project is locate at 12°44'10.61"N to 12°44'16.71"N latitude and 79°41'19.33"E to 79°41'23.75"E Longitude. 8. The total Manpower requirement is 24 Nos. 9. Total cost of the projects is Rs. 46,63,000/- and EMP cost about Rs. 3,80,000/- 10. The Water table is found to be at the depth of 45m in summer and 40m in rainy season. 11. Lease applied area is not covered under HACA region. 12. No Coastal Regulation Zone (CRZ) within the radius of 10km. 13. No Interstate boundary & Western Ghats Boundary within the radius of 10km 14. No National Park & Wild Life Sanctuary within the radius of 10km. 15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km 16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 17. No habitation within the radius of the 300m from the lease area and nearest habitation is located at a distance of 530m on the Northern side of the lease area. 18. Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruvannamalai vide Letter RC. No. 378/Kanimam/2017 dated 04.09.2018 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries 1. NIL b. Abandoned / Expired Quarries 2. S.D.Karunanidhi, S/o. Dhayalan, Pillaichathiram, Sriperambathur Taluk, Kancheepuram. Valavanthal 250/2&250/3 0.64.0 3. V.Munusamy, S/o.VadivelNaicker, No.14, Panjukotti Street, Kancheepuram. Valavanthal 224/4A, 4B 0.43.3 4. N.Subramani, No.210,ArapakkamVillage, Kancheepuram. Vadakalpakkam 208/4, 5A,5B 0.82.5 Total Extent 1.89.8 c. Proposed Quarries 5. Thiru. R. GunaSekaran Valavanthal 245,246/1 & 246/2A 1.49.0

RECOMMENDATIONS OF EAC

The committee's recommendation: 1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 2. Proper barrier for reducing the Noise level to the surrounding areas shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. A report regarding this may be furnished before placing the subject to SEIAA. 3. The operation of the quarry should no way impact the water bodies surrounding the project site. 4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. 5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable. 6. It was reported that quarrying operation was already been carried out in the portion of the mining lease area of the southern side. Hence, the proponent is requested to obtain the following details from the AD, mines, Thiruvannamalai, a) What was the period of the operation and stoppage of the

earlier mines? b) Quantity of minerals mined out. c) Depth of mining d) Name of the person already mined in that leases area. The above details shall be furnished before placing the subject to SEIAA. 7. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 8. The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017). 9. The entire mining operation should be as per the guidelines for Sustainable Sand Mining issued in 2016 by the MoEF& CC, GOI, New Delhi. 10. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 11. The mine closure plan submitted by the project proponent shall be strictly followed after the mine activity is lapsed as reported. 14. The Project Proponent has submitted the letter from Assistant Director, Department of Geology and Mining, Tiruvannamalai vide Letter RC. No. 378/Kanimam/2017 dated 04.09.2018. Hence the proponent shall obtain latest letter from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site with the extent of the each quarry as follows S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries b. Abandoned / Expired Quarries c. Proposed Quarries The proponent shall furnish the above said detail before placing the subject to SEIAA 12. CER activities should be carried out for development of Library, sports facilities and providing drinking water facility in Government school, Valavanthal Village as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB

Conclusion

Recommended

Member Secretary Condition	
Specific Condition	
S.No	Condition
(1)	The SEAC noted the following: 1. The Proponent, Thiru. R.Gunasekaran has applied for Environmental Clearance to SEIAA-TN for the Proposed for Rough stone and Gravel quarry lease over an extent of 1.49.0Ha in S.F.No. 245, 246/1& 246/2A at Valavanthal Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu. 2. The project/activity is covered under Category 'B' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006.
(2)	1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB.
(3)	4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. 5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
(4)	7. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
(5)	11. The mine closure plan submitted by the project proponent shall be strictly followed after the mine activity is lapsed as reported.
(6)	6. It was reported that quarrying operation was already been carried out in the portion of the mining lease area of the southern side. Hence, the proponent is requested to obtain the following details from

	the AD, mines, Thiruvanamalai, a) What was 56 period of the operation and stoppage of the earlier mines? b) Quantity of minerals mined out. c) Depth of mining d) Name of the person already mined in that leases area. The above details shall be furnished before placing the subject to SEIAA.
(7)	8. The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A.No.186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
(8)	9. The entire mining operation should be as per the guidelines for Sustainable Sand Mining issued in 2016 by the MoEF& CC, GOI, New Delhi. 10. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. nd O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
(9)	2. Proper barrier for reducing the Noise level to the surrounding areas shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. A report regarding this may be furnished before placing the subject to SEIAA. 3. The operation of the quarry should no way impact the water bodies surrounding the project site.
(10)	14. The Project Proponent has submitted the letter from Assistant Director, Department of Geology and Mining, Tiruvannamalai vide Letter RC. No. 378/Kanimam/2017 dated 04.09.2018. Hence the proponent shall obtain latest letter from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site with the extent of the each quarry as follows S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries b. Abandoned / Expired Quarries c. Proposed Quarries The proponent shall furnish the above said detail before placing the subject to SEIAA
(11)	12. CER activities should be carried out for development of Library, sports facilities and providing drinking water facility in Government school, Valavanthal Village as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Commiittee in its ----- th meeting held during ----- to ----- . After detailed deliberation the commiittee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the appliation based on the recommendations of the Expert Appraisal Commiittee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/36267/2019** File No- **0032**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/36267/2019** dated **15 May 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. **1(a) Mining of minerals** , under Category "**B2**" of EIA Notification 2006 and the proposal is appraised at Central level.

year- 41,085m³ of Rough stone and 11,860m³ of Topsoil with Gravel For Second year- 42,980m³ of Rough stone and 7,224m³ of Topsoil with Gravel For Third year- 44,085m³ of Rough stone and 8,130m³ of Topsoil with Gravel For Fourth year- 43,550m³ of Rough stone and 6,480m³ of Topsoil with Gravel For Fifth year- 44,450m³ of Rough stone and 7,560m³ of Topsoil with Gravel 4. The Quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench width. 5. The quarry operation is proposed upto a depth of 23m (3m topsoil with grave land 35m Rough stone). 6. The project is locate at 09°11'14.71"N to 09°11'21.37"N latitude and 77°59'11.30"E to 77°59'14.80"E Longitude. 7. The total Manpower requirement is 16 Nos. 8. Total cost of the projects is Rs. 1,17,03,000/- and EMP cost about Rs. 1,80,000/- 9. Lease applied area is not covered under HACA region. 10. No Coastal Regulation Zone (CRZ) within the radius of 10km. 11. No Interstate boundary & Western Ghats Boundary within the radius of 10km 12. No National Park & Wild Life Sanctuary within the radius of 10km. 13. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km 14. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 15. No habitation within the radius of the 300m from the lease area and the nearest habitation is located at a distance of 580m on the Eastern side of the lease area. 16. Letter obtained from the Assistant Director, Department of Geology and Mining, Thoothukudi vide Letter RC. No. 455/(G&M)/2018 dated 16.04.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows,

RECOMMENDATIONS OF EAC

The committee's recommendation: 1. The Proponent, Thiru.S.Selvaraj has applied for Environmental Clearance to SEIAA-TN for the Proposed for Rough stone and Gravel quarry lease over an extent of 1.96.0 Ha in S.F.No.89/2, 89/3 & 89/5 at Navalakkampatti Village of Ettayapuram Taluk, Thoothukudi District, Tamil Nadu. 2. The project/activity is covered under Category 'B' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition: 1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 2. Proper barrier for reducing the Noise level to the surrounding areas shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. A report regarding this may be furnished before placing the subject to SEIAA. 3. The operation of the quarry should no way impact the water bodies surrounding the project site. 4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. 5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable. 6. It was reported that quarrying operation was already been carried out in the portion of the mining lease area of the western side. Hence, the proponent is requested to obtain the following details from the AD, mines, Thoothukudi that a) What was the period of the operation and stoppage of the earlier mines? b) Quantity of minerals mined out. c) Depth of mining d) Name of the person already mined in that leases area. The above details shall be furnished before placing the subject to SEIAA. 7. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 8. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017). 9. The entire mining operation should be as per the guidelines for Sustainable Sand Mining issued in 2016 by the MoEF& CC, GOI, New Delhi. 10. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 11. The mine closure plan submitted by the project proponent shall be strictly followed after the mine activity is lapsed as reported.\

12. CER activities should be carried out for the development of sports facilities, providing toilet Facility and providing RO facility for drinking water to Government school, Navalakkampatti as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB. In this regard the project proponent is requested to submit the sworn affidavit duly signed by the project proponent and authorized by the Notary public.

Conclusion

Recommended

Member Secretary Condition

Specific Condition

S.No	Condition
(1)	5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable. 6. It was reported that quarrying operation was already been carried out in the portion of the mining lease area of the western side. Hence, the proponent is requested to obtain the following details from the AD, mines, Thoothukudi that a) What was the period of the operation and stoppage of the earlier mines? b) Quantity of minerals mined out. c) Depth of mining d) Name of the person already mined in that leases area
(2)	8. The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
(3)	8. The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
(4)	12. CER activities should be carried out for the development of sports facilities, providing toilet Facility and providing RO facility for drinking water to Government school, Navalakkampatti as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB. In this regard the project proponent is requested to submit the sworn affidavit duly signed by the project proponent and authorized by the Notary public.
(5)	1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 2. Proper barrier for reducing the Noise level to the surrounding areas shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. A report regarding this may be furnished before placing the subject to SEIAA. 3. The operation of the quarry should no way impact the water bodies surrounding the project site. 4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
(6)	11. The mine closure plan submitted by the project proponent shall be strictly followed after the mine activity is lapsed.\
(7)	1. The Proponent, Thiru.S.Selvaraj has applied for Environmental Clearance to SEIAA-TN for the Proposed for Rough stone and Gravel quarry lease over an extent of 1.96.0 Ha in S.F.No.89/2, 89/3 &

89/5 at Navalakkampatti Village of Ettayapuram Taluk, Thoothukudi District, Tamil Nadu. 2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

(8) 7. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/36973/2019** File No- **0059**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/36973/2019** dated **29 May 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **S.Suresh, Savudu quarry from over an Extent of 1.14.0ha in S.F.No. 187/1A,1B,2,3,4,5,6,7,8,9, 10,11,12,13,16,17 &18 at Rajapadmapuram Village of Tiruttani Taluk, Thiruvallur District of M/s GEO EXPLORATION MINING** located in Village State **Tamil Nadu** was initially received in the Ministry on **29 May 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **0059** th/nd/rd meeting held between **29 May 2019** to **29 May 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **29 May 2019**

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Tiruvallur	Tiruttani	Rajapadmapuram

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport

(1.)	Lease area	1.140	3	61	Road	
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Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	SAVUDU	7582	9	Cubic meter	Quarrying	Road		0.1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

- Government order/ Lease details:** The Quarry lease was applied in the name of Thiru. S. Suresh, Tiruvallur District, Precise Area Communication letter was issued by the District Collector, Tiruppur District vide Rc.No. 488/2018/Kanimam.2, dated 15.11.2018 for a period of Ninety days. It is a Fresh lease for Savudu quarry lease over an Extent of 1.14.0ha in S.F.No. 187/1A,1B,2,3,4,5,6,7,8,9, 10,11,12,13,16,17 &18 at Rajapadmapuram Village of Tiruttani Taluk, Tiruvallur District.
- Mining Plan/Scheme of Mining approval details:** Mining plan was prepared for the period of Ninety days. The Mining Plan was got approval from the Assistant Director, Department of Geology and Mining, Tiruvallur District vide Rc. No. 486/2018/G&M-2, dated 06.12.2018.
- The Project is proposed to quarry savudu about 7,582m³ for Ninety days by open cast semi mechanized method (Without drilling & blasting)**
- The quarry operation is proposed upto a depth of 1.0m below the ground level.**
- Savudu are to be transported by Tipper2 Nos. (10 T Capacity)**
- The project is locate at 13°06'17"N to 13°06'21"N latitude and 79°49'07"E to 79°49'12"E Longitude.**
- The total Manpower requirement is 12 Nos.**
- Total cost of the projects is Rs. 7,66,000/- and EMP cost about Rs. 83,000/-**
- The Water table is found to be at the depth of 20m below the ground level.**
- Lease applied area is not covered under HACA region.**
- No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.**
- No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.**
- No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.**
- No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km.**
- No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.**
- No habitation within the radius of the 300m from the lease area.**
- Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruvallur vide Letter R.C. No. 486/2018/G&M-2, Dated 27.05.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows.**

RECOMMENDATIONS OF EAC

The committee's recommendation: **1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB.** **2. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB.** **3. A minimum safety distance of 100 m should be provided between the boundaries of the kosasthai River to the mining area. This should be ensure by the District level Task force and AD/ DD Geology of mines department, Thiruvallur.** **4. All the conditions imposed by the District collector, Thiruvallur vide Lr.No.186/2018/kanimam.2**

dated 15.11.2018. 5. The lease agreement between the land owners and Thiru. S. Suresh for the quarry lease for Savudu quarry over an extent of 1.14.0ha in S.F.No. 187/1A,1B,2,3,4,5,6,7,8,9, 10,11,12,13,16,17&18 at Rajapadmapuram Village of Tiruttani Taluk, Thiruvallur District, Tamil Nadu has to be register before commencement of the mining lease. This should be ensured by the District collector. 6. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. 7. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase. 8. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable. 9. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 10. The recommendation for the issue of environmental clearance is subjected to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 11. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 12. To ensure safety along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 13. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 14. CER activities for developing furniture facilities for Government Middle School, Rajapadmapuram for an amount of Rs. 16,900 as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above amount should be spent before applying CTO from TNPCB.

Conclusion

Recommended

Member Secretary Condition	
Specific Condition	
S.No	Condition
(1)	6. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. 7. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase.
(2)	1. The recommendation for the issue of environmental clearance is subjected to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
(3)	3. A minimum safety distance of 100 m should be provided between the boundaries of the kosasthai River to the mining area. This should be ensure by the District level Task force and AD/ DD Geology of mines department, Thiruvallur. 4. All the conditions imposed by the District collector, Thiruvallur vide Lr.No.186/2018/kanimam.2 dated 15.11.2018.
(4)	13. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 14. CER activities for developing furniture facilities for Government Middle School, Rajapadmapuram for an amount of Rs. 16,900 as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above amount should be spent before applying CTO from TNPCB.
(5)	1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining

	and the same shall be furnished before applying 63 ⁶³ O from TNPCB. 2. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB.
(6)	5. The lease agreement between the land owners and Thiru. S. Suresh for the quarry lease for Savudu quarry over an extent of 1.14.0ha in S.F.No. 187/1A,1B,2,3,4,5,6,7,8,9, 10,11,12,13,16,17&18 at Rajapadmapuram Village of Tiruttani Taluk, Thiruvallur District, Tamil Nadu has to be register before commencement of the mining lease. This should be ensured by the District collector.
(7)	8. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable. 9. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
(8)	10. The recommendation for the issue of environmental clearance is subjected to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during --- ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/37853/2019** File No- **0084**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/37853/2019** dated **27 Jun 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **S.Bama,Rough stone and Gravel quarry from over an Extent of 0.53.0ha in S.F.No.618/2A1 (P) at Myvadi Village, Madathukulam Taluk, Tiruppur District** of M/s **GEO EXPLORATION MINING** located in Village State **Tamil Nadu** was initially received in the Ministry on **17 Jun 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **0084** th/nd/rd meeting held between **17 Jun 2019** to **17 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **17 Jun 2019**

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village

(1.)	Tamil Nadu	Tiruppur	Madathukulam	Myvadi
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The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Lease area	0.530	3		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Rough Stone	13940	9	cubic meter	Quarrying	Road		0.1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

- 1. Government Order / Lease details:** The Quarry lease was applied in the name of Tmt.S.Bama, Tiruppur, Precise Area Communication was issued by the District Collector, Tiruppur vide Rc.No.1426/Mines/2017, Dated: 17.10.2018 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry lease over an extent of 0.53.0Ha in S.F.No.618/2A1 (P) at Myvadi Village, Madathukulam Taluk, Tiruppur District.
- 2. Mining Plan / Scheme of Mining approved details:** The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Tiruppur District vide Rc. No. 1426/Mines/2017 Dated: 04.01.2019.
- 3. As per the Department of Geology and Mining, Tiruppur District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 69,700m³ and Gravel should not exceed 6,640m³ For First year - 13,800m³ of Rough stone and 3200m³ of Gravel For Second year - 14,000m³ of Rough stone and 2800m³ of Gravel For Third year - 14,000m³ of Rough stone and 640m³ of Gravel For Fourth year - 14,000m³ of Rough stone For Fifth year - 13,900m³ of Rough stone**
- 4. The quarry operation is proposed upto a depth of 32m (2m Gravel and 30m Rough stone).**
- 5. The Quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and width using Excavator, jackhammer drilling and blasting (with 25mm dia holes).**
- 6. Rough stone are to be transported by Dumpers 2 Nos. (20 T Capacity)**
- 7. The project is locate at 10°33'52.05"N to 10°33'55.66"N latitude and 77°19'41.08"E to 77°19'42.95"E Longitude.**
- 8. The total Manpower requirement is 12 Nos.**
- 9. Total cost of the projects is Rs. 25,35,000/- and EMP cost about Rs. 3,80,000/-**
- 10. Lease applied area is not covered under HACA region.**
- 11. No Coastal Regulation Zone (CRZ) within the radius of 10km.**
- 12. No Interstate boundary & Western Ghats Boundary within the radius of 10km**
- 13. No National Park & Wild Life Sanctuary within the radius of 10km.**
- 14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km**
- 15. No Protected Area, Eco**

Sensitive Zone & Eco Sensitive Area within the radius of 10km. 16. No habitation within the radius of the 300m from the lease area and the nearest habitation is located at a distance of 420m on the Eastern side of the lease area. 17. Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruppur vide Letter RC. No. 1426/Mines/2017 dated 04.01.2018 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows, S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries 1. Thiru. P.Santhana Krishnan Myvadi 610/1 (Part) 1.70.6 TOTAL EXTENT (A) 1.70.6 b. Abandoned / Expired Quarries (B) 2. NIL c. Proposed Quarries 3. Tmt. S.Bama Myvadi 618/2A1 (Part) 0.53.0 TOTAL EXTENT (C) 0.53.0 GRAND TOTAL (A + B + C) 2.23.6

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following:** 1. The Proponent, Tmt.S.Bama has applied for Environmental Clearance to SEIAA-TN for the proposed Rough stone and Gravel for over an extent of 0.53.0Ha in S.F.No.618/2A1(P)at Myvadi Village, Madathukulam Taluk, Tiruppur District. 2. The project/activity is covered under Category 'B2' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition: 1. The proposed mining quarry is very nearby the Railway track .Hence the proponent should necessary NoC from the concern authority of souther railway before execution of mining lease to be executed by the District Collector. 2. The proposed mining quarry is very nearby the EB line .Hence the proponent should necessary NoC from the concern authority of TANGIDCO before execution of mining lease to be executed by the District Collector. 3. Ground water quality monitoring should be conducted every month and the report shall be submitted to TNPCB. 4. Proper barrier for reducing the noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 5. The operation of the quarry should no way impact the water bodies surrounding the project site. 6. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. 7. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable. 8. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 9. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017). 10. The entire mining operation should be as per the guidelines for Sustainable Sand Mining issued in 2016 by the MoEF& CC, GOI, New Delhi. 11. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 12. The mine closure plan submitted by the project proponent shall be strictly followed after the mine activity is lapsed as reported. 13. The proponent shall submit the proposal for the CER as per office memorandum of MoEF&CC dated01.05.2018 before placing the subject to SEIAA.

Conclusion

Recommended

Member Secretary Condition

Specific Condition

66
Condition

S.No	
(1)	<p>The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:</p> <p>1. The proposed mining quarry is very nearby the Railway track .Hence the proponent should necessary NoC from the concern authority of souther railway before execution of mining lease to be executed by the District Collector. 2. The proposed mining quarry is very nearby the EB line .Hence the proponent should necessary NoC from the concern authority of TANGIDCO before execution of mining lease to be executed by the District Collector.</p>
(2)	<p>The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:</p> <p>1. The proposed mining quarry is very nearby the Railway track .Hence the proponent should necessary NoC from the concern authority of souther railway before execution of mining lease to be executed by the District Collector. 2. The proposed mining quarry is very nearby the EB line .Hence the proponent should necessary NoC from the concern authority of TANGIDCO before execution of mining lease to be executed by the District Collector.</p>
(3)	<p>The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:</p> <p>1. The proposed mining quarry is very nearby the Railway track .Hence the proponent should necessary NoC from the concern authority of souther railway before execution of mining lease to be executed by the District Collector. 2. The proposed mining quarry is very nearby the EB line .Hence the proponent should necessary NoC from the concern authority of TANGIDCO before execution of mining lease to be executed by the District Collector.</p>
(4)	<p>1. The Proponent, Tmt.S.Bama has applied for Environmental Clearance to SEIAA-TN for the proposed Rough stone and Gravel for over an extent of 0.53.0Ha in S.F.No.618/2A1(P)at Myvadi Village, Madathukulam Taluk, Tiruppur District. 2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.</p>
(5)	<p>The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:</p> <p>1. The proposed mining quarry is very nearby the Railway track .Hence the proponent should necessary NoC from the concern authority of souther railway before execution of mining lease to be executed by the District Collector. 2. The proposed mining quarry is very nearby the EB line .Hence the proponent should necessary NoC from the concern authority of TANGIDCO before execution of mining lease to be executed by the District Collector.</p>
(6)	<p>The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:</p> <p>1. The proposed mining quarry is very nearby the Railway track .Hence the proponent should necessary NoC from the concern authority of souther railway before execution of mining lease to be executed by the District Collector. 2. The proposed mining quarry is very nearby the EB line .Hence the proponent should necessary NoC from the concern authority of TANGIDCO before execution of mining lease to be executed by the District Collector.</p>

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- 23 Sep 2019

(1.) Proposal No. :- SIA/TN/MIN/38051/2019 File No- 0085

Type- EC

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38051/2019** dated **25 Jun 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2**" of EIA Notification 2006 and the proposal is appraised at Central level.

The **S.Jameel, Multi Coloured Granite Quarry over an Extent of 1.32.5Ha in S.F.No.671/2 of Veerapatti Village of Illuppur Taluk, Pudukottai District** of M/s **GEO EXPLORATION MINING** located in Village State **Tamil Nadu** was initially received in the Ministry on **21 Jun 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **0085** th/nd/rd meeting held between **21 Jun 2019** to **21 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **21 Jun 2019**

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Pudukkottai	Iluppur	Verrapatti

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Lease area	1.325	3		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from

						68		Project Site(Kilometers)
(1.)	Granite Stone	4250	9	cubic meter	Quarrying	Road		1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

- 1. Government order/ Lease details: The proponent Thiru. S. Jameel, has been granted quarry lease for quarrying of Multi coloured Granite over an Extent of 1.32.5Ha in S.F.No.671/2 of Veerapatti Village of Illuppur Taluk, Pudukottai District, Tamil Nadu vide G.O. (3D). No. 9, Industries (MMB.2) Department dated 21.01.2006 for a period of Twenty year. The Lease deed was executed on 24.02.2002, the quarry operation was commenced after the execution of lease deed and the lease will get expired on 21.01.2026.**
- 2. Mining Plan/Scheme of Mining approval details:**
 - a. The Mining plan (2006-07 to 2010-11) was approved by the Commission of Geology and Mining, Guindy, Chennai vide letter No. 9209/MM2/2005, dated 13.01.2006.**
 - b. The First Scheme of Quarrying (2011-12 to 2015-16) was not prepared and submitted.**
 - c. The Second Scheme of Quarrying was prepared and submitted for the period of 2016-17 to 2020-21 and approved by the Department of Geology and Mining, Guindy, Chennai vide Rc. No. 2390/MM2/2018, dated 14.09.2018. The quarrying operation and quantity of material mined are as follows.**

Year	Proposed Production @ 25% (m3)	Production achieved (m3)
2006-07	1440	360
2007-08	1440	360
2008-09	1440	360
2009-10	1440	360
2010-11	1440	360
2011-12	- - -	- - -
2012-13	- - -	23,956
2013-14	- - -	- - -
2014-15	- - -	4,535
2015-16	- - -	- - -
- 3. As per the Scheme of Quarrying for the years 2016-17 to 2020-21, production schedule for yearâ€™s states that the total volume of recoverable as 25% of Multi Coloured Granite should not exceed 5,315m3. For 2016-17 - 1063m3 For 2017-18 - 1063 m3 For 2018-19 - 1063 m3 For 2019-20 - 1063 m3 For 2020-21 - 1063 m3**
- 4. The waste that will be resulting in the quarrying operation for the 5 years 2016-17 to 2010-21 will be 15,935m3(75% of Granite Waste) and Topsoil â€™ 4,558m3. The total Waste will be temporarily dumped on the Southern side.**
- 5. The proponent has obtained transport permit on 04.03.2015 (Transport permit valid up to 04.03.2015) and thereafter no transport permission has been obtained, the letter obtained from the Assistant Director, Department of Geology and Mining, Pudukkottai, vide letter Rc. No. 247/2018 (G&M), dated 03.07.2019.**
- 6. The quarry operation is proposed up to a depth of 6m from the existing mine (1m Topsoil and 5m Multicolour Granites) for the present scheme period (2016-17 to 2020-21).**
- 7. Quarrying Operation will be done by Opencast Semi Mechanised method with Diamond Wire Saw cutting.**
- 8. Granite is to be transported by tippers of 2 Nos. (20 T capacity).**
- 9. The Water table is found to be at the depth of 30m from general ground profile.**
- 10. Lease applied area is not covered under HACA region.**
- 11. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.**
- 12. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.**
- 13. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.**
- 14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.**
- 15. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.**
- 16. No habitation within the radius of the 300m from the lease area and nearest habitation is located at a distance of 330m on North Western side of the lease area.**
- 17. Letter obtained from the Assistant Director, Department of Geology and Mining, Pudukkottai vide Letter RC. No. 247/2018/(G&M) dated 20.11.2018 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows.**

The committee's recommendation: **The SEAC noted the following: 1. The Proponent, Thiru. S. Jameel has applied for Environment Clearance to SEIAA-TN for the Construction of Multi Coloured Granite Quarry lease over an Extent of 1.32.5Ha in S.F.No.671/2 of Veerapatti Village of Illuppur Taluk, Pudukottai District the state of Tamil Nadu. 2. The project/activity is covered under Category 'B2' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. The project proponent gave detailed presentation. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to direct the proponent to furnish the following details: 1. Two ponds namely Periyakulam and Senkulam and Ovalikulam and Eaagudikulam are located adjacent to the project site. Hence, the project proponent is requested to submit the safety distance provided from the proposed mining to the water bodies and should study the impact of the mining operation to the nearby water bodies and its mitigation measures shall be provided. 2. The copy of the Ownership document of patta/ sale deed for the S.F.No. 671/2 proposed in the application should be furnished. 3. In the G.O. (3D). No. 9, Industries (MMB.2) Department dated 21.01.2006 has imposed the following conditions 'The applicant should shift the high tension line passing through the South Western portion of the applied area before executing the lease deed'. In this regard, the proponent is requested to submit the action taken report for the same with necessary documents and photographs. 4. The proponent shall furnish the details of safety arrangements provided and fencing for mine lease area with photographs. 5. The project proponent has not furnished the letter obtained from AD/DD mines in the following format in terms of Existing quarries/ abandoned quarries/ Present Proposed quarries/ Future Proposed quarries. Hence, the SEAC decided that the project proponent may get the following information from the AD/DD Mines, Tirunelveli District 'Letter from the AD/DD Mines about the details (Name of the Owner, S F No, Extent & distance from the boundary of this quarry) of other quarries (proposed/Existing/Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site in the following format. Sl.No. Name of the Quarry Owner Name of Village & Survey Number Extent in Hectare Distance from this proposed Quarry a. Existing quarries 1 2 b. Abandoned quarries 1 2 c. Present Proposed quarries 1 2 d. Future Proposed quarries 1 2 Total extent On receipt of the above details, SEAC will decide the further course of action on the proposal.**

Conclusion

Deferred

Member Secretary Condition

Specific Condition

S.No	Condition
(1)	1. Two ponds namely Periyakulam and Senkulam and Ovalikulam and Eaagudikulam are located adjacent to the project site. Hence, the project proponent is requested to submit the safety distance provided from the proposed mining to the water bodies and should study the impact of the mining operation to the nearby water bodies and its mitigation measures shall be provided. 2. The copy of the Ownership document of patta/ sale deed for the S.F.No. 671/2 proposed in the application should be furnished.
(2)	1. Two ponds namely Periyakulam and Senkulam and Ovalikulam and Eaagudikulam are located adjacent to the project site. Hence, the project proponent is requested to submit the safety distance provided from the proposed mining to the water bodies and should study the impact of the mining operation to the nearby water bodies and its mitigation measures shall be provided. 2. The copy of the Ownership document of patta/ sale deed for the S.F.No. 671/2 proposed in the application should be furnished.

(3)	Letter from the AD/DD Mines about the details (Name of the Owner, S F No, Extent & distance from the boundary of this quarry) of other quarries (proposed/Existing/Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site in the following format. SI.No. Name of the Quarry Owner Name of Village & Survey Number Extent in Hectare Distance from this proposed Quarry a. Existing quarries 1 2 b. Abandoned quarries 1 2 c. Present Proposed quarries 1 2 d. Future Proposed quarries 1 2 Total extent On receipt of the above details, SEAC will decide the further course of action on the proposal.
(4)	1. Two ponds namely Periyakulam and Senkulam and Ovalikulam and Eaagudikulam are located adjacent to the project site. Hence, the project proponent is requested to submit the safety distance provided from the proposed mining to the water bodies and should study the impact of the mining operation to the nearby water bodies and its mitigation measures shall be provided. 2. The copy of the Ownership document of patta/ sale deed for the S.F.No. 671/2 proposed in the application should be furnished.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38152/2019** File No- **0086**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38152/2019** dated **28 Jun 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **M/s. Sri Murugavel Mines & Minerals, Quartz & Feldspar Quarry from over an Extent of 1.21.0ha in S.F.No. 409/3 (P) at Vadaseri Village of Kulithalai Taluk, Karur District** of M/s **GEO EXPLORATION MINING** located in Village State **Tamil Nadu** was initially received in the Ministry on **24 Jun 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **0086** th/nd/rd meeting held between **24 Jun 2019** to **24 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **24 Jun 2019**

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Karur	Kulithalai	Vadaseri

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Lease area	1.210	3		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Quartz	17901	9	Tonnes	Quarrying	Road		0.1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **1. Government order/ Lease details:** The Quarry lease was granted in the name of Tvl. Sri Murugavel Mines & Minerals, Salem, Precise Area Communication was issued by the Principal Secretary to Government, Industries Department, Chennai, vide Letter. No. 13336/MMC.2/2018-1, dated 25.02.2019 for a period of 10 years. It is a Fresh lease for Quartz & Feldspar Quarry lease over an Extent of 1.21.0ha in S.F.No. 409/3 (P) at Vadaseri Village of Kulithalai Taluk, Karur District. **2. Mining Plan/Scheme of Mining approval details:** The Mining plan was prepared for the period of 5 years. The Mining Plan was approved from the Joint Director of Geology and Mining, Guindy, Chennai vide letter Rc. No. 6303/MM7/2018/Q&F/Kar, dated 21.05.2019. **3.** As per the Mining plan, the production schedule for first five years states that total quantity of Quartz (75%) should not exceed 17901Tonnes and Feldspar (25%) recovery should not exceed 5967 Tonnes. Year Quartz (75%) Ts Feldspar (25%) Ts For First Year 3627 1209 For Second year 3627 1209 For Third year 3627 1209 For Fourth year 3744 1248 For Fifth year 3276 1092 Total 17901 5967 **4.** The Total waste that will be resulting in the quarrying operation for first years will be 23,997Tonnes (20% of Mineral Reject “ Side burden). The total Waste will be dump on the Northern side of the lease area. **5.** Mining operation will be by Opencast Semi Mechanized Method with (Jackhammer) drilling and blasting. **6.** Quartz & Feldspar are to be transported by tippers of 2 Nos. (10 T capacity). **7.** The Water table is found to be at the depth of 37m in summer season and 34m in rainy Season. **8.** The Total Manpower requirement is 10Nos. **9.** Total Cost of the project is about Rs. 13,01,000/- and EMP Cost about Rs. 2,75,000/- **10.** Lease applied area is not covered under HACA region. **11.** No Coastal Regulation Zone (CRZ) within the radius of 10km. **12.** No Interstate boundary & Western Ghats Boundary within the radius of 10km **13.** No National Park & Wild Life Sanctuary within the radius of 10km. **14.** No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km **15.** No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. **16.** No habitation within the radius of 300m from the lease area and the nearest habitation is 580m on the South Western side of the lease area. **17.** Letter obtained from the Deputy Director, Department of Geology and Mining, Karur vide Letter Rc. No. 1017/Mines/2018, dated 15.05.2019, about the details of quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows, S.No. Name of the quarry Owner Village S.F.No Extent (Ha) a. Existing

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following: 1. The Proponent, M/s. Sri Murugavel Mines & Mines has applied for Environmental Clearance to SEIAA-TN for the Proposed Quartz & Feldspar Quarry lease over an Extent of 1.21.0ha in S.F.No. 409/3 (P) at Vadaseri Village of Kulithalai Taluk, Karur District the state of Tamil Nadu. 2. The project/activity is covered under Category 'B2' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. The proposal was placed in the 130th SEAC Meeting held on 11.06.2019. The proponent made a presentation about the project proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC instruct the project proponent to furnish the following details: 1. Copy of the village map, FMB sketch and 'A' register shall be furnished. 2. Hydro geological studies shall be carried out to evaluate the impact of mining activities on the surrounding agricultural farms and habitations. A study report shall be submitted on the possible adverse impact and its mitigation measures on agriculture, vegetation, and economics of the people living nearby. 3. Measures taken to establish proper barrier for reducing the Noise level shall be reported. 4. Social economic impact in and around the project site shall be furnished. 5. Health check up result on the respirable silica shall be furnished. 6. AAQ survey shall be conducted for the PM10 & PM2.5 and the report shall be furnished.**

Conclusion

Deferred

Member Secretary Condition	
Specific Condition	
S.No	Condition
(1)	1. The Proponent, M/s. Sri Murugavel Mines & Mines has applied for Environmental Clearance to SEIAA-TN for the Proposed Quartz & Feldspar Quarry lease over an Extent of 1.21.0ha in S.F.No. 409/3 (P) at Vadaseri Village of Kulithalai Taluk, Karur District the state of Tamil Nadu. 2. The project/activity is covered under Category 'B2' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006.
(2)	4. Social economic impact in and around the project site shall be furnished. 5. Health check up result on the respirable silica shall be furnished. 6. AAQ survey shall be conducted for the PM10 & PM2.5 and the report shall be furnished.
(3)	The proposal was placed in the 130th SEAC Meeting held on 11.06.2019. The proponent made a presentation about the project proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC instruct the project proponent to furnish the following details: 1. Copy of the village map, FMB sketch and 'A' register shall be furnished. 2. Hydro geological studies shall be carried out to evaluate the impact of mining activities on the surrounding agricultural farms and habitations. A study report shall be submitted on the possible adverse impact and its mitigation measures on agriculture, vegetation, and economics of the people living nearby. 3. Measures taken to establish proper barrier for reducing the Noise level shall be reported.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38222/2019** File No- **Nil**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38222/2019** dated **06 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. **,1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **Kayathar Rough Stone and Gravel Quarry Project.** of M/s **MURUGAIAH THEVAR** located in Village State **Tamil Nadu** was initially received in the Ministry on **05 Jul 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **Nil** th/nd/rd meeting held between **03 Jan 2006** to **03 Jan 2006** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **05 Jul 2019**

PROJECT DETAILS

The project of M/s **MURUGAIAH THEVAR** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Thoothukkudi	Kovilpatti	Kayathar

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Gravel	26460	9	m3	Road	
(2.)	Rough Stone	127155	9	m3	Road	

Raw Material Requirement is as follows :

Raw Material Requirement details

S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Diesel	67.990	9	KL/A	Local	Road		12

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

- 1. Government Order / Lease details:** The Quarry lease was applied in the name of Thiru. M. Murugaiah Thevar, Precise Area Communication was issued by the District Collector, vide Rc. No. G.M/1-571/2018, Dated: 06.06.2019 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry lease over an extent of 1.21.5 Ha. located at S.F. No. 665/1 (Part), Kayathar Village, Kayathar Taluk, Thoothukudi District.
- 2. Mining Plan / Scheme of Mining approved details:** The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, vide Rc. No.571/G&M/2018 Dated: 14.06.2019.
- 3. The production schedule is proposed an average production of 1,27,155m³ of Rough Stone & 26,460m³ of top soil with gravel for a period of five years.**
- 4. Depth of Mining : 38m bgl**
- 5. The project site is located at 08° 55' 55" N to 08° 56' 00.30" N latitude and 77° 44' 51" E to 77° 44' 59.76" E longitude.**
- 6. As per the Mining plan, total Geological resources are 4,22,940 m³ of Rough Stone and 36,252m³ of Gravel, total Mineable reserves are 1,27,155 m³ of Rough Stone & 26,460 m³ of Gravel.**
- 7. The total water requirement will be around 3.4kLD for drinking, domestic usage dust suppression sprinkling and Green belt development.**
- 8. The total manpower requirement is 14 Nos.**
- 9. Total cost of the project is Rs. 62,38,220/- and EMP cost about Rs. 2,90,000/-**
- 10. Letter obtained from the Assistant Director, Department of Geology and Mining, Thoothukudi vide Letter RoC. No. 571/G&M/2018 dated 18.06.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows.**
 - a. Existing Quarries NIL**
 - b. Abandoned / Expired Quarries 6. M.Marutharaj Kayathar Village & Therkkuilanthaikulam 340/2 & 667 6.02.0**
 - c. Proposed Quarries NIL**

The SEAC noted the following:

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following:**

- 1. The Proponent, Thiru. M. Murugaiah Thevar has applied for Environmental Clearance to SEIAA-TN for the Proposed for Rough Stone and Gravel Quarry over an extent of 1.21.5 Ha. located at S.F. No. 665/1 (Part), Kayathar Village, Kayathar Taluk, Thoothukudi District, TamilNadu.**
- 2. The project/activity is covered under Category B2 of Item 1(a) Mining of Mineral Projects of the Schedule to the EIA Notification, 2006. The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:**
 - 1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB.**
 - 2. Proper barrier for reducing the Noise level to the surrounding areas shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. A report regarding this may be furnished before placing the subject to SEIAA.**
 - 3. The operation of the quarry should no way impact the water bodies surrounding the project site.**
 - 4. Transportation of the quarried materials shall**

not cause any hindrance to the Village people/Existing Village road. 5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable. 6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 7. The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017). 8. The entire mining operation should be as per the guidelines for Sustainable Sand Mining issued in 2016 by the MoEF& CC, GOI, New Delhi. 9. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 10. The mine closure plan submitted by the project proponent shall be strictly followed after the mine activity is lapsed as reported. 11. CER activities should be carried out for development of Library, sports facilities and providing drinking water facility in Government school, Valavanthal Village as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB.

Conclusion

Recommended

Member Secretary Condition	
Specific Condition	
S.No	Condition
(1)	The SEAC noted the following: 1. The Proponent, Thiru. M. Murugaiah Thevar has applied for Environmental Clearance to SEIAA-TN for the Proposed for Rough Stone and Gravel Quarry over an extent of 1.21.5 Ha. located at S.F. No. 665/1 (Part), Kayathar Village, Kayathar Taluk, Thoothukudi District, TamilNadu. 2. The project/activity is covered under Category 'B' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:
(2)	6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
(3)	7. The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
(4)	3. The operation of the quarry should no way impact the water bodies surrounding the project site. 4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. 5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.

(5)	1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 2. Proper barrier for reducing the Noise level to the surrounding areas shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. A report regarding this may be furnished before placing the subject to SEIAA.
(6)	10. The mine closure plan submitted by the project proponent shall be strictly followed after the mine activity is lapsed as reported. 11. CER activities should be carried out for development of Library, sports facilities and providing drinking water facility in Government school, Valavanthal Village as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB.
(7)	8. The entire mining operation should be as per the guidelines for Sustainable Sand Mining issued in 2016 by the MoEF& CC, GOI, New Delhi. 9. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38266/2018** File No- **0098**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38266/2018** dated **05 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **K.Ramalingam,Gravel quarry from over an Extent of 2.65.0 Ha in S.F.Nos. 276/2, 276/3 & 277/1 at C.N.Palayam village, Cuddalore Taluk, Cuddalore District** of M/s **GEO EXPLORATION MINING** located in Village State **Tamil Nadu** was initially received in the Ministry on **27 Sep 2018** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **0089** th/nd/rd meeting held between **06 Sep 2018** to **12 Sep 2018** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **27 Sep 2018**

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village

(1.)	Tamil Nadu	Cuddalore	Cuddalore	C.N.Palayam
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The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Lease area	2.65.0	3		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Gravel	99960	3		Cubic meter	Road		0.1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

1. **Government order/ Lease details:** The Quarry lease was applied in the name of Thiru. K.Ramalingam, Cuddalore District, Precise Area Communication letter was issued by the District Collector, Cuddalore District vide Rc.No.390/Mines/2017, dated 01.10.2018 for a period of Two Years. It is a Fresh lease for Gravel quarry lease over an extent of 2.65.0 Ha in S.F.Nos. 276/2, 276/3 & 277/1 at C.N.Palayam Village, Cuddalore Taluk, Cuddalore District.
2. **Mining Plan/Scheme of Mining approval details:** Mining plan was prepared for the period of Two years. The Mining Plan was got approval from the Assistant Director, Department of Geology and Mining, Cuddalore District vide Rc.No.390/Mines/2017, dated: 22.10.2018.
3. **The Project is proposed to quarry Gravel about 1,11,266m³ for Two Years by open cast mechanized method (Without drilling & blasting). For First Year - 56,040m³ of Gravel For Second Year - 55,226m³ of Gravel**
4. **The quarry operation is proposed upto a depth of 7m above the ground level.**
5. **Gravel is to be transported by Tippers. (10/20 T Capacity)**
6. **The project is locate at 11°43'00.46"N to 11°43'06.29"N latitude and 79°36'48.77"E to 79°36'56.04"E Longitude.**
7. **The total Manpower requirement is 16 Nos.**
8. **Total cost of the projects is Rs. 40,93,000/- and EMP cost about Rs. 1,20,000/-**
9. **The Water table is found to be at the depth of 40m in Summer and 35m in rainy season below the ground level.**
10. **Lease applied area is not covered under HACA region.**
11. **No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.**
12. **No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.**
13. **No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.**
14. **No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km.**
15. **No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.**
- 16.

Letter obtained from the Deputy Director, Department of Geology and Mining, Cuddalore vide Letter R.C. No.390/Mines/2017, Dated 03.07.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries 1. Thiru. D. Chozhan C. N. Palayam 267/3 1.19.5 Total Extent (A) 1.19.5 b. Abandoned / Expired Quarries 2. Thiru. N.Sakthi C.N. Palayam 274/1, 270/2, 269/4, 270/1, 270/3 3.68.5 3. Thiru. S.Baskar C.N. Palayam 270/5, 271/4 2.17.5 4. Thiru. B.Palanivel C.N. Palayam 274/4A, 277/4A 1.79.0 5. Thiru. V.Rarhakrishnan C.N. Palayam 271/2, 271/3 2.10.0 6. Thiru. D.Vinoth C.N. Palayam 262/2, 262/5,263/3 2.66.0 7. Thiru. K.Sivakumar C.N. Palayam 158/2, 158/4 1.55.5 Total Extent (B) 13.96.5 c. Proposed Quarries 8. Thiru. K. Ramalingam C.N. Palayam 409/3(P) 2.65.0 9. Thiru. Thangamani C.N. Palayam 275/4 0.94.0 Total Extent (C) 3.59.0 Grand Total (A + B + C) 18.75.0 The Total extent of the Existing / Proposed quarries are about (A+C) 4.78.5ha

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following: 1. The Proponent, Thiru. K.Ramalingam has applied for Environmental Clearance to SEIAA-TN for the Proposed Gravel Quarry lease over an extent of 2.65.0 Ha in S.F.Nos. 276/2, 276/3 & 277/1 at C.N.Palayam Village, Cuddalore Taluk, Cuddalore District Tamil Nadu. 2. The project/activity is covered under Category 'B' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006.**

Conclusion

Recommended

Member Secretary Condition

Specific Condition

S.No	Condition
(1)	The SEAC noted the following: 1. The Proponent, Thiru. K.Ramalingam has applied for Environmental Clearance to SEIAA-TN for the Proposed Gravel Quarry lease over an extent of 2.65.0 Ha in S.F.Nos. 276/2, 276/3 & 277/1 at C.N.Palayam Village, Cuddalore Taluk, Cuddalore District Tamil Nadu. 2. The project/activity is covered under Category 'B' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006.
(2)	The SEAC noted the following: 1. The Proponent, Thiru. K.Ramalingam has applied for Environmental Clearance to SEIAA-TN for the Proposed Gravel Quarry lease over an extent of 2.65.0 Ha in S.F.Nos. 276/2, 276/3 & 277/1 at C.N.Palayam Village, Cuddalore Taluk, Cuddalore District Tamil Nadu. 2. The project/activity is covered under Category 'B' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- 23 Sep 2019

(1.) Proposal No. :- SIA/TN/MIN/38311/2019 File No- SW10929

Type- EC

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38311/2019** dated **01 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **Thiru S.Ponnusingam, Savudu Quarry** of M/s **ABM ENVIRO TECH PRIVATE LTD** located in Village State **Tamil Nadu** was initially received in the Ministry on **05 Jun 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **NA** th/nd/rd meeting held between **05 Jun 2019 to 27 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **05 Jun 2019**

PROJECT DETAILS

The project of M/s **ABM ENVIRO TECH PRIVATE LTD** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Ramanathapuram	Rameswaram	Pamban

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Savudu	5346	9	Cubic meter per annum	Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	0	0	9	NA	NA	Road		0

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

- 1. Government order/Lease details :** The District Collector, Ramanathapuram in his precise area communication letter reference Roc No.: 658/G & M.2/2016-Minerals Dated 17.11.2017 has directed the applicant to get approved mining plan and Environment Clearance from SEIAA, Tamil Nadu before grant of quarry lease for Savudu from in S.F.No. 454/2, over an extent of 0.95.0 Hectares, Consent Patta Land, Pamban Village in Rameswaram Taluk, Ramanathapuram, Tamil Nadu for a period of 12 Months.
- 2. Mining Plan/Scheme of Mining approval details:** The mining plan is approved by Assistant Director, Geology and Mining, Vide Roc. 658/G&M.2/2016 dated 1.12.2017 for a period of 12 months. The following are the production and developmental works to be carried out for 12 months as given in the table below, Year Over Burden (m³) ROM (m³) Saleable ore / mineral (m³) Sub grade ore / mineral Mineral Rejects Ore to overburden ratio 12 Months Nil 5346 5346 0.00 0.00 1: 0 Total production for 12 Months 5346m³ to a depth of 2.0m
- 3. As per the Approved Mining Plan Production shall not exceed 5346m³(12months)**
- 4. The product itself a part of overburden and therefore no overburden or top soil shall be removed from this area.**
- 5. Savudu quarry operation involves in machinery method for loading and transport by JCB excavator and tipper /Tractor combination. As the Savudu is loose fine grained material it does not require any drilling.**
- 6. Mini Hydraulic excavator of 0.25m³ bucket capacity will be used to load the earth into the tippers/ tractor.**
- 7. Haulage of minerals will be done by trucks/tractor tippers directly carry from mining area to consumer area.**
- 8. The area is represented by Survey of India Toposheet No. 580/7 and the geographical coordinates lie between Latitude 9°16'49.31"N to 9°16'52.49"N and Longitude: 79°16'15.34"E to 79°16'18.64"E. The SEAC noted the following:**

- 1. The Proponent, Thiru S. Ponnusingam has applied for Environmental Clearance to SEIAA-TN for the Proposed for Savudu from in S.F.No. 454/2, over an extent of 0.95.0 Hectares, Pamban Village in Rameswaram Taluk, Ramanathapuram, Tamil Nadu.**
- 2. The project/activity is covered under Category B2 of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.**

RECOMMENDATIONS OF EAC

The committee's recommendation: **After the detailed presentation and perusal of the details furnished by the proponent, the SEAC decided to direct the proponent to furnish the following details.**

- 1. Village map and "A" Register.**
- 2. Lithology detail of the project site.**
- 3. Details of the water bodies located within & nearby project site.**
- 4. The detailed mitigation measures to avoid the impact of mining on nearby habitation.**
- 5. The mineral composition of the proposed Savudu shall be analysed and the report shall be furnished.**
- 6. It was mentioned in the report that 100 trees will be cut in the future in the proposed mining lease. Details of the tree species with age of the trees shall be furnished. After receipt of the above details the proposal will be considered for appraisal by SEAC.**

Conclusion

Deferred

Member Secretary Condition

Specific Condition

S.No

Condition

(1)	6. It was mentioned in the report that 100 trees will be cut in the future in the proposed mining lease. Details of the tree species with age of the trees shall be furnished. After receipt of the above details the proposal will be considered for appraisal by SEAC.
(2)	The SEAC noted the following: 1. The Proponent, Thiru S. Ponnusingam has applied for Environmental Clearance to SEIAA-TN for the Proposed for Savudu from in S.F.No. 454/2, over an extent of 0.95.0 Hectares, Pamban Village in Rameswaram Taluk, Ramanathapuram, Tamil Nadu. 2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. After the detailed presentation and perusal of the details furnished by the proponent, the SEAC decided to direct the proponent to furnish the following details.
(3)	1. Village map and "A" Register. 2. Lithology detail of the project site. 3. Details of the water bodies located within & nearby project site. 4. The detailed mitigation measures to avoid the impact of mining on nearby habitation. 5. The mineral composition of the proposed Savudu shall be analysed and the report shall be furnished.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38376/2019** File No- **SW/109441/2019**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38376/2019** dated **28 Jun 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **Tmt.S.Varalakshmi, Savudu quarry, 1.56.0 Ha, Patta Land in S.F.Nos. 318/2B, 318/2D, 318/2A, 313/3, & 313/2 of Valimarichan Village, Paramakudi Taluk, Ramanathapuram District, TN** of M/s **ABM ENVIRO TECH PRIVATE LTD** located in Village State **Tamil Nadu** was initially received in the Ministry on **03 Jun 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **NA** th/nd/rd meeting held between **17 Jun 2019 to 25 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **03 Jun 2019**

PROJECT DETAILS

The project of M/s **ABM ENVIRO TECH PRIVATE LTD** located in as follows :

State of the project

S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Ramanathapuram	Paramakudi	Valimarichan

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Savudu	14216	9	cu.m per annum	Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	No raw material will be required	0	9	0	0	Road		0

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project as presented by the proponent are as follows: 1. Government order/Lease details: The District Collector, Ramanathapuram directed the proponent, through his reference letter Roc No.:459/G&M/.2/2017 dated 10.08.2017 to get approved Mining Plan and Environment Clearance from the concerned authority for grant of quarry lease for a period of 1 year for Tmt S.Varalakshmi, W/o Sampath residing No.3/266, Moovendar Nagar, T.Nalloor Post, Paramakudi Taluk, Ramanathapuram District has applied for grant of quarry lease for Savudu quarry over an extent of 1.56.0 hectares of Patta Land in S.F.Nos. 318/2B, 318/2D, 318/2A, 313/3, & 313/2 of Valimarichan Village, Paramakudi Taluk, Ramanathapuram District, Tamil Nadu. 2. Mining Plan/Scheme of mining approval details: Mining Plan approved by Assistant Director of Geology and Mining, Ramanathapuram vide.Rc.No.459 G&M.2/2017, Dated 19.09.2017 for a period of 1 year. The following are the production and developmental works to be carried out for one year as given in the table below: Year Over Burden (m3) ROM (m3) Saleable ore / mineral (m3) Sub grade ore / mineral Mineral Rejects Ore to overburden ratio One year NIL 14,216 14,216 0.00 0.00 1:0 Total production for one year 14,216 m3 to a depth of 1.5m 3. As per the Approved Mining Plan Production shall not exceed 14,216m3 (one year) 4. The product itself is part of overburden and therefore no overburden or top soil shall be removed from this area. 5. Earth (Savudu) quarry operation involves in machinery method for loading and transport by Mini Hydraulic excavator of 0.25m3 bucket**

capacity and tipper /Tractor combination. 6. Haulage of minerals will be done by trucks\tractor tippers directly carry from mining area to consumer area

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following: 1. The Proponent, Tmt S. Varalakshmi, W/o Sampath has applied for Environmental Clearance to SEIAA-TN for the Proposed for Savudu quarry over an extent of 1.56.0 hectares of Patta Land in S.F.Nos. 318/2B, 318/2D, 318/2A, 313/3, & 313/2 of Valimarichan Village, Paramakudi Taluk, Ramanathapuram District, Tamil Nadu. 2. The project/activity is covered under Category 'B2' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. 3. The Assistant Director, Dept of Geology and mining, Ramanathapuram District vide in his letter Rc. No. G&M.2/459/2017 dated 25.06.2019 inform that there no quarries are located within 500 meter radius from the proposed area for clearance. After perusal of the details, the SEAC decided to the recommended the proposal to SEIAA for issue of Environmental Clearance stipulated the following specific conditions in addition to the normal conditions: 1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB. 2. Ground water quality monitoring should be carried out as per MoEF&CC norms for every month and the report should be submitted to TNPCB. 3. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable preventive/ protective measures should be adopted. 4. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase. 5. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable. 6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 8. To ensure safety along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 9. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 10. CER proposal shall be submitted as per Office Memorandum of MoEF & CC dated 01.05.2018 with time frame before placing the subject to SEIAA.**

Conclusion

Recommended

Member Secretary Condition

Specific Condition

S.No	Condition
(1)	1. The Proponent, Tmt S. Varalakshmi, W/o Sampath has applied for Environmental Clearance to SEIAA-TN for the Proposed for Savudu quarry over an extent of 1.56.0 hectares of Patta Land in S.F.Nos. 318/2B, 318/2D, 318/2A, 313/3, & 313/2 of Valimarichan Village, Paramakudi Taluk, Ramanathapuram District, Tamil Nadu. 2. The project/activity is covered under Category 'B2' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. 3. The Assistant Director, Dept of Geology and mining, Ramanathapuram District vide in his letter Rc. No.

	G&M.2/459/2017 dated 25.06.2019 inform that there no quarries are located within 500 meter radius from the proposed area for clearance.
(2)	1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB. 2. Ground water quality monitoring should be carried out as per MoEF&CC norms for every month and the report should be submitted to TNPCB. 3. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable preventive/ protective measures should be adopted.
(3)	4. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase. 5. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable. 2. Ground water quality monitoring should be carried out as per MoEF&CC norms for every month and the report should be submitted to TNPCB. 3. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable preventive/ protective measures should be adopted.
(4)	6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 7. The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 8. To ensure safety along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 9. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 10. CER proposal shall be submitted as per Office Memorandum of MoEF & CC dated 01.05.2018 with time frame before placing the subject to SEIAA.
(5)	After perusal of the details, the SEAC decided to the recommended the proposal to SEIAA for issue of Environmental Clearance stipulated the following specific conditions in addition to the normal conditions:

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38404/2019** File No- **0092**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38404/2019** dated **29 Jun 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of**

minerals , under Category "B2 " of EIA Notification 2006 and the proposal is appraised at Central level.

The **A.Gunaselvi, Red Earth quarry from over an Extent of 1.21.50ha in S.F.No. 194/2B1, 2B2, 3B & 4A at V.Parangani Village of Vanur Taluk, Viluppuram District** of M/s **GEO EXPLORATION MINING** located in Village State **Tamil Nadu** was initially received in the Ministry on **29 Jun 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **0092** th/nd/rd meeting held between **29 Jun 2019 to 29 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **29 Jun 2019**

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Viluppuram	Vanur	V.Parangani

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Lease area	1.215	3		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Red Earth	15704	9	Cubic meter	Quarrying	Road		0.1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: 1. Government order/ Lease details: The Quarry lease was applied in the name of Tmt. A. Gunaselvi, Viluppuram District, Precise Area Communication letter was issued by the District Collector, Viluppuram District vide Rc. No. A/G&M/374/2018, dated 20.02.2019 for a period of Two years. It is a Fresh lease for**

Red Earth quarry lease over an Extent of 1.21.50ha in S.F.No. 194/2B1, 2B2, 3B & 4A at V.Parangani Village of Vanur Taluk, Viluppuram District. 2. Mining Plan/Scheme of Mining approval details: Mining plan was prepared for the period of Two year. The Mining Plan was got approval from the Assistant Director, Department of Geology and Mining, Viluppuram District vide Rc. No. A/G&M/374/2018, dated 04.03.2019. 3. The Project is proposed to quarry Red Earth about 15,704m³ for Two years days by open cast semi mechanized method (Without drilling & blasting) 4. The quarry operation is proposed upto a depth of 2.0m below the ground level. 5. Red Earth are to be transported by Tipper4 Nos. (10 T Capacity) 6. The project is locate at 12°02'27.15"N to 12°02'31.34"N latitude and 79°41'27.80"E to 79°41'36.23"E Longitude. 7. The total Manpower requirement is 12 Nos. 8. Total cost of the projects is Rs. 11,13,020/- and EMP cost about Rs. 1,94,000/- 9. The Water table is found to be at the depth of 22m below the ground level. 10. Lease applied area is not covered under HACA region. 11. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area. 12. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area. 13. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area. 14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km. 15. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 16. No habitation within the radius of the 300m from the lease area and the nearest habitation is located at a distance of 1.3km on the North Eastern side of the lease area. 17. Letter obtained from the Assistant Director, Department of Geology and Mining, Viluppuram vide Letter R.C. No. A/G&M/374/2018, dated 28.06.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries 1. R. Vignesh, S/o. Ramraj, 50, Simon Street, Muthailpet, Puducherry V. Parangani 190/2, 191/5 3.24.0 b. Abandoned / Expired Quarries (C) 2. NIL c. Proposed Quarries 3. Tmt. A. Gunaselvi W/o. Ayyanar, V.Nerkunam& Post, VikkravandiTaluk, Viluppuram 605 501 V. Parangani 194/2B1, 2B2, 3B & 4A 1.21.5 Grand Total (A + B + C) 4.45.5

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following: 1. The Proponent, Tmt. A. Gunaselvi has applied for Environmental Clearance to SEIAA-TN for the Proposed for Red Earth quarry lease over an Extent of 1.21.50ha in S.F.No. 194/2B1, 2B2, 3B & 4A at V.Parangani Village of Vanur Taluk, Viluppuram District the state of Tamil Nadu. 2. The project/activity is covered under Category B of Item 1(a) Mining of Mineral Projects of the Schedule to the EIA Notification, 2006. During the presentation, the proponent has informed that the proposal is for mining of gravel, but the mining plan is approved for red earth by the AD/DD mines. Hence, the SEAC decided to obtain the clarification from AD/DD of Mines to clarify whether the mineable mineral is red earth or gravel. After receipt of the above details the proposal will be considered for appraisal by SEAC.**

Conclusion

Deferred

Member Secretary Condition	
Specific Condition	
S.No	Condition
(1)	The SEAC noted the following: 1. The Proponent, Tmt. A. Gunaselvi has applied for Environmental Clearance to SEIAA-TN for the Proposed for Red Earth quarry lease over an Extent of 1.21.50ha in

	S.F.No. 194/2B1, 2B2, 3B & 4A at V.Parangani Village of Vanur Taluk, Viluppuram District the state of Tamil Nadu. 2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.
(2)	During the presentation, the proponent has informed that the proposal is for mining of gravel, but the mining plan is approved for red earth by the AD/DD mines. Hence, the SEAC decided to obtain the clarification from AD/DD of Mines to clarify whether the mineable mineral is red earth or gravel. After receipt of the above details the proposal will be considered for appraisal by SEAC.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38549/2019** File No- **SW/109812**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38549/2019** dated **03 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "B2 " of EIA Notification 2006 and the proposal is appraised at Central level.

The **S. Sankar, Savudu quarry, 1.10.5 ha of Consent Patta Land in S.F. Nos. 334/1A2 & 339/1 of Chittarkottai Village, Ramanathapuram Taluk and District, TN** of M/s **ABM ENVIRO TECH PRIVATE LTD** located in Village State **Tamil Nadu** was initially received in the Ministry on **27 May 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **NA** th/nd/rd meeting held between **30 May 2019** to **26 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **27 May 2019**

PROJECT DETAILS

The project of M/s **ABM ENVIRO TECH PRIVATE LTD** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Ramanathapuram	Ramanathapuram	Chittarkottai

The production details / project configuration is as follows :

Project configuration/product details

S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Savudu	7972	9	cubic meter (6 months)	Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	No raw material will be required	0	9	NA	NA	Road		0

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: 1. Government order/Lease details : The District Collector, Ramanathapuram in his precise area communication letter reference Roc No.:1046/G&M.2/2016 dated 16.02.2017 has directed the applicant to get approved mining plan and Environment Clearance from SEIAA, Tamil Nadu before grant of quarry lease for Savudu from S.Sankar over an extent of 1.10.5 hectares of Consent Patta Land in S.F. Nos. 334/1A2 & 339/1 of Chittarkottai Village, Ramanathapuram Taluk and District, Tamil Nadu for a period of 6 Month. 2. Mining Plan/Scheme of Mining approval details: Mining Plan approved by Assistant Director of Geology and Mining, Ramanathapuram vide. Roc No.:1046/G&M.2/2016, Dated 18.04.2017 for a period of 6 month. The following are the production and developmental works to be carried out for 6 months as given in the table below, Year Over Burden (m3) Geological Resources (m3) Mineable Reserves (m3) Sub grade ore / mineral Mineral Rejects Ore to overburden ratio 6 Month Nil 11,050 7,972 0.00 0.00 1: 0 Total production for 6 months 7,972 m3 to a depth of 1.0m 3. As per the Approved Mining Plan Production shall not exceed 7,972m3(6month) 4. The product itself a part of overburden and therefore no overburden or top soil shall be removed from this area. 5. Savudu quarry operation involves in machinery method for loading and transport by JCB excavator and tipper /Tractor combination. As the Savudu is loose fine grained material it does not require any drilling. 6. Mini Hydraulic excavator of 0.25m3 bucket capacity will be used to load the earth into the tippers/ tractor. 7. Haulage of minerals will be done by trucks\tractor tippers directly carry from mining area to consumer area. 8. The area is represented by Survey of India Toposheet No. 58 K/15 and the geographical coordinates lie between Latitude 9°25'0.03"N to 9°25'10.09"N and Longitude: 78°54'38.52"E - 78°54'57.35"E. 9. Nearest water bodies are Temple Pond at a distance of 1.06 km on South and Vaigai River at a distance of 3.35km on South West. Bay of Bengal is located at a distance of 1.49km on Eastern side. No quarries are found within 500m radius. The nearest wildlife sanctuaries are as follows i. Alangulam Bird Sanctuary 7.73km South ii. Therthangal Bird Sanctuary 17.20km**

North East iii. Melselvanur – Keelselvanur Bird Sanctuary – 45.33km West.

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following: 1. The Proponent, Thiru S. Sankar has applied for Environmental Clearance to SEIAA-TN for the Proposed for Savudu quarry over an extent of 1.10.5 hectares of Consent Patta Land in S.F. Nos. 334/1A2 & 339/1 of Chittarkottai Village, Ramanathapuram Taluk and District, Tamil Nadu. 2. The project/activity is covered under Category B2 of Item 1(a) Mining of Mineral Projects of the Schedule to the EIA Notification, 2006. After the detailed presentation and perusal of the details furnished by the proponent, the SEAC decided to direct the proponent to furnish the following details. 1. Alangulam Bird Sanctuary is located at a distance of 7.73km from Southern direction from the project side. Hence, the project proponent has to submit the acknowledgment slip for the application submitted for NBWL clearance. 2. The mining lease applied area are in two patches with a distance of 420 meters as per the plate No. IA. Hence, it is requested to furnish the feasibility of the mining in the two patches of the mining lease. Since the two mining areas are separated from a distance of 420 m. Further, it is requested to furnish the details of the land details, activity, etc in between the two mining patches. 3. The mining lease area is located at a distance of 1.49 km from the Bay of Bengal. Hence, the mineral composition of the savudu should be analysis and furnished. 4. Village map and Register 5. Lithology details of the project site 6. Details of the water bodies located nearby project site. 7. The detailed mitigation measures to avoid the impact of mining on nearby habitation. 8. The Project Proponent shall obtain details from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site in the following format before placing the subject to SEIAA. 9. PWD letter dated 17.10.2016 addressed to District collector, Ramanathapuram has informed that Mohamed Sathak Engineering College has analyzed and informed that the savudu material should not be used for construction purpose. Hence, the project proponent is requested to submit the details for the utilization of the savudu.**

Conclusion

Deferred

Member Secretary Condition

Specific Condition

S.No	Condition
(1)	After the detailed presentation and perusal of the details furnished by the proponent, the SEAC decided to direct the proponent to furnish the following details. 1. Alangulam Bird Sanctuary is located at a distance of 7.73km from Southern direction from the project side. Hence, the project proponent has to submit the acknowledgment slip for the application submitted for NBWL clearance. 2. The mining lease applied area are in two patches with a distance of 420 meters as per the plate No. IA. Hence, it is requested to furnish the feasibility of the mining in the two patches of the mining lease. Since the two mining areas are separated from a distance of 420 m. Further, it is requested to furnish the details of the land details, activity, etc in between the two mining patches.
(2)	The SEAC noted the following: 1. The Proponent, Thiru S. Sankar has applied for Environmental Clearance to SEIAA-TN for the Proposed for Savudu quarry over an extent of 1.10.5 hectares of Consent Patta Land in S.F. Nos. 334/1A2 & 339/1 of Chittarkottai Village, Ramanathapuram Taluk

	and District, Tamil Nadu. 2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.
(3)	3. The mining lease area is located at a distance of 1.49 km from the Bay of Bengal. Hence, the mineral composition of the savudu should be analysis and furnished. 4. Village map and Register 5. Lithology details of the project site 6. Details of the water bodies located nearby project site.
(4)	3. 3. The mining lease area is located at a distance of 1.49 km from the Bay of Bengal. Hence, the mineral composition of the savudu should be analysis and furnished. 4. Village map and Register 5. Lithology details of the project site 6. Details of the water bodies located nearby project site.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38640/2019** File No- **SW110000/2019**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38640/2019** dated **10 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "B2 " of EIA Notification 2006 and the proposal is appraised at Central level.

The **C.Venkatraman, Savudu quarry for the purpose of de silting over an extent of 3.16.0 ha of PWD Tank land in S.F. No. 250/2 of Vichoor Village, Uttiramerur Taluk and Kancheepuram District, TN** of M/s **ABM ENVIRO TECH PRIVATE LTD** located in Village State **Tamil Nadu** was initially received in the Ministry on **13 May 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **NA** th/nd/rd meeting held between **17 Jun 2019** to **24 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **13 May 2019**

PROJECT DETAILS

The project of M/s **ABM ENVIRO TECH PRIVATE LTD** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Kanchipuram	Uthiramerur	Vichoor

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Savudu	28440	9	cu.m for 70 days	Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	mining project no raw material required	0	1		NA	Road		0

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 25.06.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: 1. Government order/Lease details: The District Collector, Kancheepuram directed the proponent, vide letter No.544/Q3/2018 dated 06.06.2019 to get approved Mining Plan and Environment Clearance from the concerned authority for grant of quarry lease for a period of 70 days for Savudu for the purpose of de silting over an extent of 3.16.0 hectares of PWD Tank land in S.F. No. 250/2 of Vichoor Village, Uttiramerur Taluk and Kancheepuram District, Tamil Nadu. The quarry operation is proposed up to a depth of 0.9m below ground level. The mineable reserve is 30,000 Cum and the total quantity permitted to be exploited is 28,440m³ in 70 days. Out of 3.16.0 Ha, mining area will be the whole area since it is a PWD tank desilting and there is no Green belt development. 2. Mining Plan/Scheme of Mining approval details: Mining Plan approved by Assistant Director of Geology and Mining, Kancheepuram vide. Rc No.:544/Q3/2018 dated 26.06.2019 for a period of 70 days. The following are the production and developmental works to be carried out for 70 days as given in the table below, Year/ Month Over Burden (m³) ROM (m³) Saleable ore / mineral (m³) Sub grade ore / mineral Mineral Rejects Ore to overburden ratio 70 days Nil 28,440 28,440 0.00 0.00 1: 0 Total production for 70 days: 28,440 M³ up to a depth of 0.90m 200m x 158m x 0.9m = 28,440m³ 3. As per the Approved Mining Plan Production shall not exceed 28,440 M³ (or) 5000 lorry loads(70 days) 4. The product itself a part of overburden and therefore no overburden or top soil shall be removed from this area. 5. Earth (Savudu) quarry operation involves in machinery method for loading and transport by Mini Hydraulic excavator of 0.25m³ bucket capacity and tipper /Tractor combination. 6.**

Haulage of minerals will be done by trucks\tractor tippers directly carry from mining area to consumer area. 3. Environmental Settings The area is represented by Survey of India Topo sheet No. 57 P/14 and the geographical coordinates lies between Latitude: 12 ° 42' 29.32" N - 12 ° 42' 35.17" N and Longitude: 79 ° 54' 36.67" E - 79 ° 54' 44.01" E. Nearest village is Mambakkam at a distance of 180m on North with Population of 627. Nearest Town is Chengalpettu at a distance of 8km on South East. Nearest Airport is Chennai at 42.9km on NE and Nearest Railway station is Reddypalayam at distance of 4.99km on East. Nearest Roadways are follows: i. NH-45, Chengelpet to Guduvancherry -6Km -South East ii. SH58 State Highway Chengelpet to Kancheepuram - 4.57Km - NW iii. Mayur to Penaiyur Road 366m - North iv. Village Road " 30m - West Nearest water bodies are Kolavai Lake on Eastern side at 7Km and Palar River at 3km on North East. Tamil Nadu- Andhra Interstate Boundary is located at a distance of 60km on North. Bay of Bengal is located at a distance of 34.59km on Eastern side.. The nearest wildlife sanctuary is Vandalur Zoo Park at a distance of 26km on NE. Paranur R.F is located at 6.1km on North Eastern side. The quarry lease area falls under Zone-II, Low damage risk zone (MSK VII) as per BMTPC, Vulnerability atlas Seismic zone of India IS: 1893-2002 and does not attract the general conditions as per EIA Notification, 2006. It does not fall under notified HACA villages

RECOMMENDATIONS OF EAC

The committee's recommendation: The SEAC noted the following: 1. The Proponent, Thiru C. Venkatraman has applied for Environmental Clearance to SEIAA-TN for the proposed Savudu quarry over an extent of 3.16.0 hectares of PWD Tank in S.F. No. 250/2 of Vichoor Village, Uttiramerur Taluk and Kancheepuram District, Tamil Nadu. 2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. The project proponent gave presentation about the proposal. It was observed that the portion of the tank was already de-silted .Hence the proponent is requested to obtain the following details from the District Collector, Kancheepuram that a) What was the period of the operation and stoppage of the de-silting work carried out in the lease approved area If any?. If it so, it is requested to furnish the details along with name of the Government scheme. b) Quantity of minerals already mined out in the lease approved area. c) Depth of mining already mined out in the lease approved area d) Name of the person already mined in that leases area . e) The detail of present Legal issues/ pending legal issues regarding the de-silting/mining in the aforesaid PWD Tank, if any . f).The Project Proponent shall obtain details from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site with the extent of the each quarry as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries b. Abandoned / Expired Quarries c. Proposed Quarries

Conclusion

Deferred

Member Secretary Condition

Specific Condition

S.No	Condition
(1)	The project proponent gave presentation about the proposal. It was observed that the portion of the tank was already de-silted .Hence the proponent is requested to obtain the following details from the District Collector, Kancheepuram that a) What was the period of the operation and stoppage of the de-silting work carried out in the lease approved area If any?. If it so, it is requested to furnish the details

	along with name of the Government scheme. b) Quantity of minerals already mined out in the lease approved area. c) Depth of mining already mined out in the lease approved area d) Name of the person already mined in that leases area . e) The detail of present Legal issues/ pending legal issues regarding the de-silting/mining in the aforesaid PWD Tank, if any .
(2)	The SEAC noted the following: 1. The Proponent, Thiru C. Venkatraman has applied for Environmental Clearance to SEIAA-TN for the proposed Savudu quarry over an extent of 3.16.0 hectares of PWD Tank in S.F. No. 250/2 of Vichoor Village, Uttiramerur Taluk and Kancheepuram District, Tamil Nadu. 2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.
(3)	f).The Project Proponent shall obtain details from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site with the extent of the each quarry as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries b. Abandoned / Expired Quarries c. Proposed Quarries On receipt of the above details, SEAC will decide the further course of action on the proposal.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38689/2019** File No- **0100**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38689/2019** dated **05 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **R. Elanchezhian, Rough stone quarry from over an Extent of 1.00.0Ha in S.F.No. 1/1 (Part-1) at Olagalapadi Village, Thandrapattu Taluk, Tiruvannamalai District** of M/s **GEO EXPLORATION MINING** located in Village State **Tamil Nadu** was initially received in the Ministry on **05 Jul 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **0100** th/nd/rd meeting held between **05 Jul 2019 to 05 Jul 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **05 Jul 2019**

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Tiruvannamalai	Tiruvannamalai	Olagalapadi

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Lease area	1.000	3		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Rough Stone	31320	9	Cubic meter	Quarrying	Road		1

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: 1. Government Order / Lease details: The Quarry lease was applied in the name of Thiru. P. Elanchezhian ,Tiruvannamalai, Precise Area Communication was issued by the District Collector, Tiruvannamalai vide RC.No. 32/Mines/2019, Dated: 16.05.2019 for a period of 5 years. It is a fresh lease for Rough stone quarry lease over an extent of 1.00.0Ha in S.F.No. 1/1 (Part-2) at Olagalapadi Village, Thandrapattu Taluk, Tiruvannamalai District. 2. Mining Plan / Scheme of Mining approved details: The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Tiruvannamalai District vide Rc.No. 32/Kanimam/2019, Dated: 18.06.2019. 3. As per the Department of Geology and Mining, Tiruvannamalai District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 1,56,600m³ and Topsoil should not exceed 2,856m³ For First year - 31,400m³ of Rough stone and 2856m³ of Topsoil For Second year - 31,350m³ of Rough stone For Third year - 31,350m³ of Rough stone For Fourth year - 30,000m³ of Rough stone Fifth year - 32,500m³ of Rough stone 4. The quarry operation is proposed upto a depth of 41m (1m topsoil + 21m above ground Level + 20m below ground level Rough stone). 5. The Quarry operation is proposed to carry out with open cast mechanized mining with 5.0m vertical bench and width using Excavator, jackhammer drilling and blasting (with 25mm dia holes). 6. Rough stone and Gravel are to**

be transported by Tippers of 2 Nos. (20 T Capacity). 7. The quantity of Topsoil is about 2,856m³ and Topsoil will be preserved all along the boundary barriers to facilitate the Green belt development. 8. The project is located at 12°08'56.15"N to 12°09'00.63"N latitude and 78°54'32.86"E to 78°54'37.92"E Longitude. 9. The total Manpower requirement is 18 Nos. 10. Total cost of the projects is Rs. 52,95,400/- and EMP cost about Rs. 3,80,000/- 11. The Water table is found to be at the depth of 55m in summer and 50m in rainy season. 12. Lease applied area is not covered under HACA region. 13. No Coastal Regulation Zone (CRZ) within the radius of 10km. 14. No Interstate boundary & Western Ghats Boundary within the radius of 10km. 15. No National Park & Wild Life Sanctuary within the radius of 10km. 16. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km. 17. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 18. No habitation within the radius of the 300m from the lease area and the nearest habitation is located at 320m on Southern side of the lease area. 19. Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruvannamalai vide Letter Rc. No. 32/Kanimam/2019, Dated: 02.07.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows, S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries 1. NIL b. Abandoned / Expired Quarries 2. NIL c. Proposed Quarries 3. Thiru. P. Elanchezhian S/o. Ramachandiran, No. 712, PajanaiKovil street, Desurapalayam village, Thanadaramapattu Taluk, Tiruvannamalai District Olagalapadi 1/1 (Part-2) 1.00.0 Total Extent 1.00.0

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following:**

1. The Proponent, Thiru. R. Elanchezhian has applied for Environmental Clearance to SEIAA-TN for the Proposed Rough stone for over an extent of 1.00.0Ha in S.F.No.1/1 (Part-2) at Olagalapadi Village, Thandrapattu Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. After perusal of the details, the SEAC decided to recommend the proposal to SEIAA for issue of Environmental Clearance stipulated the following specific conditions in addition to the normal conditions:
1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB.
2. All the conditions imposed by the DFO, Tiruvannamalai District in his letter dated 12.10.2017 should be strictly followed.
3. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB.
4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable protection measures need to be undertaken.
5. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase.
6. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
7. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries.
8. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
9. The recommendation for the issue of environmental clearance is subjected to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016(M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016(M.A.No.758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
10. The entire mining operation should be as per the guidelines for sustainable sand

mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 11. To ensure safety along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation. 12. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 13. CER proposal of Rs. 1.13 lakhs should be spent for developing Solar light facilities for Government Middle School & Ground maintenance, Olagalapadi village as per Office Memorandum of MoEF & CC dated 01.05.2018 as reported. The about amount should be spent before applying for CTO from TNPCB.

Conclusion

Recommended

Member Secretary Condition	
Specific Condition	
S.No	Condition
(1)	The SEAC noted the following: 1. The Proponent, Thiru. R. Elanchezhian has applied for Environmental Clearance to SEIAA-TN for the Proposed Rough stone for over an extent of 1.00.0Ha in S.F.No.1/1 (Part-2) at Olagalapadi Village, Thandrapattu Taluk, Tiruvannamalai District, Tamil Nadu. 2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. After perusal of the details, the SEAC decided to recommend the proposal to SEIAA for issue of Environmental Clearance stipulated the following specific conditions in addition to the normal conditions:
(2)	3. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable protection measures need to be undertaken. 5. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase. 6. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
(3)	9. The recommendation for the issue of environmental clearance is subjected to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016(M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016(M.A.No.758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
(4)	10. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 11. To ensure safety along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation. 12. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 13. CER proposal of Rs. 1.13 lakhs should be spent for developing Solar light facilities for Government Middle School & Ground maintenance, Olagalapadi village as per Office Memorandum of MoEF & CC dated 01.05.2018 as reported. The about amount should be spent before applying for CTO from TNPCB.
(5)	7. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries. 8. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

- (6) 1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB. 2. All the conditions imposed by the DFO, Tiruvannamalai District in his letter dated 12.10.2017 should be strictly followed

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/38890/2019** File No- **110499**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/38890/2019** dated **09 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **P.Subramani, Category B2 project** "Quarrying Rough Stone over an Extent of **1.00.0 Hectares in S.F.No.263/1 (Part), Government Poramboke land, Ammayarkuppam Village, Pallipattu Taluk, Tiruvallur Distr** of M/s **ABM ENVIRO TECH PRIVATE LTD** located in Village State **Tamil Nadu** was initially received in the Ministry on **05 Jun 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **NA** th/nd/rd meeting held between **05 Jun 2019** to **25 Jun 2019** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **05 Jun 2019**

PROJECT DETAILS

The project of M/s **ABM ENVIRO TECH PRIVATE LTD** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Tiruvallur	Pallipattu	ammaiyarkuppam

The production details / project configuration is as follows :

Project configuration/product details

S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	1.00	12369	6		Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	HSD	60	4		open Market	Road		2

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: 2. Government Order / Lease details: The Quarry lease was applied in the name of Thiru.V.Manikandasamy, Theni, Precise Area Communication was issued by the District Collector, Theni vide Rc.No.317/Mines/2018 Dated: 07.03.2019 for a period of 11 Months. It is a fresh lease for Earth quarry over an extent of 2.56.0ha in S.F.Nos. 105/1, 105/2A, 105/2B, 105/3, 105/6, 105/7 & 105/8 at Rasingapuram Village, Bodinayakanur Taluk, Theni District. 3. Mining Plan / Scheme of Mining approved details: The Mining plan was prepared for the period of 11months. The mining plan approval was approved by the Assistant Director, Department of Geology and Mining, Theni District vide Roc.No.317/Mines/2018 Dated: 20.03.2019. 4. The Project is proposed to quarry Earth about 18,378m³ for Eleven months by open cast semi mechanized method (Without drilling & blasting) 5. The quarry operation is proposed up to a depth of 1.0m below the ground level. 6. Earth are to be transported by Tipper (10/20 T Capacity) 7. The project is locate at 09°57'31.73"N to 09°57'37.00"N latitude and 77°18'54.90"E to 77°19'04.26"E Longitude. 8. The total Manpower requirement is 8 Nos. 9. Total cost of the projects is Rs. 12,48,000/- and EMP cost about Rs. 93,000/- 10. The Water table is found to be at the depth of 35m below the ground level. 11. Lease applied area is not covered under HACA region. 12. No Coastal Regulation Zone (CRZ) within the radius of 10km. 13. No Interstate boundary & Western Ghats Boundary within the radius of 10km 14. Bodinayakanur Reserve forest is located about 3km from the lease applied area and NOC obtained from the DFO, Theni District vide Letter RC. No. 10497/2018/T, dated 17.12.2018 15. No National Park & Wild Life Sanctuary within the radius of 10km, Megamalai wildlife Sanctuary and Kodaikanal Wildlife Sancturay is more than 25km from the lease applied area, NOC obtained from the DFO, Theni District. 16. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km 17. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 18. No habitation within the radius of the 300m from the lease area. 19. Letter obtained from the Assistant Geologist / Assistant Director (i/c), Department of Geology and Mining, Theni vide Letter RC.**

No. 317/Mines/2018, dated 20.03.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows.
 S. No. Name of the quarry owner Village S. F. No. Extent in ha. d. Existing Quarries NIL e. Abandoned / Expired Quarries NIL f. Proposed Quarries 2. Thiru. V. Manikandasamy Rasingapuram 105/1, 105/2A, 105/2B, 105/3, 105/6, 105/7 & 105/8 2.56.0 TOTAL EXTENT 2.56.0

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following:**

1. The Proponent, Thiru.V.Manikandasamy has applied for Environmental Clearance to SEIAA-TN for the proposed Earth quarry lease over an extent of 2.56.0ha in S.F.Nos.105/1, 105/2A, 105/2B, 105/3, 105/6, 105/7 & 105/8 at Rasingapuram Village, Bodinayakanur Taluk, Theni District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:
1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB.
2. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
3. The operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
8. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
9. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
10. All the commitment made by the project proponent in the proposal shall be strictly followed.
11. The mine closure plan submitted by the project proponent shall be strictly followed after the laps of the mine as reported.
12. The proponent shall submit the proposal for the CER as per office memorandum of MoEF&CC dated 01.05.2018 before placing the subject to SEIAA. In this regard the project proponent is requested to submit the sworn affidavit duly signed by the project proponent and authorized by the Notary public

Conclusion

Recommended

Member Secretary Condition

Specific Condition

S.No	Condition
(1)	1. The Proponent, Thiru.V.Manikandasamy has applied for Environmental Clearance to SEIAA-TN for the proposed Earth quarry lease over an extent of 2.56.0ha in S.F.Nos.105/1, 105/2A, 105/2B, 105/3, 105/6, 105/7 & 105/8 at Rasingapuram Village, Bodinayakanur Taluk, Theni District, Tamil Nadu. 2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:
(2)	1. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 2. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 3. The operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
(3)	4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. 5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable. 6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
(4)	7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
(5)	11. The mine closure plan submitted by the project proponent shall be strictly followed after the laps of the mine as reported. 12. The proponent shall submit the proposal for the CER as per office memorandum of MoEF&CC dated 01.05.2018 before placing the subject to SEIAA. In this regard the project proponent is requested to submit the sworn affidavit duly signed by the project proponent and authorized by the Notary public.
(6)	8. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 9. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 10. All the commitment made by the project proponent in the proposal shall be strictly followed.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on

the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

(1.) Proposal No. :- **SIA/TN/MIN/39307/2019** File No- **Not**

Type- **EC**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/39307/2019** dated **15 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **Piramanur Savadu Quarry project** of M/s **PIRAMANUR SAVUDU QUARRY PROJECT OF THIRU S MURUGAN** located in Village State **Tamil Nadu** was initially received in the Ministry on **13 Jul 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **Nil** th/nd/rd meeting held between **01 Jan 2006** to **01 Jan 2006** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **13 Jul 2019**

PROJECT DETAILS

The project of M/s **PIRAMANUR SAVUDU QUARRY PROJECT OF THIRU S MURUGAN** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Sivaganga	Manamadurai	Piramanur

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Savudu quarry	28948	9	M3	Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)

(1.)	Diesel	0.013	4		Local	Road		12
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DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 26.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

- 1. Government order/ Lease details:** The Quarry lease was granted in the name of Thiru S. Murugan, Precise Area Communication was issued by The District Collector, vide Letter. No. M.2/130/2017, dated 17.10.2018 for a period of 12 months. It is a Fresh lease for Savudu Quarry lease over an extent of 3.74.0Ha at S.F.No. 172/6, 172/9A, 172/9B, 172/9C 172/10, 181/2, 181/3, Piramanur Village, Thiruppuvanam Taluk, Sivagangai District, Tamil Nadu.
- 2. Mining Plan/Scheme of Mining approval details:** The Mining plan was prepared for the period of 12months. The Mining Plan was approved from the Assistant Director of Geology and Mining, vide Letter. No. M.2/130/2017, dated 26.11.2018.
- 3. The production schedule is proposed an average production of 28,948 m³ for a period of one year.**
- 4. Depth of Mining :** 1.0m below ground level
- 5. The project site is located at 09° 45' 10.95" N to 09° 45' 22.06" N latitude and 78° 14' 53.89" E to 78° 15' 2.90" E longitude.**
- 6. As per the Mining plan, total Geological resources are 74,800 m³, total Mineable reserves are 28,948 m³.**
- 7. The total water requirement will be around 3.0kLD for drinking, domestic usage dust suppression sprinkling and Green belt development.**
- 8. The total manpower requirement is 07 Nos.**
- 9. Letter obtained from the Assistant Director, Department of Geology and Mining, Sivagangai vide Letter RoC. No. M2/130/2017 dated 01/07/2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows.**

S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries NIL b. Abandoned / Expired Quarries Nil c. Proposed Quarries NIL

RECOMMENDATIONS OF EAC

The committee's recommendation: **The SEAC noted the following:**

- 1. The Proponent, Thiru S. Murugan has applied for Environmental Clearance to SEIAA-TN for the Proposed Savudu Quarry lease over an extent of 3.74.0Ha at S.F.No. 172/6, 172/9A, 172/9B, 172/9C 172/10, 181/2, 181/3, Piramanur Village, Thiruppuvanam Taluk, Sivagangai District, Tamil Nadu.**
- 2. The project/activity is covered under Category B2 of Item 1(a) Mining of Mineral Projects of the Schedule to the EIA Notification, 2006. After perusal of the details, the SEAC decided to the recommended the proposal to SEIAA for issue of Environmental Clearance stipulated the following specific conditions in addition to the normal conditions:**

- 1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB.**
- 2. All the conditions imposed by the DFO, Tiruvannamalai District in his letter dated 12.10.2017 should be strictly followed.**
- 3. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB.**
- 4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable protection measures need to be undertaken.**
- 5. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase.**
- 6. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.**
- 7. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the**

project site is located within 10km from National Park and Sanctuaries. 8. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 9. The recommendation for the issue of environmental clearance is subjected to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016(M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016(M.A.No.758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 10. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 11. To ensure safety along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation. 12. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 13. CER proposal of Rs. 1.13 lakhs should be spent for developing Solar light facilities for Government Middle School & Ground maintenance, Olagalapadi village as per Office Memorandum of MoEF & CC dated 01.05.2018 as reported. The about amount should be spent before applying for CTO from TNPCB.

Conclusion

Recommended

Member Secretary Condition	
Specific Condition	
S.No	Condition
(1)	1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB. 2. All the conditions imposed by the DFO, Tiruvannamalai District in his letter dated 12.10.2017 should be strictly followed.
(2)	5. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase. 6. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable. 7. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries
(3)	9. The recommendation for the issue of environmental clearance is subjected to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016(M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016(M.A.No.758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 7. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries

(4)	9. The recommendation for the issue of environmental clearance is subjected to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016(M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016(M.A.No.758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 7. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries
(5)	The SEAC noted the following: 1. The Proponent, Thiru S. Murugan has applied for Environmental Clearance to SEIAA-TN for the Proposed Savudu Quarry lease over an extent of 3.74.0Ha at S.F.No. 172/6, 172/9A, 172/9B, 172/9C 172/10, 181/2, 181/3, Piramanur Village, Thiruppuvanam Taluk, Sivagangai District, Tamil Nadu. 2. The project/activity is covered under Category â€• of Item 1(a) â€•Mining of Mineral Projectsâ€• of the Schedule to the EIA Notification, 2006. After perusal of the details, the SEAC decided to the recommended the proposal to SEIAA for issue of Environmental Clearance stipulated the following specific conditions in addition to the normal conditions:
(6)	3. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable protection measures need to be undertaken.
(7)	5. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase. 6. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable. 7. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries
(8)	13. CER proposal of Rs. 1.13 lakhs should be spent for developing Solar light facilities for Government Middle School & Ground maintenance, Olagalapadi village as per Office Memorandum of MoEF & CC dated 01.05.2018 as reported. The about amount should be spent before applying for CTO from TNPCB. 7. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

Date :- **23 Sep 2019**

INTRODUCTION

The proponent made online application vide proposal no. **SIA/TN/MIN/39343/2019** dated **16 Jul 2019** along with copies of EIA/EMP seeking environment clearance under the provisions of the EIA Notification, 2006 for the above mentioned project. The proposed project activity is listed at SL.No. ,**1(a) Mining of minerals** , under Category "**B2** " of EIA Notification 2006 and the proposal is appraised at Central level.

The **Ayanallur Savadu Quarry project** of M/s **M SATHISH** located in Village State **Tamil Nadu** was initially received in the Ministry on **15 Jul 2019** for obtaining Terms of Reference (ToR) as per EIA Notification,2006. The Project was appraised by the Expert Appraisal Committee (Non-Coal Mining) [EAC] during its **Nil th/nd/rd** meeting held between **01 Jan 2006** to **01 Jan 2006** and prescribed ToRs to the project for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on **15 Jul 2019**

PROJECT DETAILS

The project of M/s **M SATHISH** located in as follows :

State of the project				
S. No.	State	District	Tehsil	Village
(1.)	Tamil Nadu	Tiruvallur	Gummidipoondi	Ayanallur

The production details / project configuration is as follows :

Project configuration/product details						
S. No.	Project configuration/product details	Quantity	Unit	Other Unit	Mode of Transport/Transmission of Product	Other Mode of Transport
(1.)	Savudu	29997	9	M3	Road	

Raw Material Requirement is as follows :

Raw Material Requirement details								
S. No.	Item	Quantity per annum	Unit	Other Unit	Source	Mode of Transport/Transmission of Product	Other Mode of Transport	Distance of Source from Project Site(Kilometers)
(1.)	Diesel	0.1	4		Local	Road		12

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **On receipt of the above details, SEAC will**

decide the further course of action on the proposal.

RECOMMENDATIONS OF EAC

The committee's recommendation: a) What was the period of the operation and stoppage of the de-silting work carried out in the lease approved area If any?. If it so, it is requested to furnish the details along with name of the Government scheme. b) Quantity of minerals already mined out in the lease approved area. c) Depth of mining already mined out in the lease approved area d) Name of the person already mined in that leases area . e) The detail of present Legal issues/ pending legal issues regarding the de-silting/mining in the aforesaid PWD Tank, if any . f).The Project Proponent shall obtain details from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site with the extent of the each quarry as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries b. Abandoned / Expired Quarries c. Proposed Quarries

Conclusion

Deferred

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/33602/2019** File No- **6843**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/MIN/33602/2019** dated **25 Mar 2019** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No **,1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **TANCEM ARIYALUR UNIT** located in as follows :

State of the project

S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Ariyalur	Ariyalur

Town/Village : **Periyagalur**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/MIN/33602/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project as presented by the proponent are as follows: 1. Government order/ Lease details: The Quarry lease was applied in the name of M/s. Tamil Nadu Cements Corporation Limited, Precise Area Communication letter was issued by the Additional Chief Secretary to Government vide Lr.No.6983/MMC.2/2018-1, Dated: 29.06.2018 for a period of 10 years. It is a Fresh lease for Lime Kankar over an extent of 2.18.5ha comprising S.F.Nos.298/1(P), 299/1A, 1D, 2C, 3A, 10A, 11, 12, 13, 14A, 15 & 16 of Periyagalur village, Ariyalur Taluk and Ariyalur District, Tamil Nadu. 2. Mining Plan/Scheme of Mining approval details: Mining plan was prepared for the period of Five years. The Mining Plan has got the approval from the Joint Director of Geology and Mining, vide Lr.No.3128/MM10/2018/LK/ARY, dated 27.02.2019. 3. The production schedule for 5 years states that the total quantity of Lime kankar to be mined should not exceed 38596 Tones and the depth of quarrying may be restricted to 2m. 4. Quarrying operation will be done by Opencast Mechanized method with Excavator, jackhammer, no drilling and blasting. 5. Lime Kankar are to be transported by Tippers of 2 Nos. (10/20 T Capacity). 6. Depth of water table 10m to 15m 7. Muniyanar Eri is situated at a distance of 300 m from proposed site. 8. There are 2 tiled houses and thatched houses are located in the nearby S.F.No.299/2B, 4B, 21. The SEAC noted the following: 1. The Proponent, M/s. Tamil Nadu Cements Corporation Limited has applied for Terms of Reference to SEIAA-TN for the Proposed Lime Kankar over an extent of 2.18.5ha comprising S.F.Nos.298/1 (P), 299/1A, 1D, 2C, 3A, 10A, 11, 12, 13, 14A, 15 & 16 of Periyagalur village, Ariyalur Taluk and Ariyalur District, Tamil Nadu. 2. The project/activity is covered under Category "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.**

RECOMMENDATIONS OF EAC

The committee's recommendation **Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as**

part of ToR: 1. A detailed study of the lithology of the mining lease area shall be furnished. 2. Details of village map, " register and FMB sketch shall be furnished. 3. The proposal for green belt activities shall be furnished. 4. The Socio economic studies should be carried out within 10km buffer zone from the mines. 5. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be shall be submitted along with EIA report. 6. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA. 7. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted. 8. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018. 9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report. 10. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report. 11. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010. 12. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 13. The EIA study report shall include the surrounding mining activity, if any. 14. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures. 15. A study on the geological resources available shall be carried out and reported. 16. A specific study on agriculture & livelihood shall be carried out and reported. 17. Impact on ponds, rivers and other water bodies to be elaborated. 18. Impact of soil erosion, soil physical chemical and biological property changes may be assumed. 19. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Conclusion

Rejected

Specific Condition	
S.No	Condition
(1)	1. A detailed study of the lithology of the mining lease area shall be furnished
(2)	2. Details of village map, " register and FMB sketch shall be furnished.
(3)	3. The proposal for green belt activities shall be furnished.
(4)	4. The Socio economic studies should be carried out within 10km buffer zone from the mines.

(5)	5. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
(6)	6. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
(7)	8. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
(8)	11. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
(9)	12. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
(10)	14. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
(11)	15. A study on the geological resources available shall be carried out and reported.
(12)	16. A specific study on agriculture & livelihood shall be carried out and reported.
(13)	18. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
(14)	19. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
(15)	10. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report.
(16)	13. The EIA study report shall include the surrounding mining activity, if any.
(17)	7. A detailed report on the safety and health aspects of the workers and for the surrounding habitans during operation of mining for drilling and blasting shall be submitted.
(18)	9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
(19)	17. Impact on ponds, rivers and other water bodies to be elaborated.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its -----th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/33631/2019** File No- **6842**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/MIN/33631/2019** dated **25 Mar 2019** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No ,**1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **TANCEM ARIYALUR UNIT** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Ariyalur	Ariyalur

Town/Village : **Pudupalayam**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/MIN/33631/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **1. Government Order / Lease details: The Quarry lease was applied in the name of Thiru. S. Kuthub Sultan, Tirunelveli, Precise Area Communication was issued by the District**

Collector, Thoothukudi vide R.c.No. 520 / G&M/ 2018, Dated: 17.12.2018 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry lease over an Extent of 4.85.0 Ha in S.F.No. 788 at Ayyanaroothu Village of Kayathar Taluk, Thoothukudi District. 2. Mining Plan / Scheme of Mining approved details: The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Thoothukudi District vide 520 / G&M/ 2018, Dated: 17.12.2018 3. As per the Department of Geology and Mining, Thoothukudi District, the Mining Plan approval is for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 8,42,380m³ and Topsoil with Gravel should not exceed 1,11,360m³ For First year - 159180m³ of Rough stone and 38400m³ of Topsoil with Gravel For Second year- 170800m³ of Rough stone and 19200m³ of Topsoil with Gravel For Third year- 170800m³ of Rough stone and 19200m³ of Topsoil with Gravel For Fourth year- 170800m³ of Rough stone and 19200m³ of Topsoil with Gravel For Fifth year - 170800m³ of Rough stone and 19200m³ of Topsoil with Gravel 4. The quarry operation is proposed upto a depth of 38m (3m topsoil with gravel and 35m Rough stone). 5. The Quarry operation is proposed to be carried out with open-cast semi- mechanized mining with 5.0m vertical bench width. 6. Rough stone are to be transported by Tippers (10 T Capacity). 7. The project is located at 08°55'28.92"N to 08°55'39.54"N latitude and 77°43'49.92"E to 77°43'56.58"E Longitude. 8. The total Manpower requirement is 20 Nos. 9. Total cost of the projects is Rs. 3,78,26,000/- and EMP cost about Rs. 3,22,000/- 10. The Water table is found to be ranging at the depth of 45 to 50 m in rainy season. 11. Lease applied area is not covered under HACA region. 12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area. 13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area. 14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area. 15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km. 16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 17. No habitation within the radius of the 300m from the lease area. 18. Letter obtained from the Assistant Director, Department of Geology and Mining, Thoothukudi vide Letter Roc. No. 520/G&M/2018. Dated 16.04.2019 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows.

RECOMMENDATIONS OF EAC

The committee's recommendation 1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB. 2. Further, the committee direct the proponent to furnish the mitigation plan to reduce the impact of mining on the windmill located 300 m away from the proposed project site. 3. The lease agreement between Thiru. S. Kuthub Sultan and Tmt. Sameen Fathima for the proposed Rough stone and Gravel quarry lease over

an Extent of 4.85.0 Ha in S.F.No. 788 at Ayyanaroothu Village of Kayathar Taluk, Thoothukudi District, Tamil Nadu has to be registered before commencement of the mining operation. This should be ensured by the District Collector. 4. The Project Proponent shall obtain details from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site with the extent of the each quarry before placing the subject to SEIAA. 5. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 6. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable protection measures need to be undertaken. 7. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase. 8. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable. 9. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries. 10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. 11. The recommendation for the issue of environmental clearance is subjected to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016(M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016(M.A.No.758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 12. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 13. To ensure safety along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation. 14. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 15. CER proposal of Rs. 7.62 lakhs should be spent for developing sports, facilities and providing Toilet, RO facilities to Government High School, Ayyanaroothu village as per Office Memorandum of MoEF & CC dated 01.05.2018. The above amount shall be spent before placing the subject to SEIAA.

Conclusion

Recommended

Specific Condition	
S.No	Condition
(1)	1. A letter /certificate shall be obtained from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and the same shall be furnished before applying CTO from TNPCB. 2. Further, the committee direct the proponent to furnish the mitigation plan to reduce the

	impact of mining on the windmill located 300 m away from the proposed project site.
(2)	3. The lease agreement between Thiru. S. Kuthub Sultan and Tmt. Sameen Fathima for the proposed Rough stone and Gravel quarry lease over an Extent of 4.85.0 Ha in S.F.No. 788 at Ayyanaroothu Village of Kayathar Taluk, Thoothukudi District, Tamil Nadu has to be registered before commencement of the mining operation. This should be ensured by the District Collector. 4. The Project Proponent shall obtain details from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site with the extent of the each quarry before placing the subject to SEIAA. 5. Ground water quality monitoring should be conducted every month and the report should be submitted to TNPCB. 6. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road. Suitable protection measures need to be undertaken.
(3)	7. Floor of excavated pit to be levelled and sides to be sloped gently in the mine closure phase. 8. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
(4)	9. Prior clearance from Forestry & Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries. 10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
(5)	12. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 13. To ensure safety along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
(6)	14. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 15. CER proposal of Rs. 7.62 lakhs should be spent for developing sports, facilities and providing Toilet, RO facilities to Government High School, Ayyanaroothu village as per Office Memorandum of MoEF & CC dated 01.05.2018. The above amount shall be spent before placing the subject to SEIAA.
(7)	11. The recommendation for the issue of environmental clearance is subjected to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016(M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016(M.A.No.758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its -----
- th meeting held during ----- to ----- . After detailed deliberation the
committee recommended for grant of Environment Clearance subject to Specific
and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the
application based on the recommendations of the Expert Appraisal Committee and
hereby decided to grant Environmental Clearance for the proposed -----
(Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/35017/2019** File No- **6791**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no.
SIA/TN/MIN/35017/2019 dated **20 Apr 2019** along with the copies of EIA/EMP
seeking Environment Clearance under the provisions of the EIA Notification, 2006
for the above mentioned proposed project. The proposed project activity is listed at
S.No ,**1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the
proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **PROJECT PROPONENT** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Tiruppur	Kangeyam

Town/Village : **Sivanmalai Village, Kangeyam Taluk, Tiruppur District.**

The salient features of the project submitted by the project proponent is
available at [Report](#) under online proposal no. **SIA/TN/MIN/35017/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

The Essential features of the projects are as follows: 1. Government order/ Lease details: The Quarry lease was applied in the name of Thiru. S. A. Kandasamy, Tiruppur District, Precise Area Communication letter was issued by the District Collector, Tiruppur District vide Rc. No. 1001/Mines/2018, dated 30.11.2018 for a period of Five years. It is a Fresh lease for quarrying of Rough stone and Gravel quarry over an Extent of 2.57.0Ha in S.F.Nos. 67/1 & 67/2A at Sivanmalai Village of Kangeyam Taluk, Tiruppur District. 2. Mining Plan/Scheme of Mining approval details: Mining plan was prepared for the period of Five years. The Mining Plan was got approval from the Assistant Director, Department of Geology and Mining, Tiruppur District vide Rc. No. 882/Mines/2018 dated 21.12.2018. 3. As per the Department of Geology and Mining, Tiruppur District. Mining plan approved for 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 1,82,385m³ and Gravel should not exceed 22,959m³. For First year - Rough stone ≈ 35,810 m³ & Gravel ≈ 10,701m³ For Second year - Rough stone ≈ 37,090 m³ & Gravel ≈ 3,690 m³ For Third year - Rough stone ≈ 37,250 m³ & Gravel ≈ 8,568 m³ For Fourth year - Rough stone ≈ 37,235 m³ For Fifth year - Rough stone ≈ 35,000m³ 4. Quarrying operation will be done by Opencast Semi Mechanized method with 5.0m vertical bench and width using Excavator, jackhammer drilling and blasting (with 25mm dia holes). 5. The quarry operation is proposed upto a depth of 23m (3m gravel and 20m Rough stone). 6. The project is locate at 11°05'04.10"N to 11°05'12.31"N latitude and 77°30'49.29"E to 77°30'54.49"E Longitude. 7. The total Manpower requirement is 28 Nos. 8. Total cost of the projects is Rs. 36,90,000/- and EMP cost about Rs. 3,80,000/- 9. Rough stone are to be transported by Tippers 2 Nos. (10 T Capacity) 10. The Water table is found to be at the depth of 50m in summer and 45m in rainy season. 11. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area. 12. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area. 13. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area. 14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km. 15. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 16. Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruppur vide Letter Roc. No. 882/Mines/2018, Dated 21.12.2018 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries 1. NIL b. Abandoned / Expired Quarries 2. NIL c. Proposed Quarries 3. Thiru. S. A. Kandasamy Sivanmalai 67/1 & 67/2A 2.57.0 Total Extent 2.57.0

RECOMMENDATIONS OF EAC

The committee's recommendation The SEAC noted the following: 1. The Proponent, Thiru. S. A. Kandasamy has applied for Environmental Clearance to SEIAA-TN for the Proposed for Rough stone and Gravel quarry over an Extent of 2.57.0Ha in S.F.Nos. 67/1 & 67/2A at Sivanmalai Village of Kangeyam Taluk,

Tiruppur District the state of Tamil Nadu. 2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. After the detailed presentation and perusal of the details furnished by the proponent, the SEAC decided to direct the proponent to furnish the following details. 1. Village map and "A" Register 2. Lithology details of the project site 3. Details of the water bodies located within & nearby project site. 4. The detailed mitigation measures to avoid the impact of mining on nearby habitation. 5. The Project Proponent shall obtain details from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site. Further, it was noted in the plate IB that another mining pit was within the 500 m. Which was not mentioned in the Assistant Director, Department of Geology and Mining, Tiruppur vide Letter Roc. No. 882/Mines/2018, Dated 21.12.2018. requested clarification for the same. 6. Transformer was noticed in the plate IB within the quarrying site. But not specified in the mining plan. If the transformer is located within the mining lease necessary permission from the TNEB is required. 7. It was noted in the plate No-II that mining activity was already been carried out in the leased area. It is requested to furnish the following details from AD, mines a) What was the period of the operation and stoppage of the earlier mines? b) Quantity of minerals mined out. c) Depth of mining d) Name of the person already mined in that leases area.

Conclusion

Deferred

Specific Condition	
S.No	Condition
(1)	1. The Proponent, Thiru. S. A. Kandasamy has applied for Environmental Clearance to SEIAA-TN for the Proposed for Rough stone and Gravel quarry over an Extent of 2.57.0Ha in S.F.Nos. 67/1 & 67/2A at Sivanmalai Village of Kangeyam Taluk, Tiruppur District the state of Tamil Nadu.
(2)	2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.
(3)	2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.
(4)	After receipt of the above details the proposal will be considered for appraisal by SEAC.
(5)	5. The Project Proponent shall obtain details from AD/DD mines about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site. Further, it was noted in the plate IB that another mining pit was within the 500 m. Which was not mentioned in the Assistant Director, Department of Geology

	and Mining, Tiruppur vide Letter Roc. No. 882/Mines/2018, Dated 21.12.2018. requested clarification for the same. 6. Transformer was noticed in the plate IB within the quarrying site. But not specified in the mining plan. If the transformer is located within the mining lease necessary permission from the TNEB is required.
(6)	It was noted in the plate No-II that mining activity was already been carried out in the leased area. It is requested to furnish the following details from AD, mines a) What was the period of the operation and stoppage of the earlier mines? b) Quantity of minerals mined out. c) Depth of mining d) Name of the person already mined in that leases area.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its -----
-- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed -----
(Project Name), located at ----- .

(1.) Proposal No. :- SIA/TN/MIN/36259/2019 File No- 6826		Type- TOR	
<u>INTRODUCTION</u>			
This has reference to your online application vide proposal no. SIA/TN/MIN/36259/2019 dated 15 May 2019 along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No , 1(a) Mining of minerals under Category B of EIA Notification, 2006 and the proposal is appraised at Central level.			
<u>PROJECT DETAILS</u>			
The project of M/s GEO EXPLORATION MINING located in as follows :			
State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Tiruvannamalai	Tiruvannamalai

Town/Village : Ezhacheri Village, Vembakkam Taluk, Tiruvannamalai District, Tamilnadu State

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. SIA/TN/MIN/36259/2019

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

- 1. Government Order / Lease details: The Quarry lease was applied in the name of Thiru. R. Monishkumar, Kancheepuram, Precise Area Communication was issued by the District Collector, Tiruvannamalai vide R.c.No. 379/Kanimam/2017 dated 17.07.2018 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry lease over an Extent of 3.12.5ha in S.F.No. 16/5A, 16/5B, 19/1B3, 19/4A1, 19/4B1, 19/4C1, 19/4D1, 19/5A, 19/5B1, 21/1C, 21/1D, 21/1E, 21/1F & 22/2B at Ezhacheri Village of Vembakkam Taluk, Tiruvannamalai District.**
- 2. Mining Plan / Scheme of Mining approved details: The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Tiruvannamalai District vide Rc. No. 379/Kanimam/2017 dated 23.08.2018.**
- 3. As per the Department of Geology and Mining, Tiruvannamalai District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 1,77,815m³ and Gravel should not exceed 29,188m³ For First year - 39,500m³ of Rough stone and 1,18,92m³ of Gravel For Second year - 39,175m³ of Rough stone and 8,520m³ of Gravel For Third year - 35,315m³ of Rough stone and 8,776m³ of Gravel For Fourth year - 35,350m³ of Rough stone For Fifth year - 28,475m³ of Rough stone**
- 4. The Quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and width.**
- 5. The quarry operation is proposed upto a depth of 37m (2m gravel and 35m Rough stone).**
- 6. The project is locate at 12°43'01.10"N to 12°43'08.27"N latitude and 79°43'06.48"E to 79°43'16.34"E Longitude.**
- 7. The total Manpower requirement is 23 Nos.**
- 8. Total cost of the projects is Rs. 48,56,000/- and EMP cost about Rs. 3,80,000/-**
- 9. Rough stone and Gravel are to be transported by Tippers of 2 Nos. (20 T Capacity).**
- 10. The Water table is found to be at the depth of 55m in summer and 50m in rainy season.**
- 11. Lease applied area is not covered under HACA region.**
- 12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.**
- 13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.**
- 14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.**
- 15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974**

within the radius of 10km from the lease area. 16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 17. No habitation within the radius of the 300m from the lease area. 18. Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruvannamalai vide Letter RC. No. 379/Kaniman/2017 dated 23.08.2018 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows. S. No. Name of the quarry owner Village S. F. No. Extent in ha. a. Existing Quarries 1. Thiru. R. Seenuvasan, Road Street, Arasanipalai Village, Vembakkam Taluk Ezhacheri (27.06.2014 to 26.06.2019 65/4, 65/5, 65/7, 65/8A, 66/4 3.42.0 TOTAL 3.42.0 b. Abandoned / Expired Quarries 1. NIL c. Proposed Quarries 1. Thiru. D. Arulzahagan, S/o. Dhakshnamoorthi No.40, Yennaikara Street, Kancheepuram Ezhacheri 20/2B, 20/2D, 20/2H, 20/2I, 20/2J, 20/2K 2.00.0 2. Thiru. P. Shankar, No. 1/63 Pillayar Kovil Street, Thirumudivakkam Post, Chennai Ezhacheri 21/2F, 21/2G, 21/2H, 21/2I, 21/2J, 21/2K 2.09.5 3. Thiru. R. Monishkumar, S/o. Rajendran, No. 35/88, Rajaji Street, Chengalpattu Taluk, Kanchipuram District Ezhacheri 16/5A, 16/5B, 19/1B3, 19/4A1, 19/4B1, 19/4C1, 19/4D1, 19/5A, 19/5B1, 21/1C, 21/1D, 21/1E, 21/1F & 22/2B 3.12.5 TOTAL 7.22.0 GRAND TOTAL (A + C) 10.64.0

RECOMMENDATIONS OF EAC

The committee's recommendation 1. The Proponent, Thiru. R. Monish kumar has applied for Terms of Reference to SEIAA-TN for the Proposed for Rough stone and Gravel quarry lease over an Extent of 3.12.5ha in S.F.No. 16/5A, 16/5B, 19/1B3, 19/4A1, 19/4B1, 19/4C1, 19/4D1, 19/5A, 19/5B1, 21/1C, 21/1D, 21/1E, 21/1F & 22/2B at Ezhacheri Village of Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu. 2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. After the detailed presentation and perusal of the details furnished by the proponent, the SEAC decided to recommend the proposal to SEIAA for issue of Terms of Reference (TOR) with public hearing and also with the following specific conditions in addition to the normal conditions mentioned in the Standard ToR. 1. The proponent shall conduct cumulative EIA study by considering the other mines which are located nearby proposed quarry. 2. The following details shall be furnished along with EIA report a. Contour map for the quarry site and its surroundings b. Detailed Lithology study c. Detailed Mine closure plan d. Detail of water bodies surrounding the project site e. Village Map, FMB sketch and A-Register 3. The proposal for green belt activities shall be furnished. 4. The Socio economic studies should be carried out within 10km buffer zone from the mines. 5. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA. 6. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted. 7. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018. 8. Obtain a letter /certificate

from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report. 9. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report. 10. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010. 11. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 12. The EIA study report shall include the surrounding mining activity, if any. 13. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures. 14. A study on the geological resources available shall be carried out and reported. 15. A specific study on agriculture & livelihood shall be carried out and reported. 16. Impact on ponds, rivers and other water bodies to be elaborated. 17. Impact of soil erosion, soil physical chemical and biological property changes may be assumed. 18. The recommendation for the issue of Terms of Reference is subjected to the final outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Conclusion

Recommended

Specific Condition	
S.No	Condition
(1)	1. The proponent shall conduct cumulative EIA study by considering the other mines which are located nearby proposed quarry. 2. The following details shall be furnished along with EIA report a. Contour map for the quarry site and its surroundings b. Detailed Lithology study c. Detailed Mine closure plan d. Detail of water bodies surrounding the project site e. Village Map, FMB sketch and A-Register
(2)	The proposal for green belt activities shall be furnished. 4. The Socio economic studies should be carried out within 10km buffer zone from the mines. 5. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
(3)	A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted. 7. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018.

(4)	Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 12. The EIA study report shall include the surrounding mining activity, if any. 13. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures. 14. A study on the geological resources available shall be carried out and reported.
(5)	The recommendation for the issue of Terms of Reference is subjected to the final outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
(6)	Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report. 9. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report. 10. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
(7)	Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 12. The EIA study report shall include the surrounding mining activity, if any. 13. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures. 14. A study on the geological resources available shall be carried out and reported. mental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its -----
--- th meeting held during ----- to ----- . After detailed deliberation
the committee recommended for grant of Environment Clearance subject to
Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the
application based on the recommendations of the Expert Appraisal Committee and
hereby decided to grant Environmental Clearance for the proposed -----
(Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/36264/2019** File No- **9833**Type- **TOR****INTRODUCTION**

This has reference to your online application vide proposal no. **SIA/TN/MIN/36264/2019** dated **15 May 2019** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No **,1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **GEO EXPLORATION MINING** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Tiruvannamalai	Tiruvannamalai

Town/Village : **Gundiyathandalam Village,Vembakkam Taluk, Tiruvannamalai District**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/MIN/36264/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **1. Government Order / Lease details: The Quarry lease was applied in the name of Thiru. R. Nethaji, Kancheepuram, Precise Area Communication was issued by the District Collector, Tiruvannamalai vide R.c.No. 33/Kanimam/2018, dated 14.10.2018 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry over an extent of 2.45.0ha in S.F.Nos. 176/1A, 176/1B, 176/1C, 176/2A, 176/2B, 176/3A, 176/3B, 176/3C, 176/3D, 176/3E, 176/3F, 176/3G & 176/4B at Gundiyathandalam Village, Vembakkam Taluk, Tiruvannamalai District. 2. Mining Plan / Scheme of Mining approved details: The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Tiruvannamalai District vide Rc. No. 33/Kanimam/2018 dated 23.10.2018. 3. As per the Department of Geology and Mining, Tiruvannamalai District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 2,58,975m³ and Gravel should not exceed 40,610m³ For First year - 53,100m³ of Rough stone and 32,574m³ of Gravel For Second year - 54,020m³ of Rough stone and 8,036m³ of Gravel For Third year - 50,100m³ of**

Rough stone For Fourth year - 52,860m³ of Rough stone For Fifth year - 48,895m³ of Rough stone 4. The quarry operation is proposed upto a depth of 22m (2m gravel and 20m Rough stone). 5. The Quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and width. 6. Rough stone and Gravel are to be transported by Tippers of 2 Nos. (20 T Capacity). 7. The project is locate at 12°43'52"N to 12°43'57"N latitude and 79°43'16"E to 79°43'23"E Longitude. 8. The total Manpower requirement is 16 Nos. 9. Total cost of the projects is Rs. 35,25,000/- and EMP cost about Rs. 6,40,000/- 10. The Water table is found to be at the depth of 60m in summer and 55m in rainy season. 11. Lease applied area is not covered under HACA region. 12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area. 13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area. 14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area. 15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area. 16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km. 17. No habitation within the radius of the 300m from the lease area. 18. Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruvannamalai vide Letter RC. No. 33/Kaniman/2017 dated 23.10.2018 about the details of the quarries (Proposed / Existing / Abandoned quarries) within a radius of 500m from the boundary of the proposed quarry site as follows.

RECOMMENDATIONS OF EAC

The commiittee's recommendation 1. A detailed study of the lithology of the mining lease area shall be furnished. 2. Details of village map, a register and FMB sketch shall be furnished. 3. The proposal for green belt activities shall be furnished. 4. The Socio economic studies should be carried out within 10km buffer zone from the mines. 5. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be shall be submitted along with EIA report. 6. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA. 7. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted. 8. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018. 9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report. 10. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report. 11. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010. 12. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of

the mined areas. 13. The EIA study report shall include the surrounding mining activity, if any. 14. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures. 15. A study on the geological resources available shall be carried out and reported. 16. A specific study on agriculture & livelihood shall be carried out and reported. 17. Impact on ponds, rivers and other water bodies to be elaborated. 18. Impact of soil erosion, soil physical chemical and biological property changes may be assumed. 19. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Conclusion

Recommended

Specific Condition	
S.No	Condition
(1)	1. A detailed study of the lithology of the mining lease area shall be furnished. 2. Details of village map, a register and FMB sketch shall be furnished. 3. The proposal for green belt activities shall be furnished.
(2)	4. The Socio economic studies should be carried out within 10km buffer zone from the mines. 5. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report. 6. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
(3)	7. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted. 8. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018.
(4)	10. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report. 11. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
(5)	12. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 13. The EIA study report shall include the surrounding mining activity, if any. 14. Modelling study for Air, Water and noise shall be carried out and incremental increase in

	the above study shall be substantiated with mitigation measures. 15. A study on the geological resources available shall be carried out and reported.
(6)	9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
(7)	16. A specific study on agriculture & livelihood shall be carried out and reported. 17. Impact on ponds, rivers and other water bodies to be elaborated. 18. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
(8)	19. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its -----
---- th meeting held during ----- to ----- . After detailed deliberation
the committee recommended for grant of Environment Clearance subject to
Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the
application based on the recommendations of the Expert Appraisal Committee
and hereby decided to grant Environmental Clearance for the proposed -----
- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/37641/2019** File No- **6896**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no.
SIA/TN/MIN/37641/2019 dated **12 Jun 2019** along with the copies of EIA/EMP
seeking Environment Clearance under the provisions of the EIA Notification, 2006
for the above mentioned proposed project. The proposed project activity is listed
at S.No ,**1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and
the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **WIENERBERGER INDIA PRIVATE LIMITED** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Tiruvannamalai	Cheyar

Town/Village : **Periyakoil,Jaderi**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/MIN/37641/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

- Wienerberger India Private Limited has applied for mining lease for Fire clay over an area of 17.945 ha in Periya Koil and Jaderi villages in Cheyyar taluk of Tiruvannamalai district of Tamilnadu on 13.06.2016 with the above mentioned objective. This proposal is for a peak production capacity of 275460 T (183640 Cu.m).**
- The entire land is patta lands. The Government has issued precise area notification which is enclosed vide Lr.No 10220/MMC.2/2018-1, dated 08.03.2019 asking the applicant to obtain approval of Mining Plan from Department of Geology and Mining, and Environmental Clearance from the State Level Environment Impact Assessment Authority, Tamil Nadu.**
- Form -1, TOR, Feasibility report, approved Mine plan and District Survey Report is being submitted to SEIAA, Tamil Nadu for their approval and prescribing ToR and according EC after submission of EIA/EMP report to them.**
- The mining plan was submitted and approved by Dept of Geology and Mining vide Lr. No.9065/MM3/2017/FC/TVM dated 11.05.2019 There are no leases within 500m radius of the proposed fire clay quarry.**
- This area falls in Survey of India Topo sheet No. 57P / 10 between Latitude - 12°42'28.11" N to 12°42'46.24" N & Longitude - 79°32'40.98" to 79°32'57.93"E.**
- The quarry lease area is approachable from Nedumparai at a distance of 1.26 km (East). The lease is also approachable from Pappanthangal Village at a distance of 2.4 Kms where the intersects the State Highway 5 (SH-5). Nedumparai to Pappanthangal road is adjacent to lease.**
- Method of quarrying will be open cast mechanized using**

excavators cum-loaders, tippers etc. As the material is soft no drilling and blasting will be carried out and the material will be directly excavated by excavators and loaded on to tippers. Bench height will be 3 m, with bench widths of 6m with individual bench slope of 70°. The ultimate pit slope will be 23°. The ultimate depth of mining is 21.3 m or 80mRL and the life of mine is 11 years. 8. The total water requirement is 15 cu.m/day out of which for Domestic 2.0 cu.m/day Dust suppression and Afforestation 13.0 cu.m/day will be utilized. 9. No forest land is involved in the lease area. The area also does not come under CRZ category. The mining lease area and the 10 km buffer zone is devoid of declared ecologically sensitive features like national parks, biospheres, sanctuaries, etc. Tandappantangal RF 8.5 Kms N, Pulavakkam RF 6.20 km NW are located from the lease boundary Cheyyar river flow at a distance of 6.8 Kms in the southern direction Nearest habitated village is Jaderi which is more than 0.63 kms in the northern direction. 10. The capital cost for this project is estimated to be Rs. 3.764 crores which includes Land cost Rs.2.574 crores, Machinery (HEMM) & other ancillary equipment cost Rs.0.990 crores and Building - Rs.0.20 crores. The SEAC noted the following: 1. The Proponent, M/s Wienerberger India Private Limited has applied for Terms of Reference to SEIAA-TN for the proposed Fire Clay quarry lease over an Extent of 17.945 Ha in Periya Koil 24/3B, 24/3H, 26/1, 26/2, 26/3, 27/1, etc. and Jaderi-122/1, 122/2B, 122/2C, 122/2D1 etc. in Cheyyar taluk of Tiruvannamalai district, Tamilnadu. 2. The project/activity is covered under Category B of Item 1(a) Mining of Mineral Projects of the Schedule to the EIA Notification, 2006

RECOMMENDATIONS OF EAC

The committee's recommendation 1. Village map and Register 2. Lithology details of the project site 3. Necessary permission from the AD/DD, mines Tiruvannamalai district for the availability of the fire clay up to a depth of 21.3 m in the proposed lease area. Further, Documentary Proof for availability of the fire clay up to 21.3m shall be furnished. 4. Details of the water bodies located nearby project site 5. As per the office memorandum of MoEF&CC, the mining of earth/clay/Savudu is restricted to 2m depth for B2 category projects. Hence SEAC decided to get the clarification from the MoEF&CC for the applicability of above said office memorandum for mining of clay upto 21.3m since this project falls under B1 Category. 6. The LT&HT Electric lines are passing through mine lease area .Hence the proponent shall obtain the recommendations from the TANGEDCO. 7. The Periya Eri is located adjacent to the mine lease area in the northern side. Hence the proponent needs to submit the mitigation measures to avoid the impact of mining activity on the periya Eri.

Conclusion

Deferred

Specific Condition

S.No	Condition
(1)	1. Village map and " Register 2. Lithology details of the project site 3. Necessary permission from the AD/DD, mines Tiruvannamalai district for the availability of the fire clay up to a depth of 21.3 m in the proposed lease area. Further, Documentary Proof for availability of the fire clay up to 21.3m shall be furnished. 4. Details of the water bodies located nearby project site
(2)	5. As per the office memorandum of MoEF&CC, the mining of earth/clay/Savudu is restricted to 2m depth for B2 category projects. Hence SEAC decided to get the clarification from the MoEF&CC for the applicability of above said office memorandum for mining of clay upto 21.3m since this project falls under B1 Category. 6. The LT&HT Electric lines are passing through mine lease area .Hence the proponent shall obtain the recommendations from the TANGEDCO.
(3)	5. As per the office memorandum of MoEF&CC, the mining of earth/clay/Savudu is restricted to 2m depth for B2 category projects. Hence SEAC decided to get the clarification from the MoEF&CC for the applicability of above said office memorandum for mining of clay upto 21.3m since this project falls under B1 Category. 6. The LT&HT Electric lines are passing through mine lease area .Hence the proponent shall obtain the recommendations from the TANGEDCO.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its -----
----- th meeting held during ----- to ----- . After detailed deliberation
the committee recommended for grant of Environment Clearance subject to
Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered
the application based on the recommendations of the Expert Appraisal
Committee and hereby decided to grant Environmental Clearance for the
proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/38441/2019** File No- **6907**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no.
SIA/TN/MIN/38441/2019 dated **09 Jul 2019** along with the copies of EIA/EMP
seeking Environment Clearance under the provisions of the EIA Notification,
2006 for the above mentioned proposed project. The proposed project activity is
listed at S.No ,**1(a) Mining of minerals** under Category **B** of EIA Notification, 2006

and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **RAMCO CEMENTS ENVIRONMENT** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Ariyalur	Ariyalur

Town/Village : **Reddipalayam and Nagamangalam**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/MIN/38441/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: 1. M/s. The Ramco Cements Limited (RCL) are manufacturers of cement for about 14.45 million tons per annum (MTPA) from their Cement Plants in South India. We are operating our 3rd Cement Plant in Tamil Nadu at Govindapuram near Ariyalur. The production capacity of Govindapuram Cement Plant is 3.25 Million Tonnes Per Annum (MTPA) Clinker and 5.5 MTPA Cement. It has 66 MW Captive Power Plant and a Township in the complex. 2. The existing EC capacity for all the 6 mines is 6.30 MTPA with residual reserves of 31.41 Mill. Tonnes. Also, out of 6 MLs, two Mining leases are in Conceptual Stage and will be completely exhausted in another 2 years period. Reddipalayam Mine is having the Reserves of about 13.00 Million Tonnes. To supply the required Limestone demand of Govindapuram Cement Plant, the production level of Reddipalayam Limestone Mine has to be enhanced at the earliest. Accordingly, we propose to increase the production capacity of Reddipalayam Captive Mine from existing 1.70 MTPA to 3.00 MTPA. 3. Reddipalayam Mining Lease has been granted to RCL (earlier M/s. Madras Cements Limited-MCL) vide G.O. No. 662 Industries (MMA 2) Dept., dated 09.10.1998 for a period of 30 years for mining Limestone over an extent of 63.60.0 Ha at S.F. Nos. Parts of 298, 299, 300, 301, 302, 303, 373, 374, 375, 376, 380, 381, 382, 383, 384, 385, 401, 402, 403 and 404 of Reddipalayam Village,**

Ariyalur Taluk & District, Tamil Nadu. The total Mine Lease area is 63.90.0 Ha, out of which 59.49.5 Ha is own Patta Land and 4.10.5 Ha is Government Poramboke Land. 4. The Mining Lease Deed was executed on 05.10.2001 but registration was made to effect only on 23.07.2004 due to Administration reasons. Hence, the validity of ML is with effective from 23.07.2004 to 22.07.2034. 5. The First Mining Plan Approval was obtained for 1.0 LTPA Limestone vide IBM Lr. No. TN/PBR/MP/LST.1132/SZ dated 10.12.1998. 6. The First EC for the Production of 1.05 LTPA Limestone was obtained vide MoEF Ltr. No. J-11015/11/99-IA.II(M) dated 26.11.1999. CTEs were obtained for mining 1.05 LTPA or 414 Tons/day Limestone from TNPCB vide Consent Order No. 1971 (Water Act) and 1926 (Air Act) dated 28.02.2000. 7. However, there was no development and production from this Mine due to operational constraints. With the establishment of RCL Govindapuram Cement Plant at Ariyalur during 2007-08, the Captive Mines in Ariyalur Region were commissioned for Limestone production. With increased Limestone Demand in store, EC for Expansion of Reddipalayam Mine (from 0.105 MTPA to 1.20 MTPA Limestone) was obtained vide MoEFLr. No. J-11015/119/2007-IA.II(M) dated 28.06.2007 with OB Dump outside Lease. Accordingly, CTOs-Expansion for mining 1.2 MTPA or 4,000 Tons/day Limestone were obtained from TNPCB vide Orders No.17658 (Expansion) (Air)& 21621 (Expansion) (Water) dated 28.08.2008. Accordingly, the Development Works were started in Reddipalayam Mine during 2008-09 as the Over Burden (OB) upto 23 m (max.) had to be removed before mining the Limestone. Limestone production from this Mine commenced from 2011-12. 8. Meanwhile, as Govindapuram Cement Plant was expanded during 2010-11, the Production Enhancement of Reddipalayam Mine from 1.20 MTPA to 1.70 MTPA was proposed. MoEF has awarded EC for expansion in production quantity of 1.7 MTPA Limestone vide Ltr. No. J-11015/337/2009-1A.II (M) dated 22.05.2013. CTO (Expansion) for mining 1.7 MTPA Limestone were also obtained from TNPCB vide Orders No. 21621 (Water Act) and 17658 (Air Act) dated 12.08.2013. 9. The existing Second Scheme of Mining Plan (2015-16 to 2019-20 for 1.70 MTPA productions) has been approved by the Indian Bureau of Mines, Chennai Region vide Letter No. TN/ALR/LST/MS-1213-MDS, dated 13.05.2015. The Production details so far from Reddipalayam Mine is as follows :

Year	Planned Production, Tonnes	Actual Production, Tonnes	AD Mine Proceeding Reference
2008-09	12,00,000	0	Proceedings dated 27.04.2009
2009-10	12,00,000	0	Proceedings dated 29.04.2010
2010-11	0	0	Rc. No. 120/G&M/2011 dated 01.06.2011
2011-12	17,04,000	1,379.54	Rc. No. 356/G&M/2013-12 dated 09.01.2014
2012-13	17,08,980	2,00,882.34	Rc. No. 356/G&M/2013-12 dated 17.01.2014
2013-14	17,06,900	5,72,987.67	Rc. No. 230/G&M/2014-5 dated 20.01.2015
2014-15	17,01,340	8,55,726.99	Rc. No. 27/G&M/2016-4 dated 05.02.2016
2015-16	16,93,520	15,24,982.35	Rc. No. 27/G&M/2016-4 dated 22.04.2016
2016-17	16,99,514	12,78,759.37	Rc. No. 280/G&M/2017-4 dated 20.03.2018
2017-18	16,96,123	9,96,400.57	Rc. No. 156/G&M/2018 dated 20.06.2018
2018-19	29,99,800	16,05,544.97	Rc. No. 85/G&M/2019 dated 21.05.2019
Total			

1,73,10,177 70,36,663.80 10. Mining is now being carried out by Open Cast Mechanized Non-conventional Metho

RECOMMENDATIONS OF EAC

The committee's recommendation **The SEAC noted the following: 1. The Proponent, The Ramco Cements Limited has applied for Terms of reference to SEIAA-TN for the Proposed for Limestone quarry lease over an Extent of 63.60.0 Ha at S.F. Nos. Parts of 298, 299, 300, 301, 302, 303, 373, 374, 375, 376, 380, 381, 382, 383, 384, 385, 401, 402, 403 and 404 of Reddipalayam Village, Ariyalur Taluk, Ariyalur District, Tamil Nadu. 2. The project/activity is covered under Category 'B1' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. Based on the presentation made by the proponent and the documents furnished, the SEAC noted that the project proponent has second scheme of mining plan (2015-16 to 2019-20) vide Lr,No. TN/ALR/LST/MS-1213-MDS dated 13.05.2015. Hence, the SEAC decided that the period of approval will be lapse shortly. The Proponent is requested to obtain Scheme of mining approved by the IBM for the period (2020 to 2025) and submit the same before SEAC for further processing of the application.**

Conclusion

For further consideration

Specific Condition	
S.No	Condition
(1)	The SEAC noted the following: 1. The Proponent, The Ramco Cements Limited has applied for Terms of reference to SEIAA-TN for the Proposed for Limestone quarry lease over an Extent of 63.60.0 Ha at S.F. Nos. Parts of 298, 299, 300, 301, 302, 303, 373, 374, 375, 376, 380, 381, 382, 383, 384, 385, 401, 402, 403 and 404 of Reddipalayam Village, Ariyalur Taluk, Ariyalur District, Tamil Nadu.
(2)	2. The project/activity is covered under Category 'B1' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. Based on the presentation made by the proponent and the documents furnished, the SEAC noted that the project proponent has second scheme of mining plan (2015-16 to 2019-20) vide Lr,No. TN/ALR/LST/MS-1213-MDS dated 13.05.2015. Hence, the SEAC decided that the period of approval will be lapse shortly. The Proponent is requested to obtain Scheme of mining approved by the IBM for the period (2020 to 2025) and submit the same before SEAC for further processing of the application.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its -----
 ---- th meeting held during ----- to ----- . After detailed
 deliberation the committee recommended for grant of Environment Clearance
 subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered
 the application based on the recommendations of the Expert Appraisal
 Committee and hereby decided to grant Environmental Clearance for the
 proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/38510/2019** File No- **6906**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no.
SIA/TN/MIN/38510/2019 dated **09 Jul 2019** along with the copies of EIA/EMP
 seeking Environment Clearance under the provisions of the EIA Notification,
 2006 for the above mentioned proposed project. The proposed project activity
 is listed at S.No ,**1(a) Mining of minerals** under Category **B** of EIA Notification,
 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **RAMCO CEMENTS ENVIRONMENT** located in as
 follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Ariyalur	Ariyalur

Town/Village : **Ottakovil**

The salient features of the project submitted by the project proponent is
 available at [Report](#) under online proposal no. **SIA/TN/MIN/38510/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal
 was placed in the 132th SEAC Meeting held on 25.07.2019. The project
 proponent gave detailed presentation. The salient features of the project and**

the environmental impact assessment as presented by the proponent are as follows: 1. M/s. The Ramco Cements Limited (RCL) are manufacturing cement for about 14.45 million tons per annum (MTPA) from their Cement Plants in South India. 2. Lime Kankar is required for blending with high/low grade limestone to meet the cement grade raw material to the Cement Plant. Thus, RCL proposes the Ottakovil Lime Kankar Quarry Lease for Captive Consumption at Govindapuarm Cement Plant. The QL area is reachable from MDR (Ariyalur -Sendurai Section) which runs at 1.0 km distance on its eastern side. 3. Cluster Approach: There is no Minor Mineral Quarry Lease within 500 m from Ottakovil QL. Proposed Ottakovil QL in the north side for which EC had obtained for a Production of 0.5 MTPA (ROM) Limestone and Marl vide MoEF&CC Letter No. J-11015/425/2012-IA.II (M) dated 21.07.2015. RCL Illupaiyur Limekankar QL is at 2.5 km in the north-northeast direction from the quarry lease area. Hence, the Proposal does not attract Cluster situation. 4. The proposed Ottakovil Lime Kankar Quarry Lease is over an extent of 22.81.5 Ha in S. F. Nos. 116/1, 2, 3, 4A, 4B, 5, 6, 7, 8, 9, 10, 11 & 12, 117/3, 4, 5, 6, 7A, 7B, 8A, 8B, 9A & 9B, 118/1, 2, 3, 4, 5A, 5B, 6A, 6B, 7, 8A, 8B, 9, 10A, 10B, 11, 12, 13, 14, 15, 16, 17A, 17B, 18A, 18B & 18C, 119/1C, 1D, 1E, 1F, 2, 3A, 3B, 4A, 4B1, 4B2, 5A, 5B, 5C, 6A, 6B & 6C (Part), 211/1A, 1B, 2A, 2B, 3A, 3B, 4, 5, 6, 7, 8A (Part), 8B & 9 and 212/1A, 1B, 1C, 2, 3 & 4 of Ottakovil village, Ariyalur Taluk, Ariyalur District of Tamil Nadu State. The area covered under quarrying is non-forest type. The general elevation of the QL area is 104.5 to 108 m a MSL. 5. The entire area applied for Quarry Lease is Patta land owned by RCL. There is no Rehabilitation & Resettlement (R&R) issue due to the proposal. There is no litigation/pending case against the proposal. 6. Precise Area Communication has been issued by the Tamil Nadu State Industries Department vide Letter No. 3062/MMC-2/2018-1 dated 02.04.2018 for a period of 10 years. 7. The Mining Plan has been approved by the Department of Geology & Mining, Govt. of Tamil Nadu, Chennai vide Letter No. 1394/MM10/2018/LK/Ari dated 11.05.2018. As per the Approved Mining Plan, the proposed production of Lime Kankar from this Lease by Strip Mining would be about 12,000 Tonnes per Annum (TPA) in Run-Off Mine (ROM) basis. 8. In the total QL area of 22.81.5 Ha, about 20.63.5 Ha is only available for effective quarrying after leaving the prescribed safety barrier of about 2.18.0 Ha. It is estimated that 6,96,431 Tonnes of Lime Kankar is mineable from the estimated In-situ Geological Reserves of 7,70,006 Tonnes. 9. It is calculated that about 3,30,160 Tonnes of Top Soil will have to be removed as overburden (OB) to extract the entire estimated Kankar reserve of 6,96,431 Tons on ROM basis. 10. After removing the surface top layer of 0.25 m as Top Soil (which will be scrapped, removed, stored, maintained and used for Green Belt Development), the Black Cotton Soil up to a maximum depth of further 0.75 m will be quarried out as OB and simultaneously backfilled in quarried out voids in the Lease. Below the Black Cotton Soil, Lime Kankar will be quarried out by Strip Mining. 11. The OB soil removed in the first year of plan period will be dumped in the proposed temporary OB dump over an extent of 1.66.0 Ha with

2.0-2.5 m height on the south western side of the QL area. The OB soil to be removed from the second year onwards will be utilized for simultaneous backfilling of the Lime kankar exhausted area which will be continued up to the end of mine life. The entire quantity in the OB dump will be rehandled at the end of Mining Plan Period for backfilling. Life of the QL is 6.0 years only.

12. Quarry Lease Profile : Proved Lime Kankar Reserves : 0.696 Million Tonnes Proposed Lime Kankar Production : 12,000 TPA Life of the QL : 5.81 years, say 6 years No. of working days/annum : 300 (2 shifts) Pit Configuration : Strip mining with 25 m long and 8m wide Strips Ultimate Pit Limit-Conceptual 2.5 m (bgl); Top RL 104.5-106 m; Bottom RL 102-103.5 m. Ground Water table: Pre monsoon - 25 m bgl (83 m RL); Post monsoon - 20 m bgl (88 m RL). Quarrying activities will not intersect the ground water-table.

13. There will not be any water seepage in the Mine Pit. The QL requires about 5 KLD towards domestic consumption (1 KLD), Dust Control Measures (1 KLD) and Green Belt (3 KLD) which will be brought by own Tankers from nearby Cement Plant. Domestic sewage generation will be about 0.8 cu.m/day which will be biologically treated in a Septic Tank followed by a Dispersion Trench. No workshop is proposed and thus, no effluent generation from the Mine.

14. At Conceptual Stage, about

RECOMMENDATIONS OF EAC

The committee's recommendation The SEAC noted the following: 1. The Proponent, M/s. The Ramco Cements Limited has applied for Terms of Reference to SEIAA-TN for the Proposed for lime kankar quarry lease over an extent of 22.81.5 Ha at S.F. Nos. 116/1, 2, 3, 4A, 4B, 5, 6, 7, 8, 9, 10, 11 & 12, 117/3, 4, 5, 6, 7A, 7B, 8A, 8B, 9A & 9B, 118/1, 2, 3, 4, 5A, 5B, 6A, 6B, 7, 8A, 8B, 9, 10A, 10B, 11, 12, 13, 14, 15, 16, 17A, 17B, 18A, 18B & 18C, 119/1C, 1D, 1E, 1F, 2, 3A, 3B, 4A, 4B1, 4B2, 5A, 5B, 5C, 6A, 6B & 6C (Part), 211/1A, 1B, 2A, 2B, 3A, 3B, 4, 5, 6, 7, 8A (Part), 8B & 9 and 212/1A, 1B, 1C, 2, 3 & 4 of Ottakovil village, Ariyalur Taluk, Ariyalur District, Tamil Nadu. 2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR: 1. The quantum of mined material used for back filling into the mined out area shall be indicated. The back filling of mined out area shall be carried out scientifically ensuring that the ground water table in and around the mine is not disturbed quantitatively and qualitatively. 2. The comprehensive study shall be carried out to evaluate the impact of mining operations on the environment through expertise in the field of hydrogeology, ecology, mining and environment. 3. EIA study should critically evaluate the impact of transportation of mined material away from the mined area in terms of air pollution, noise pollution and traffic volume. 4.

A detailed report on the green belt developed already in mines operated by the proponent in the same area should be furnished. They should also submit the proposed green belt development activities. 5. The comprehensive study shall be carried out to evaluate the impact of mining operations on the environment through expertise in the field of hydrogeology, ecology, mining and environment. 6. A detailed study of the lithology of the mining lease area shall be furnished. 7. Compliance report for the earlier mining activity shall be furnished. 8. Details of village map, a register and FMB sketch shall be furnished. 9. The proposal for green belt activities shall be furnished. 10. The Socio economic studies should be carried out within 10km buffer zone from the mines. 11. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report. 12. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA. 13. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted. 14. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018. 15. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report. 16. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report. 17. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 18. The EIA study report shall include the surrounding mining activity, if any. 19. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures. 20. A study on the geological resources available shall be carried out and reported. 21. A specific study on agriculture & livelihood shall be carried out and reported. 22. Impact on ponds, rivers and other water bodies to be elaborated. 23. Impact of soil erosion, soil physical chemical and biological property changes may be assumed. 24. The recommendation for the issue of Terms of Reference is subjected to the final outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Conclusion

Recommended

Specific Condition	
S.No	Condition
(1)	1. The Proponent, M/s. The Ramco Cements Limited has applied for Terms of Reference to SEIAA-TN for the Proposed for lime kankar quarry lease over an extent of 22.81.5 Ha at S.F. Nos. 116/1, 2, 3, 4A, 4B, 5, 6, 7, 8, 9, 10, 11 & 12, 117/3, 4, 5, 6, 7A, 7B, 8A, 8B, 9A & 9B, 118/1, 2, 3, 4, 5A, 5B, 6A, 6B, 7, 8A, 8B, 9, 10A, 10B, 11, 12, 13, 14, 15, 16, 17A, 17B, 18A, 18B & 18C, 119/1C, 1D, 1E, 1F, 2, 3A, 3B, 4A, 4B1, 4B2, 5A, 5B, 5C, 6A, 6B & 6C (Part), 211/1A, 1B, 2A, 2B, 3A, 3B, 4, 5, 6, 7, 8A (Part), 8B & 9 and 212/1A, 1B, 1C, 2, 3 & 4 of Ottakovil village, Ariyalur Taluk, Ariyalur District, Tamil Nadu.
(2)	2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:
(3)	6. A detailed study of the lithology of the mining lease area shall be furnished. 7. Compliance report for the earlier mining activity shall be furnished. 8. Details of village map, a register and FMB sketch shall be furnished. 9. The proposal for green belt activities shall be furnished. 10. The Socio economic studies should be carried out within 10km buffer zone from the mines.
(4)	10. The Socio economic studies should be carried out within 10km buffer zone from the mines. 11. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be shall be submitted along with EIA report. 12. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA. 13. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
(5)	1. The quantum of mined material used for back filling into the mined out area shall be indicated. The back filling of mined out area shall be carried out scientifically ensuring that the ground water table in and around the mine is not disturbed quantitatively and qualitatively. 2. The comprehensive study shall be carried out to evaluate the impact of mining operations on the environment through expertise in the field of hydrogeology, ecology, mining and environment. 3. EIA study should critically evaluate the impact of transportation of mined material away from the mined area in terms of air pollution, noise pollution and traffic volume.

(6)	4. A detailed report on the green belt developed already in mines operated by the proponent in the same area should be furnished. They should also submit the proposed green belt development activities. 5. The comprehensive study shall be carried out to evaluate the impact of mining operations on the environment through expertise in the field of hydrogeology, ecology, mining and environment.
(7)	14. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018. 15. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
(8)	16. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report. 17. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 18. The EIA study report shall include the surrounding mining activity, if any. 19. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
(9)	20. A study on the geological resources available shall be carried out and reported. 21. A specific study on agriculture & livelihood shall be carried out and reported. 22. Impact on ponds, rivers and other water bodies to be elaborated. 23. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
(10)	24. The recommendation for the issue of Terms of Reference is subjected to the final outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its -----
----- th meeting held during ----- to ----- . After detailed
deliberation the committee recommended for grant of Environment Clearance
subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/38707/2019** File No- **6900**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/MIN/38707/2019** dated **05 Jul 2019** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No **,1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **M/S. TAMIL NADU MINERALS LIMITED** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Vellore	Wallajah

Town/Village : **Kodakkal Village, Wallajah Taluk, Vellore District**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/MIN/38707/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows: TAMIN applied for fresh grant of quarrying lease for quarrying Black Granite over an extent of 6.00.0Ha in in S.F. No.1193/1(Part-15) of Kodakkal Village, Walajah Taluk, Vellore District, Tamil Nadu State for 20 years. The Government of Tamil Nadu issued the precise area communication letter to**

furnish the approved Mining Plan under Rule, 8-C(3b) of Tamil Nadu Minor Mineral Concession Rules, 1959 vide their No. 14438 / MME.1 / 2018-1, dated: 11.02.2019. Accordingly TAMIL NADU MINERALS LTD submitted the Mining Plan for the subject area and the same was approved by Directorate of Geology and Mining, vide their Letter No. 8590/MM5/2017, dated: 18.05.2019. This project pertains to mining of Granite dimensional stone with peak yearly production capacity about 18,015M3 of ROM of Black Granite (1,802M3 of recoverable of granite production). There is no interlinked and interdependent project. The area is located over an extent of 6.00.0Ha in S.F.No. 1193/1 (Part-15) of Kodakkal Village of Government land in Walajah Taluk, Vellore District, Tamil Nadu. The area is marked in the Survey of India Topo sheet No. 570/8. The area lies in the Eastern Longitude from 79°25'22.22" to 79°25'27.88" and Northern Latitude from 13°04'45.02" to 13°04'58.08". The Altitude of the area is above 304 m from MSL. The total area of the project is 6.00.0Ha. It is proposed to produce 18,015 M3 of RoM per annum from which 1,802 M3 of saleable production per annum during the approved Mining Plan period. Reserves: Description RoM (M3) Recovery 5% (M3) Granite waste 90% (M3) Updated Geological Reserves 3,59,600 35,960 3,23,640 Updated Movable Reserves 2,03,519 20,352 1,83,167 During the Scheme Period 90,011 9,002 81,009 ? This quarrying project is to exploit dimensional Granite by opencast semi mechanized method. ? Hydraulic excavators will be used for the development and production in Granite Benches. ? Eco friendly diamond wire saw cutting will be used for splitting and liberation of Granite blocks from the parent sheet mass. ? Transportation of Granite blocks shall be done through road by trailers and trucks. ? There are no specific industries or factories in and around the project area. As there is no processing or beneficiation for extrication granite blocks in the granite quarry site huge amount of water is not required. Water is required for drinking and domestic consumption for labours is around 1.5KLD. The drinking water will be brought from nearby village approved water vendors and Kodakkal Village Panchayat. Toilets will be constructed as permanent structure within the area and sewage will be discharged once in three months. The sewage waste will be collected in soak pit and the sludge will be discharged. No industrial waste will be generated from the project There is no solid waste anticipated. The waste material includes granite waste. The quarrying operation will be carried out during general shift only. Limited Scale of activities entails only negligible power requirements and the same is met from TNEB or from solar light.

RECOMMENDATIONS OF EAC

The committee's recommendation The SEAC noted the following: 1. The Proponent, TAMIL NADU MINERALS LTD has applied for Terms of Reference to SEIAA-TN for the Proposed for Black Granite over an extent of 6.00.0Ha in in S.F. No.1193/1(Part-15) of Kodakkal Village, Walajah Taluk,

Vellore District, Tamil Nadu. 2. The project/activity is covered under Category 'B' of Item 1(a) 'Mining of Mineral Projects' of the Schedule to the EIA Notification, 2006. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR: 1. A detailed study of the lithology of the mining lease area shall be furnished. 2. Details of village map, a register and FMB sketch shall be furnished. 3. The proposal for green belt activities shall be furnished. 4. The Socio economic studies should be carried out within 10km buffer zone from the mines. 5. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report. 6. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA. 7. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted. 8. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018. 9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report. 10. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report. 11. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010. 12. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 13. The EIA study report shall include the surrounding mining activity, if any. 14. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures. 15. A study on the geological resources available shall be carried out and reported. 16. A specific study on agriculture & livelihood shall be carried out and reported. 17. Impact on ponds, rivers and other water bodies to be elaborated. 18. Impact of soil erosion, soil physical chemical and biological property changes may be assumed. 19. The recommendation for the issue of Terms of Reference is subjected to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Conclusion

Recommended	
Specific Condition	
S.No	Condition
(1)	The SEAC noted the following: 1. The Proponent, TAMIL NADU MINERALS LTD has applied for Terms of Reference to SEIAA-TN for the Proposed for Black Granite over an extent of 6.00.0Ha in in S.F. No.1193/1(Part-15) of Kodakkal Village, Walajah Taluk, Vellore District, Tamil Nadu. 2. The project/activity is covered under Category "A" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:
(2)	1. A detailed study of the lithology of the mining lease area shall be furnished. 2. Details of village map, a register and FMB sketch shall be furnished. 3. The proposal for green belt activities shall be furnished. 4. The Socio economic studies should be carried out within 10km buffer zone from the mines. 5. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be shall be submitted along with EIA report.
(3)	6. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA. 7. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
(4)	8. CER activities should be carried out taking in to consideration the requirement of the local habitants available within the buffer zone as per Office Memorandum of MoEF & CC dated 01.05.2018. 9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report. 10. Ground water quality monitoring should be conducted for every month and the report shall furnish in the EIA report.
(5)	19. The recommendation for the issue of Terms of Reference is subjected to the final outcome of the Hon ^{ble} NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 &

	M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
(6)	11. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010. 12. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas. 13. The EIA study report shall include the surrounding mining activity, if any. 14. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures. 15. A study on the geological resources available shall be carried out and reported. 16. A specific study on agriculture & livelihood shall be carried out and reported. 17. Impact on ponds, rivers and other water bodies to be elaborated. 18. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/NCP/22790/2018** File No- **6807**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/NCP/22790/2018** dated **06 Sep 2017** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No **,1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **COGNIZANT TECHNOLOGY SOLUTIONS INDIA PVT LTD** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Kanchipuram	Tambaram

Town/Village : **Kadaperi Village**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/NCP/22790/2018**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The salient features of the project are as follows: The SEAC noted the following: 1. The Cognizant MEPZ Campus has been set up with built up area 187962.2Sq.m against 187890S.qm built up area as per the CMDA vide letter No. C3/24239/07, Dated: 30.12.2008 and the built up area 162515S.qm approved in the EC Letter was issued by MoEF&CC vide Lr. No. 21-126/2007-IA.III, Dated: 29.02.2008. The combined additional built up area is 25448.17S.qm(i.e addition build-up area without EC) 2. The total land area of the project is about 58482Sq.m with a total built up area 187963.2Sq.m**

RECOMMENDATIONS OF EAC

The committee's recommendation **2. The project/activity is covered under Category 'B' of Item 8(b) 'Townships and Area Development projects' of the Schedule to the EIA Notification, 2006. The proponent was not attended the meeting .Hence the SEAC has decided to defer the above subject.**

Conclusion

For further consideration

Specific Condition	
S.No	Condition
(1)	The SEAC noted the following: 1. The Proponent M/s. Cognizant Technology Solutions India Pvt Ltd has applied for Terms of Reference under violation to SEIAA-TN for the existing Township and Area Development projects at MEPZ campus S.F.Nos. Plot No. A-

	15,16,17(P),B-20,C-1,C-10 and D-2T of Kadaperi village, Tambaram Taluk Kancheepuram District, Tamil Nadu.
(2)	2. The project/activity is covered under Category "B" of Item 8(b) "Townships and Area Development projects" of the Schedule to the EIA Notification, 2006. The proponent was not attended the meeting .Hence the SEAC has decided to defer the above subject.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- SIA/TN/NCP/38279/2019 File No- 6928	Type- TOR
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INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/NCP/38279/2019** dated **26 Jun 2019** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No ,**1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **M/S. CASAGRANDE GRACE PRIVATE LIMITED** located in as follows :

Town/Village : **Thalambur**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/NCP/38279/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The proposal was placed in the 132th SEAC Meeting held on 25.06.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:**

1. The project is located at 12°51'02.77"N Latitude, 80°11'51.48"E Longitude.
2. The total plot area of the project is about 59624 Sq.m with a total built up area 191118 Sq.m
3. The project comprises of Combined basement with combined stilt floor and three blocks – Block A with 1-14 Floors, Block B with 1-8 Floors and Block C with 1-6 Floors total number of dwelling units is 1408
4. The green belt area proposed for the project is 8994 sq.m (15% of total land area).
5. The daily fresh water requirement is 648kLD to be sourced from Thiruporur Panchayat Union.
6. Grey water - Wastewater from bathing and household appliances like washing machines will be collected separately. 380kLD of grey water will be let into the grey water treatment system (420kLD). After grey water treatment, 361kLD of treated water will be generated, out of which 341kLD will be used for flushing and 20kLD will be used for gardening.
7. 553kLD of black water generated will be treated in STP of 600kLD capacity, 525kLD of treated wastewater will be generated; out of which, 21kLD will be used for OSR, 11kLD will be used for gardening and 493kLD will be used for avenue plantation.
8. Total waste estimated to be generated is 3650 Kg/day in which 2190 Kg/day is Biodegradable waste, which will be treated in organic waste convertor within the project site mixed with 30 Kg/day STP sludge and then used as manure for landscaping purpose within project site and 1460 Kg/day is Non Biodegradable waste will be sold to recyclers.
9. The proponent is proposed to install D.G set of 4 Nos of 500 KVA to cater the essential load requirement during power failure. The SEAC noted the following:

1. The Proponent, M/s. Casagrande Grace Pvt Ltd has applied for Terms of Reference to SEIAA-TN for the proposed construction of Residential Group Development at Survey Numbers: 139, 140, 141 of Thazhambur Village, Thiruporur Taluk, Kanchipuram District, Tamil Nadu.
2. The project/activity is covered under Category –B of Item 8(b) –Townships and Area Development projects of the Schedule to the EIA Notification, 2006

RECOMMENDATIONS OF EAC

The committee's recommendation **The project proponent gave presentation about the proposal. Based on the presentation made by the**

proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Terms of References (ToR) (Annexure-II) to SEIAA. The proponent should furnish the following details/particulars in respect of the following additional ToR in the EIA report, in addition to the standard ToR: 1. The project proponent shall furnish the DGPS co-ordinates for the boundaries of the proposed project site. 2. The details of flood management plan shall be furnished considering the project site and the surrounding area, with 2015 flood data. 3. Details of Solid Waste management plan shall be prepared as per Solid waste management Rules, 2016 and same shall be furnished. 4. Detailed Solar energy utilization plan shall be furnished. 5. The rainwater harvesting plan shall be furnished considering the project site and the surrounding area. 6. The layout plan furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for CMDA/DTCP approval. 7. Ground water and surface water quality study shall be a part of EIA. 8. Flood Inundation and required management plans shall be obtained from the PWD for the project site. 9. The project proponent shall conduct the Hydro geological study as a part of EIA. 10. The proponent shall furnish the permission/ NOC of water supply from the competent Authority.

Conclusion

Deferred

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

**SCHEDULE FOR 139th STATE EXPERT APPRAISAL COMMITTEE MEETING ON
23rd NOVEMBER 2019 (Saturday) at 10:30AM**

SI No	File No	Project Details	Line of Activity
Construction & Mining Proposals			
1.	7225	M/s. Bagur Logistics Park Private Limited S.No. 4/5, 4/6, 4/7B, 6/8, 6/4B2B etc. Mettupanthanapalli Village Soolagiri Taluk Krishnagiri District	To Consider for EC 8(a)
2.	7056	Thiru. C. R. Tamilvanan 418/3, 4, 5, 6, 7, 8, 9, 12, 13, 421/1, 2, 3, 4A, 4B, 5, 6, 7, 8, 12A, 12B Baleguli – 2 Village Krishnagiri Taluk, Krishnagiri District	To Consider for EC Grey Granite 1.72.0 Ha.
3.	7072	Thiru.K.Palanisamy 263/2(Part) Sircar Kathankanni Village Uthukuli Taluk, Tiruppur District	Rough Stone & Gravel 3.24.0
4.	7205	M/s. SANCO Foundation North Vellore No. 9, Ward No. 1, Block No. 2&3, T.S.No. 27, 28, 29, 30, 31, 39, 40, 71/1B2, 72/1B3B, 18, 23/2A, 24/1, 24/2, 25 & 26 Vellore North Village Vellore Taluk, Vellore District	To Consider for Modification EC 8(a)
5.	7038	M/s. Sree Sirumalai Minerals 1501B/2(Part) Sengurichi Village Dindigul Taluk Dindigul District	To Consider for EC Rough Stone & Gravel 0.78.0 Ha.
6.	6645	M/s. DLF Info Park Develpers(chennai) Ltd 300/2B,300/2C,301/3 Kottivakkam Village Tambaram Taluk Kancheepuram District	To Consider for ToR 8(b)
7.	7081	Thiru.S.Sivakumar 444/1, 444/2 Veppillai Village Kadaiyampatti Taluk, Salem District	To Consider for EC Rough Stone & Gravel 1.90.0 Ha.

8.	7253	The Executive Engineer, PWD 459/1(Part) Agaraelathur Village Sirkazhi Taluk Nagapattinam District	To Consider for ToR-Sand 12.00.0 Ha.
9.	6496	M/s. State Industries Promotion Corporation of Tamil Nadu Ltd. 16,17,18..etc Kannudaiyanpatty, Periyapatty, Chattirapatti Manaparai Taluk Tiruchirapalli District	To Consider for EC 8(b)
10.	7190	Thiru. E. Vinoth Sankarlal 490/1A2 Idaigal Part –II Village Ambasamudram Taluk, Tirunelveli District	To Consider for EC Rough Stone, Jelly and Gravel 2.43.0 Ha.
11.	7254	The Executive Engineer 321/1(Part) Vadarangam Village Sirkazhi Taluk Nagapattinam District	To Consider for ToR-Sand 20.00.0 Ha.
12.	6497	M/s. State Industries Promotion Corporation of Tamil Nadu Ltd. 45,46,47,48,48.etc Pelakuppam, Kollar, Venmaniyathur Thindivanam Taluk Villupuram District	To Consider for EC 8(b)
13.	7171	Thiru. A. Ansar Ali 137/2B1, 2A2, 2B2, 1A, 2C, 3A, 1B, 172/4C & 173/2B2 Jeyankondanilai Village Singampunari Taluk, Sivagangai District	To Consider for EC Gravel 2.15.5 Ha.
14.	7194	Thiru. G. Karuppasamy 35/4A, 35/4B, 35/4C, 35/4D, 35/4E, 35/4F, 35/4G, 35/4H and 35/4I Maruthamputhur Part – I Village Alangulam Taluk, Tirunelveli District	To Consider for ToR Rough Stone & Gravel 3.99.0 Ha.
15.	7197	Thiru.T.Sivakumar, 926/1, 926/2, 945, Thimmarasanaickanur Bit-I Village Andipatti Taluk Theni District	Rough Stone & Gravel 4.76.0 Ha.

16.	7212	Thiru. R. Srimuthu 284(P-1) Sigaralapalli Village Bargur Taluk Krishnagiri District	To Consider for EC Rough Stone 2.50.0 Ha.
17.	6831	M/s. Cetex Petrochemicals Limited 268, 269, 270, 271, 272 & 273, 67/7, 67/8, 67/9, 67/10, 74/1, 75/4, 75/5, 76/1, 76/2, 77/1, 77/2, 77/3, 77/4, 77/5, 77/6, 77/7, 77/8, 78/1, 78/2, 78/3, 79/1, 79/2, 79/3, 79/4, 79/5, 79/6, 79/7, 79/8 & 79/9 Sathangadu & Chinnasekkadu Village Ambattur Taluk Tiruvallur District	To Consider for EC- 5(f)
18.	7201	M/s. T.T.K. Construction 2780/1(P) Thamaraikulam Bit – II Village Periyakulam Taluk Theni District	To Consider for EC- Earth 2.00.0
19.	7227	Tmt. V. Anbarasi 395/1 (North Part) Mallapuram Village Sankarapuram Taluk, Villuppuram District	To Consider for EC Rough Stone 3.00.0 Ha.
20.	6887	Tvl. Senthil Murugan Constructions & Trading Private Limited 930/2B(P) South Avinashipalayam Village Tiruppur south Taluk, Tirupur District	To consider for ToR- Gravel 4.80.0Ha
21.	7229	Thiru. M. Muthukrishnan 100(Part) Poovali Village Kalaiyarkovil Taluk Sivagangai District	To Consider for EC- Gravel 4.66.0 Ha.
22.	7177	M/s. GTP Granites Limited 1015/1A, 1015//1B, 1015/1C, 1015/2A, 1015/2B, 1015/2C, 1015/3A, 1015/3B Burgur Village Anthiyur Taluk Erode District	To Consider for ToR Black Granite 3.24.5 Ha.
23.	7265	Thiru.V. Christudhas 656/2A2, Killiyoor Village Vilavancode Taluk Kanniyakumari District	To Consider for EC Rough stone 2.69.5 Ha.

24.	6768	Thiru. J. Baskar 169/2C4 Goonipalayam Village Uthukottai Taluk Tiruvallur District	To Consider for ToR Gravel 9.71.0 Ha.
25.	7102	Tmt. T. Lakshmi 163/1 Sankarankoil Village South Sankarankoil Taluk Tirunelveli District	To Consider for EC Rough stone & Gravel 1.64.0 Ha.



Subject:- 133 rd SEAC Meeting held on 24 th August 2019

Venue:- SEAC Confrence Hall

From :- 24 Aug 2019

To :- 24 Aug 2019

(1.) Proposal No. :- **SIA/TN/MIN/41321/2019** File No- **7048**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/MIN/41321/2019** dated **17 Aug 2019** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No **,1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **EXECUTIVE ENGINEER MMD** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Ariyalur	Udayarpalayam

Town/Village : **Karaikurichi**

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/MIN/41321/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The subject was placed in this 133rd SEAC Meeting held on 24.08.2019. In the meeting, the Executive Engineer, PWD was requested to make a presentation on the proposals of the PWD. Based on the presentation the SEAC decided to recommend the proposal for the grant of Environmental Clearance subject to following conditions in addition to the normal conditions. 1. The proponent shall fix flag posts at boundaries for the proposed mining area covering an extent of 250 m X 199 m or 4.97.5 ha. There should be no deviation/ violation with respect to the area demarcated for quarrying. 2. The depth of sand quarrying shall be restricted to 1m from the theoretical bed level. 3. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 4. At no cost the impact of sand mining should interfere with the habitation and cultivation in the nearby area along the river bed. 5. The mining area must be demarcated leaving atleast 50m from the river embankment on either side. 6. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.**

RECOMMENDATIONS OF EAC

The committee's recommendation 7. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation. 8. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels. 9. The entire sand mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 10. Around all the sand mining projects agricultural activities are seen. In addition the surroundings present thick greeneries. The mining operation should not affect the greeneries and the agricultural activities. 11. The approach road and loading of the sand in the vehicles, movement of the vehicle should be planned and implemented in such a way that there is no noise and dust pollution in the nearby habitation. We recommend that PWD should maintain at least a safe distance of 300m from the habitations while planning the approach road and the loading operation. Wherever necessary and near the habitation in particular dust suppression measures to be adopted. While the loaded vehicle move on the road that should be fully covered with tarpaulin. 12. The mining operation should be above the ground water table. 13. The conditions stipulated above need to be monitored and reviewed on fortnightly basis by the Taluk Level Task Force headed by Tahsildhar. At least two representatives from reputed research organizations like NIT, Trichy, Anna University department, Trichy, Annamalai University and Bharathidasan University should be included in the task force. 14. Adequate statutory manpower to be deployed for complying with the provisions as per Mines Safety Regulations (MCDR, 2017 & MMR, 1961). 15. All the condition imposed by the District Collector, Ariyalur in the precise area communication vide Rc.No.458/G&M/2017 dated 18.11.2017 should be strictly followed. 16. All the condition imposed by the Deputy Director, Geology of Mining, Ariyalur in the mining plan approved vide Rc.No.458/G&M/2017 dated 27.11.2017 should be strictly followed. 17. The project proponent should fulfils the conditions imposed by the Honâ€™ble Madurai Bench of Madras High Court, in the order in W.P.(MD) Nos. 4251, 7960, 14577, 15121, 8655, 13836, 16150, 15343, 11376, 17143 and 17531 of 2017 and connected Miscellaneous Petitions, dated:16.02.2018. 18. For the sand quarry at Manjamedu Village, Ariyalur District, 99,930 cu.m of Sand will be mined. The maximum number of Poclains permitted is 2 Nos. 19. During the sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow. 20. The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017). 21. The proponent shall submit the proposal for the CER as per office memorandum of MoEF&CC dated01.05.2018 before placing the subject to SEIAA. 22. The project proponent may get the following information from the AD/DD Mines, Ariyalur District. â€™Letter from the AD/DD Mines about the details (Name of the Owner, S F No, Extent & distance from the boundary of this quarry) of other quarries (proposed/Existing/Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site in the following format. Sl.No. Name of the Quarry Owner Name of Village

Conclusion

Recommended

Specific Condition

S.No

Condition

(1)	The proponent shall fix flag posts at boundaries for the proposed mining area covering an extent of 250 m X 199 m or 4.97.5 ha. There should be no deviation/ violation with respect to the area demarcated for quarrying.
(2)	For the sand quarry at Manjamedu Village, Ariyalur District, 99,930 cu.m of Sand will be mined. The maximum number of Poclains permitted is 2 Nos
(3)	The depth of sand quarrying shall be restricted to 1m from the theoretical bed level.
(4)	Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
(5)	At no cost the impact of sand mining should interfere with the habitation and cultivation in the nearby area along the river bed.
(6)	To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
(7)	Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels.
(8)	The entire sand mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
(9)	. Around all the sand mining projects agricultural activities are seen. In addition the surroundings present thick greeneries. The mining operation should not affect the greeneries and the agricultural activities.
(10)	The approach road and loading of the sand in the vehicles, movement of the vehicle should be planned and implemented in such a way that there is no noise and dust pollution in the nearby habitation. We recommend that PWD should maintain at least a safe distance of 300m from the habitations while planning the approach road and the loading operation. Wherever necessary and near the habitation in particular dust suppression measures to be adopted. While the loaded vehicle move on the road that should be fully covered with tarpaulin.
(11)	The conditions stipulated above need to be monitored and reviewed on fortnightly basis by the Taluk Level Task Force headed by Tahsildhar. At least two representatives from reputed research organizations like NIT, Trichy, Anna University department, Trichy, Annamalai University and Bharathidasan University should be included in the task force.
(12)	Adequate statutory manpower to be deployed for complying with the provisions as per Mines Safety Regulations (MCDR, 2017 & MMR, 1961).
(13)	The project proponent should fulfils the conditions imposed by the Honâ€™ble Madurai Bench of Madras High Court, in the order in W.P.(MD) Nos. 4251, 7960, 14577, 15121, 8655, 13836, 16150, 15343, 11376, 17143 and 17531 of 2017 and connected Miscellaneous Petitions, dated:16.02.2018.
(14)	The proponent shall submit the proposal for the CER as per office memorandum of MoEF&CC dated01.05.2018 before placing the subject to SEIAA
(15)	The project proponent may get the following information from the AD/DD Mines, Ariyalur District. â€œLetter from the AD/DD Mines about the details (Name of the Owner, S F No, Extent & distance from the boundary of this quarry) of other quarries (proposed/Existing/Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site in the following format. Sl.No. Name of the Quarry Owner Name of Village & Survey Number Extent in Hectare Distance from this proposed Quarry a. Existing quarries 1 2 b. Abandoned quarries 1 2 c. Present Proposed quarries 1 2 d. Future Proposed quarries 1 2 Total extent This detail has to be submitted before placing the subject to SEIAA.
(16)	The mining area must be demarcated leaving atleast 50m from the river embankment on either side.

(17)	All the condition imposed by the District Collector, Ariyalur in the precise area communication vide Rc.No.458/G&M/2017 dated 18.11.2017 should be strictly followed.
(18)	The recommendation for the issue of environmental clearance is subject to the outcome of the Honâ€™ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
(19)	The mining operation should be above the ground water table
(20)	All the condition imposed by the Deputy Director, Geology of Mining, Ariyalur in the mining plan approved vide Rc.No.458/G&M/2017 dated 27.11.2017 should be strictly followed.
(21)	During the sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/MIN/41340/2019** File No- **7049**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/MIN/41340/2019** dated **17 Aug 2019** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No **,1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **EXECUTIVE ENGINEER MMD** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Maharashtra	Nagpur	Savner

Town/Village : **Manjamedu**

The salient features of the project submitted by the project proponent is available at

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The SEAC noted the following: 1. The Proponent, M/s. The Executive Engineer PWD/WRD, Trichy has applied for Terms of Reference to SEIAA-TN for the existing Sand Quarry over an extent of 22.50.0 Ha at S.F.No. 322(Part) in Karaikurichi Village, Udayarpalayam Taluk, Ariyalur District. 2. The project/activity is covered under Category "B" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:**

RECOMMENDATIONS OF EAC

The committee's recommendation **1. The details of the location to cover land use and ecologically sensitive areas. a. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity. b. Thickness of Sand and its variation covering the entire area; similarly the width of the sand bed. c. Agricultural land if any, surrounding the quarry site. d. The composition of sand and other minerals present in the river bed. e. Details of the river bed. f. History of mining in the area shall be furnished. 2. Reclamation of the sand area after mining needs to be submitted. 3. Justification for usage of more poclains in individual sand mining areas to be given. 4. Adequate safety measures in the quarrying area with respect to poclains to be deployed. 5. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation. 6. The impact of dust pollution and noise on the habitations nearby. 7. The PWD has to give scientific evidence for concluding that river sand depth is 1m. 8. The PWD has to furnish the details regarding agricultural activities that are taking place around the project area. 9. The details of the open/bore wells in the vicinity of the project site should be furnished. 10. Study the quality and quantity of ground water in 5km radius in the downstream of the project site. 11. Study the Impact of sand mining on the structures located in the nearby vicinity. 12. The route map for the Lorries for accessing the project area and for transporting mined sand should be specified. 13. The details regarding traffic volume in the vicinity of project area should be furnished. 14. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. 15. A detail study shall be conducted on the impact of sand mining with the habitation and cultivation in the nearby area along the river bed and its mitigation measures. 16. The mining area must be demarcated leaving at least 50m from the river embankment on either side. 17. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining. 18. The EIA report should be as per the Guidelines for Sustainable Sand Mining issued in 2016 by the MoEF & CC, GOI, New Delhi. 19. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels. In such a way a plan of action should be submitted. 20. EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water monitoring in the surrounding area shall be part of the EMP cost, variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP. i. EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water**

Conclusion

Recommended

Specific Condition	156
S.No	Condition
(1)	1. The details of the location to cover land use and ecologically sensitive areas. a. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity. b. Thickness of Sand and its variation covering the entire area; similarly the width of the sand bed. c. Agricultural land if any, surrounding the quarry site. d. The composition of sand and other minerals present in the river bed. e. Details of the river bed. f. History of mining in the area shall be furnished
(2)	2. Reclamation of the sand area after mining needs to be submitted
(3)	3. Justification for usage of more poclains in individual sand mining areas to be given
(4)	4. Adequate safety measures in the quarrying area with respect to poclains to be deployed.
(5)	5. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation
(6)	6. The impact of dust pollution and noise on the habitations nearby
(7)	7. The PWD has to give scientific evidence for concluding that river sand depth is 1m.
(8)	8. The PWD has to furnish the details regarding agricultural activities that are taking place around the project area
(9)	The mining area must be demarcated leaving at least 50m from the river embankment on either side. and Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining
(10)	12. The route map for the Lorries for accessing the project area and for transporting mined sand should be specified
(11)	13. The details regarding traffic volume in the vicinity of project area should be furnished
(12)	Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels. In such a way a plan of action should be submitted
(13)	11. Study the Impact of sand mining on the structures located in the nearby vicinity.
(14)	To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration. A detail study shall be conducted no the impact of sand mining with the habitation and cultivation in the nearby area along the river bed and its mitigation measures.
(15)	The EIA report should be as per the Guidelines for Sustainable Sand Mining issued in 2016 by the MoEF & CC, GOI, New Delhi
(16)	EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water monitoring in the surrounding area shall be part of the EMP cost, variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP
(17)	EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water monitoring in the surrounding area shall be part of the EMP cost, variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP. i. EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water monitoring in the surrounding area shall be part of the EMP cost, variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at ----- .

(1.) Proposal No. :- **SIA/TN/NCP/20357/2017** File No- **6496/2018**

Type- **TOR**

INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/NCP/20357/2017** dated **14 Jun 2018** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No **,1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **Dr.R.Selvaraj, IAS** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Tiruchirappalli	Manapparai

Town/Village : '**Kannudaiyanpatty**', '**Periyapatty**', '**Chattirapatti**'

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/NCP/20357/2017**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The SEAC interacted with the proponent about the project proposal. The following is the summary of the discussion: 1. The proponent has furnished the type of industries likely to come up in the project. However, the number of industries (at least approximately) likely to come up in the park has not been specified. The data regarding this aspect is very vital for assessing the possible environmental impacts and finalising the necessary environmental management measures required for the industries. Only with this data, it will be possible to foresee the type of environmental issues that will be coming up like air pollution, water pollution, solid waste, hazardous waste etc. Therefore, the proponent was directed to furnish the complete concept about the composition of the industrial project along with appropriate management plan. 2. In the summary of land use pattern, the percentage land use for member industries, roads and storm water drains, common amenities and green belt add up to 124.5 % which cannot be more than 100%. This needs to be verified and revised. 3. Similarly the green belt area totally is said to be 34.5 % whereas the addition of the break up amounts to 41.69 %. This needs to be verified and**

revised. 4. A layout plan showing the various features like the industrial plots, roads, drainage, and green belt should be furnished. 5. The SEAC decided to direct the proponent to revise the proposal to include the data and information as directed above and submit the revised proposal to the SEAC for further course of action

RECOMMENDATIONS OF EAC

The committee's recommendation 1. The SIPCOT must submit land ownership document for the proposed project (436.05 Ha) along with the EIA report. 2. The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (436.05 Ha) along with the EIA report. 3. The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report. The proposal was considered in 323th SEIAA meeting held on 16.07.2018 and after detailed discussion, the Committee decided to prescribe standard ToR as per Annexure-I along with following Additional ToR. 1. The applicant shall obtain revised land use classification for the project area before entering to the sale deed 2. The SIPCOT shall provide green belt of 33% in common area and revise the plan accordingly. Further, the SIPCOT shall furnish the report for developing green belt with 5 rows of tree all along the periphery of the SIPCOT and in patches within to make up for 33% in common area. 3. Storm water management study shall be carried out engaging the services of reputed institutions. 4. Sufficient soil and moisture conservation along contours should be carried out. 5. Development of artificial/natural water source within the premises. 6. Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions. 7. Rain Water Harvesting System: The SIPCOT shall establish storm water collection and storage facility for 141000 cu.m in order to recover and reuse rain water during normal rains.

Conclusion

Recommended

General Condition	
S.No	Condition
Standard EC Conditions for Cement Grinding Units without Captive Power Plants	
(1)	Energy Conservation measures
1	Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
2	Executive Summary
3	A tabular chart with index for point wise compliance of above TOR.
4	Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
5	Corporate Environment Responsibility (CER): To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs.crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct Item and schedule for time

	<p>bound action plan shall be prepared. The CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget</p>
6	<p>Corporate Environment Policy i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report. ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA. iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given. iv. Does the company have system of reporting of non compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report</p>
7	<p>Environmental Status i. Determination of atmospheric inversion level at the project site and site-specific micro- meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall. ii. AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO2, NOX, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests. iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report. iv. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines. v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details. vi. Ground water monitoring at minimum at 8 locations shall be included. vii. Noise levels monitoring at 8 locations within the study area. viii. Soil Characteristic as per CPCB guidelines. ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc. x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule- I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished. xi. Socio-economic status of the study area.</p>
8	<p>Forest and wildlife related issues (if applicable): i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable) ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha) iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted. iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife</p>
9	<p>Impact and Environment Management Plan i. Assessment of ground level concentration of</p>

	<p>pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modeling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modeling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any. ii. Water Quality modeling - in case of discharge in water body iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor- cum-rail transport shall be examined. iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules. v. Details of stack emission and action plan for control of emissions to meet standards. vi. Measures for fugitive emission control vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation. viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided. ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated. x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources. xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included. xii. Action plan for post-project environmental monitoring shall be submitted. xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.</p>
10	<p>Introduction i. Details of the EIA Consultant including NABET accreditation ii. Information about the project proponent iii. Importance and benefits of the project</p>
11	<p>Occupational health i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, color vision and any other ocular defect) ECG, during pre placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise. iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved, iv. Annual report of health status of workers with special reference to Occupational Health and Safety.</p>
12	<p>Project Description i. Cost of project and time of completion. ii. Products with capacities for the proposed project. iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any. iv. List of raw materials required and their source along with mode of transportation. v. Other chemicals and materials required with quantities and storage capacities vi. Details</p>

	<p>of Emission, effluents, hazardous waste 161 generation and their management. vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract) viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided ix. Hazard identification and details of proposed safety systems. x. Expansion/modernization proposals: a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEFCC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing Existing operation of the project from SPCB shall be attached with the EIA-EMP report. b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-200 obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.</p>
13	<p>Site Details i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered. ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places) iii. Details w.r.t. option analysis for selection of site iv. Co-ordinates (lat-long) of all four corners of the site. v. Google map-Earth downloaded of the project site. vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate. vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular. viii. Land use break-up of total land of the project site (identified and acquired), government/ private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area) ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area x. Geological features and Geo-hydrological status of the study area shall be included. xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects) xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land. xiii. R&R details in respect of land in line with state Government policy</p>

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at -----
 --- .

INTRODUCTION

This has reference to your online application vide proposal no. **SIA/TN/NCP/39222/2019** dated **14 Jul 2019** along with the copies of EIA/EMP seeking Environment Clearance under the provisions of the EIA Notification, 2006 for the above mentioned proposed project. The proposed project activity is listed at S.No **,1(a) Mining of minerals** under Category **B** of EIA Notification, 2006 and the proposal is appraised at Central level.

PROJECT DETAILS

The project of M/s **TAMILNADU POLYMER INDUSTRIES PARK LIMITED** located in as follows :

State of the project			
S. No.	State	District	Tehsil
(1.)	Tamil Nadu	Tiruvallur	Ponneri

Town/Village : '**Voyalur**','**Puzhuvivakkam**'

The salient features of the project submitted by the project proponent is available at [Report](#) under online proposal no. **SIA/TN/NCP/39222/2019**

DELIBERATION IN EAC

After detailed deliberations, the committee observed:- **The SEAC noted the following:**

- 1. The Proponent, M/s. Tamil Nadu Polymer Industries Part Ltd has applied for Terms of Reference to SEIAA-TN for the Construction of Industrial Park in S.F. No.143 & 187, of Puzhuvivakkam Village and S.F No.2053B (P), Voyalur Village, Ponneri Taluk, Thiruvallur District.**
- 2. The project/activity is covered under Category 'B' of Item 8(b) 'Township and area development Projects' of the Schedule to the EIA Notification, 2006.**

RECOMMENDATIONS OF EAC

The committee's recommendation

- 1. The project proponent shall furnish undertaking that the individual member units will not be allowed to carry out manufacturing of products stipulated in G.O. (Ms) No. 84 dated 25/06/2018 on banning of One time use on and throwaway plastics.**
- 2. The project proponent shall furnish proposed manufacturing processes in the project site.**
- 3. The unit shall furnish water balance and furnish proposal for installation of STP with design adequacy along with scheme for recycling the treated sewage.**
- 4. The project proponent must submit land ownership document for the proposed project (98.66 Ha) along with the EIA report.**
- 5. The project proponent must submit permissible land use classification certificate obtained from competent authority for the proposed project (98.66 Ha) along with the EIA report.**
- 6. The proponent should furnish the layout plan showing the green belt area with dimensions & GPS (Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.**
- 7. Storm water management study shall be carried out engaging the services of reputed institutions.**
- 8.**

Sufficient soil and moisture conservation along contours should be carried out. 9. Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions. 10. It was noted that the proposed project site may fall under the CRZ area. Hence, the project proponent has to obtained CRZ clearance as per the CRZ notification 2019 for the said proposed project from the competent authority. 11. The proponent shall furnish the permission/ NOC of water supply from the TWAD board. 12. The proposal for CER shall be furnished as per the office memorandum of MoEF & CC dated 01.05.2018. 13. Total area approved in the Special Secretary to Government, Industries department vide Lr.No.23814/MIE.1/2010-73, dated: 12.02.2019 stated that "in principle approval is hereby accorded for the development of the plastic industries park project at the alternative site of 265.66 acres in Voyalur and Puzhuvakkam villages of Ponneri Taluk, Tiruvallur District,. TIDCO is hereby permitted to transfer these lands to TPIPL by lease, pending fixation of value of these lands." But the project proponent has applied ToR for an area of 243.78 acres. This need to be clarifies before placing subject to SEIAA.

Conclusion

Recommended

Specific Condition	
S.No	Condition
(1)	1. The project proponent shall furnish undertaking that the individual member units will not be allowed to carry out manufacturing of products stipulated in G.O. (Ms) No. 84 dated 25/06/2018 on banning of One time use on and throwaway plastics.
(2)	2. The project proponent shall furnish proposed manufacturing processes in the project site.
(3)	3. The unit shall furnish water balance and furnish proposal for installation of STP with design adequacy along with scheme for recycling the treated sewage.
(4)	4. The project proponent must submit land ownership document for the proposed project (98.66 Ha) along with the EIA report.
(5)	6. The proponent should furnish the layout plan showing the green belt area with dimensions & GPS (Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.
(6)	9. Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions.
(7)	10. It was noted that the proposed project site may fall under the CRZ area. Hence, the project proponent has to obtained CRZ clearance as per the CRZ notification 2019 for the said proposed project from the competent authority.
(8)	11. The proponent shall furnish the permission/ NOC of water supply from the TWAD board.
(9)	5. The project proponent must submit permissible land use classification certificate obtained from competent authority for the proposed project (98.66 Ha) along with the EIA report
(10)	7. Storm water management study shall be carried out engaging the services of reputed institutions
(11)	8. Sufficient soil and moisture conservation along contours should be carried out.
(12)	12. The proposal for CER shall be furnished as per the office memorandum of MoEF & CC dated 01.05.2018.
(13)	13. Total area approved in the Special Secretary to Government, Industries department

vide Lr.No.23814/MIE.1/2010-73, dated ~~16~~¹⁶⁴02.2019 stated that "in principle approval is hereby accorded for the development of the plastic industries park project at the alternative site of 265.66 acres in Voyalur and Puzhuvakkam villages of Ponneri Taluk, Tiruvallur District. TIDCO is hereby permitted to transfer these lands to TPIPL by lease, pending fixation of value of these lands." But the project proponent has applied ToR for an area of 243.78 acres. This need to be clarified before placing subject to SEIAA.

and also enclosed as **Annexure-I**

The proposal was considered by Expert Appraisal Committee in its ----- th meeting held during ----- to ----- . After detailed deliberation the committee recommended for grant of Environment Clearance subject to Specific and General conditions.

The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee and hereby decided to grant Environmental Clearance for the proposed ----- (Project Name), located at -----
----- .

Minutes of the

358th MEETING

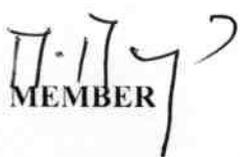
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY- TAMIL NADU

Date: 31.10.2019

MINUTES OF THE 358th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HELD ON 31.10.2019

Agenda No.	Description	File No.	Minutes
a)	Confirmation of the minutes of the 357 th meeting of the Authority held on 23.10.2019		The minutes of the 357 th meeting of the Authority held on 23.10.2019 was confirmed.
b)	The Action taken on the decisions of the 357 th meeting of the Authority held on 23.10.2019		The Member Secretary tabled the action taken report on the decisions of the 357 th meeting and discussed.
1.	To consider the grant of Environmental Clearance for the proposed construction of 1200 slum tenements at Kargil Nagar by M/s. Tamil Nadu Slum Clearance Board T.S.No. 1/1 and 3/1 (old S.F.No: 618/G) at Thiruvottiyur Village, Thiruvottiyur Taluk, Thiruvallur District.	6651	<p>The SEIAA accepted the recommendation of the SEAC and decided to issue Environment Clearance subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. The EMP cost of Rs. 336.6 Lakhs shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCCB with a copy to SEIAA annually. 2. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. 3. The proponent shall furnish the permission/ NOC of water supply from the CMWSSB before obtaining CTO from TNPCCB.


MEMBER SECRETARY

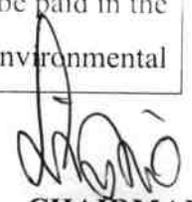

MEMBER


CHAIRMAN
SEIAA-TN

- | | | |
|--|--|--|
| | | <p>4. The Project Proponent has to provide rain water harvesting collection tank to the capacity of 5 Nos with 540 m³ in order to recover and reuse the rain water during normal rains as reported.</p> <p>5. The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.</p> <p>6. The proponent shall obtain the necessary permission or NOC from the competent authority for the utilization of excess treated sewage of 433KLD for road side trees and OSR area before obtaining CTE from TNPCB.</p> <p>7. The Project proponent has to spent the CER fund of Rs.167 Lakhs should be spent through competent Authority for the following activities before obtaining CTO from TNPCB.</p> <p>a) Infrastructure for Government Primary school, Tiruvottiyur – Rs. 52.7 Lakhs</p> <p>b) Infrastructure for Government Girls Higher Secondary School, Tiruvottiyur – Rs. 59.5 Lakhs</p> <p>in addition to that the CER amount of Rs. 54.8 Lakhs shall be paid in the form of DD favoring Environmental</p> |
|--|--|--|


MEMBER SECRETARY

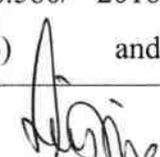
17.11.14
MEMBER


CHAIRMAN
SEIAA-TN

			Management Authority of Tamil Nadu" (EMAT) and the said amount shall be utilized for the de-silting and beautification of water bodies in and around the project site before applying for CTO from TNPCB.
2.	To consider the proposal for the grant of Environmental Clearance for the Quartz and Feldspar Quarry at S.F No. 58 over an extent of 4.07.0 ha S.F.Nos.103,104/A & 112, of Punganthurai Village, Dharapuram Taluk, Tiruppur District, Tamil Nadu by M/s. Tamil Nadu Minerals Ltd.	6793	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the Additional Director of Geology and Mining, vide Rc.No. 7675/MM10/2018/TPR/Q&F/SOM dated: 04.01.2019 should be strictly followed. 2. CER activities should be carried out for development of infrastructure facilities to Government School for the amount of Rs. 2.0 Lakhs (2% of the Cost of Project) as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and


MEMBER SECRETARY

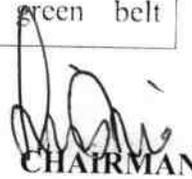

MEMBER


CHAIRMAN
SEIAA-TN

			<p>O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
3.	To consider the proposal for the grant of Environmental Clearance for the Gravel Quarry over an extent of 1.86.0ha in S.F.No: 274/2, 274/7, 274/1D, 275/1D & 275/1C at Manjapettai Village, Gandharvakkottai Taluk, Pudukkottai District, Tamil Nadu by Tmt.S.Bhuvaneshwary.	6808	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. Quarrying permission is granted only for the quarrying of Gravel. 2. All the conditions imposed by the District collector, Pudukkottai vide Rc.No.377/2018 (G&M), Dated: 19.12.2018. 3. CER activities should be to carried out for strengthening and green belt


MEMBER SECRETARY

17.11.17
MEMBER


CHAIRMAN
SEIAA-TN

development in the bund of Minnathur Tank for an amount of Rs. 0.24 Lakhs (2 % of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.

4. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
5. The EMP Cost shall be deposited in a nationalized bank by opening separate account head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
6. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests


MEMBER SECRETARY


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			(EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel quarry over an Extent of 2.27.5 ha in S.F.No.279/1, 279/2 & 279/3 at Kalipalayam Village, Avinashi Taluk, Tiruppur District, Tamil Nadu by Thiru.K. Murugasamy.	6830	The authority decided to defer the proposal for the project proponent shall furnish following details: <ul style="list-style-type: none"> a) What was the period of the operation and stoppage of the earlier mines? b) Quantity of minerals mined out? c) Depth of mining? d) Name of the person already mined in that leases area?
5.	To consider the grant of Environmental Clearance for the proposed construction of residential complex by M/s. Appaswamy Real Estates Limited at Survey Numbers R.S. No. 1693/1, Block No. 35, Mylapore Village, Mylapore - Triplicane Taluk, Chennai District, Tamil Nadu.	6854	The SEIAA accepted the recommendation of the SEAC and decided to issue Environment Clearance subject to following condition in addition to normal condition: <ol style="list-style-type: none"> 1. The EMP cost of Rs. 187 Lakhs shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually. 2. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019


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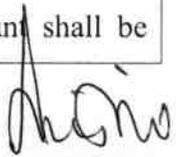
under Environment (Protection) Act, 1986.

3. The proponent shall furnish the permission/ NOC of water supply from the CMWSSB before obtaining CTO from TNPCB.
4. The Project Proponent has to provide rain water harvesting collection tank to the capacity of 15 Nos with 60 m³ in order to recover and reuse the rain water during normal rains as reported.
5. The Project proponent has to spent the CER fund of Rs.62 Lakhs (2% of the project cost) should be spent through competent Authority for the following activities before obtaining CTO from TNPCB.
 - a) Infrastructure for Government corporation higher secondary school, Mylapore – Rs. 20 Lakhs
 - b) Infrastructure for Corporation Primary School, Chennai – Rs. 10 Lakhs
 - c) Infrastructure for Government Middle School, Chennai – Rs. 10 Lakhs

in addition to that the CER amount of Rs. 22 Lakhs shall be paid in the form of DD favoring Environmental Management Authority of Tamil Nadu” (EMAT) and the said amount shall be


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			<p>utilized for the de-silting and beautification of water bodies in and around the project site before applying for CTO from TNPCB.</p> <p>6. Environment Clearances is subject to the outcome of the Hon'ble High Court in the W.P.(C) 12517/2018 & CM APPL. 48579/2018 and W.P.(C) 12570/2018 & CM Appl. 48897/2018.</p> <p>7. The proponent shall obtain the necessary permission or NOC from the competent authority for the utilization of excess treated sewage of 45KLD for CMWSSB sewer line before obtaining CTE from TNPCB.</p>
6.	<p>To consider the proposal for the grant of Environmental Clearance for the Black Granite quarry over an extent of 2.35.5Ha in S.F.Nos. 86/6D, 86/11, 86/12, 150/3A, 151/3, 151/4 & 152/1 in Malligaipattu Village and S.F.No.221/4 in Kangayanur village in Villupuram Taluk, Villupuram District, Tamil Nadu by Thiru.A.K.A. Majeed.</p>	6862	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the Director of Geology and Mining, vide Rc.No. 470/MM5/2019 dated: 02.03.2019 should be strictly followed. 2. CER activities should be carried out for development of Library, sports facilities, laboratory facilities, providing toilet Facility and providing drinking water to Government middle school, Malligaipattu Government School for the amount of Rs. 4.0 Lakhs (2% of the Cost of Project) as committed during SEAC meeting as per Office


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			<p>Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB.</p> <p>3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
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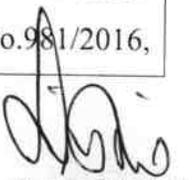

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7.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel quarry for over an extent of 2.54.5ha in S.F.Nos. 25/3, 25/4, 25/6, 25/7B, 25/18 & 25/19 at Painginar Village, Cheyyar Taluk, Tiruvannamalai District, Tamil Nadu by Thiru.I.Prakash.	6909	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District collector, Tiruvannamalai District vide Rc.No. 118/Kanimam/2018 dated: 28/05/2019 should be strictly followed. 2. CER activities should be carried out for development of Library, sports facilities, providing toilet Facility and providing drinking water to Government school Painginar Village for the amount of Rs. 1.01 Lakhs (2% of the Cost of Project) as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016,
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			<p>M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
8.	<p>To consider the proposal for the grant of Environmental Clearance for the proposed construction of EWS Residential building and a Commercial building by M/s. Vijay Raja Homes Private Limited at S.No.64/1A1, 2A, 2B, 7C, 8A1, 8A2, 8B, & 72/1B of Korattur Village, Poonamallee Taluk, Thiruvallur District, Tamil Nadu.</p>	6930	<p>The SEIAA accepted the recommendation of the SEAC and decided to issue Environment Clearance subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. The EMP cost of Rs. 280.7 Lakhs shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually. 2. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019


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under Environment (Protection) Act, 1986.

3. Necessary permission shall be obtained from competent authority for the utilization of the treated sewage for avenue plantation and OSR development shall be submitted to TNPCB before applying for CTO.
4. As committed by the proponent, the CER fund of Rs.243.375 Lakhs should be spent for de-silting, bund strengthening, Restoration and beautification of sitter Thangal lake for the following activities :

(i). De-silting of sitter Thangal lake – Rs.44 lakhs (Capital cost), Rs. 2.8 lakhs (recurring cost)

(ii). Bund Strengthening of sitter Thangal lake – Rs.95.5 lakhs (Capital cost), Rs. 3.5 lakhs (recurring cost)

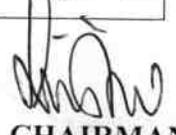
(iii). Beautification & Maintenance of sitter Thangal lake – Rs.48.5 lakhs (Capital cost), Rs. 6 lakhs (recurring cost)

(iv). Tree plantation along the bund of sitter Thangal lake – Rs.39 lakhs (Capital cost), Rs. 4.1 lakhs (recurring cost).

The above said CER amount of Rs. 243.375 Lakhs amount shall be paid in


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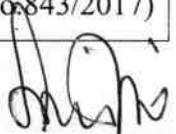
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			the form of DD favoring Environmental Management Authority of Tamil Nadu” (EMAT) before applying for CTO from TNPCB.
9.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel quarry over an extent of 3.94.0 ha in S.F.Nos. 5/1, 5/2, 5/3, 5/4, 5/5, 5/6 & 5/7, at Endur Village, Marakkanam Taluk, Viluppuram District, Tamil Nadu by Thiru.R.Vignesh.	6944	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District collector, Villupuram District vide Rc.No.B/G&M/32/2019, Dated: 07.06.2019 should be strictly followed. 2. The amount of Rs. 1.11 Lakhs shall be spent for CER activities to be carried out for providing Developing Solar light facilities for Government middle School & Ground maintance endur village as committed as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017)


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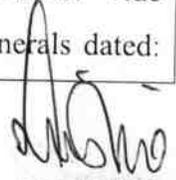

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			<p>and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
10.	Note to consider the grant of Terms of Reference for the proposed polymer industries park by M/s. Tamil Nadu Polymer Industries Park Limited at S.No.143, 187, 2053B (P), Voyalur & Puzhidivakkam Village, Ponneri Taluk, Thiruvallur District, Tamil Nadu.	6957	The Authority decided to issue Terms of Reference subject to standard Terms of Reference guidelines issued by MoEF & CC conditions.
11.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel Quarry lease over an extent of 2.31.0Ha in S.F.Nos. 132/4, 132/5, 132/6, 132/7, 132/8,	6969	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <p>1. All the condition imposed by the District collector, Virudhunagar District vide Roc.No. KV1/488/2018-Minerals dated:</p>


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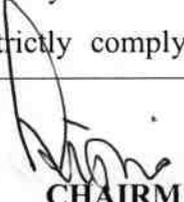

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	<p>132/10, 133/9A & 133/9B at Pullalakottai Village, Virudhunagar Taluk, Virudhunagar District, Tamil Nadu by Thiru. N Krishnasamy.</p>	<p>10/12/2018 should be strictly followed.</p> <ol style="list-style-type: none"> 2. CER activities should be carried out for development of Sports facilities and providing Toilet, water filter facilities to Govt School in Pullakottai Village for an amount of Rs. 1.71Lakhs (2 % of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017) 4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually. 5. The proponent should strictly comply
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			with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
12.	To consider the proposal for the grant of Environmental Clearance for the Rough Stone and Gravel Quarry lease over an extent of 1.08.0 Ha at S.F.Nos. 71/12A, 72/6B & 72/7 at Johilpatti Village, Kariapatti Taluk, Virudhunagar District, Tamil Nadu by Tmt. K. Veerammal.	6986	The Authority was decided to defer the proposal for submit the Earlier Environmental Clearance for Consent to operate from the TNPCB.
13.	To consider the proposal for the grant of Environmental Clearance for the Rough Stone Quarry over an Extent of 1.50 Ha in S.F.Nos.146 (Part II B) at Mallapuram Village, Sankarapuram Taluk, Villupuram District by Thiru.R.Ramesh Kumar.	7042	The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition: <ol style="list-style-type: none"> 1. All the condition imposed by the District collector, Villuppuram District vide NA.KA.KV. Kanimam/2022/ 2010, dated 02.06.2014 should be strictly followed. 2. CER activities should be carried out for support to Mallapuram Primary School support to Pudupet Primary Health Centre OHT for Mallapuram Village for an amount of Rs. 0.57 Lakhs (2 % of the project cost) as committed by the proponent as per Office Memorandum

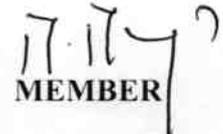

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		<p>of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.</p> <p>3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
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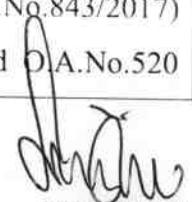

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14.	To consider the proposal for the grant of Environmental Clearance for the Savudu Quarry over an extent of 3.30.5Ha in S.F.No.277 at 84, Nappathur Village of Sirkali Taluk, Nagapattinam District, Tamil Nadu by Thiru. S. Krishnan.	7134	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. Quarrying permission is granted only for the quarrying of Savudu. 2. All the conditions imposed by the District collector, Nagapattinam vide RC. No.117/Mines/2018 Dated: 03.09.2018. 3. CER activities should be carried out for developing the Library facilities /Drinking water facilities in Nappathur Govt. Higher Secondary school for an amount of Rs. 0.30 Lakhs (2 % of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 4. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520
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			<p>of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).</p> <p>5. The EMP Cost shall be deposited in a nationalized bank by opening separate account head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>6. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
15.	To consider the proposal for the grant of Environmental Clearance for the Rough stone quarry over an extent of 2.02.5ha in S.F.No. 78/4 at Valikandapuram Village, Veppanthattai Taluk, Perambalur District, Tamil Nadu by Thiru. V.Selvam.	7156	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District collector, Perambalur District vide RC. No.62/Mines/2019Dated: 29.08.2019 should be strictly followed. 2. CER activities should be carried out for developing the Gardening Maintenance in Valikandapuram Govt. School the nearby Thachakadu, Government School for an amount of Rs. 0.733 (2 % of the project cost) as committed by the proponent as per Office Memorandum

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		<p>of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.</p> <p>3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
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Tamil Nadu Pollution Control Board

<p>From Dr. P.Kamaraj M.Tech.,Ph.D . District Environmental Engineer/ Convenor of District Costal Management Authority Tamil Nadu Pollution Control Board, SICOT Industrial Complex Gummidipoondi Tiruvallur District</p>	<p>To K.Saravanan 93, 3rd Cross,Thiruvalluvar Nagar, Besent Nagar, Chennai- 600090</p>
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Lr.No.F.No./DEE/TNPCB/GMP/Complaint/2021 Dated :10.02.2021

Sir,

Sub: TNPC Board –Complaint – M/s. TAMILNADU POLYMER INDUSTRIES PARK LIMITED., SF.No.143(part) and 187(part) of Puzhuthivakkam Village, and 2053B (part) of Voyalur Village, Puzhudevakkam Village, Ponneri Taluk, Tiruvallur District – Action initiated – Reg.

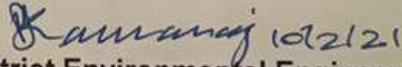
Ref: Online Complaint No.087399719 dated 03.08.2020.

With reference to the above, the unit has been instructed not to carryout establishment activity without obtaining CTE of the Board vide T/o. letter dated 19.12.2020 and to follow environmental norms specified in the Environmental Clearance from SEIAA-TN vide letter No. SEIAA/TN/F-6957/ EC/8(b)/683/2019 dated 11.12.2019.

For revocation of Environmental Clearance, the petition has been forwarded to SEIAA, Chennai.

Regarding patta of the land area, joint inspection has been proposed with RDO, Ponneri.

The receipt of the letter may be acknowledged.


 District Environmental Engineer,
 TNPCB, Gummidipoondi.
 10-2-21